Office of Directorate General of Foreign Trade
New Delhi -

Minutes of the Norms Committee (NC-3) Meeting No. 10/82-ALC4/2018 **MEETING DATE** : 16.10.2018 (actually held on 05.11.2018 and 13.11.2018) for considering the cases/issues under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2015-20 pertaining to Chemical and Allied products falling under Chapter 29 and 30, held under the Chairmanship of Shri Satyan Sharda, Addl. DGFT in Room No.11, Udyog Bhawan, New Delhi.

Following members were present:-
Shri Nirmal Kumar, Dy. Director General of Foreign Trade
Shri S.K. Pangrahi, Economic Officer
Consultant, Technical Expert Pharmaceuticals
Consultant, Technical Expert Chemicals

The committee went through the minutes of earlier meeting No. 09/82/ALC-4/2018 of 2018-19 dated 18.09.2018 (actually held on 18.09.2018 and 19.09.2018) and approved the same

Para 4.7 Decision

MEETING NUMBER : 10/82-ALC4/2018 **MEETING DATE** : 16.10.2018 (actually held on 05.11.2018 and 13.11.2018)

1	**Case No.:303/10/82-ALC4/2018**	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Approved**
	HQ File :01/82/050/00590/AM19/	RLA File :07/24/040/00351/AM13/	Lic.No/Date:0710092297 05.12.2012	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
NORFLEX 100 MG TABLETS	1 tablet	1	ORPHENADRINE CITRATE BP/EP/USP/PH.EUR	102.00 mg/tablet
		2	LACTOSE USP/NF/ BP/ EP/PH.EUR	167.00 mg/tablet
		3	AEROSIL - BP/EP/USP/PH.EUR	8.00 mg/tablet
		4	ETHYL CELLULOSE N100 - BP/EP/USP/Ph.EUR/USNF	20.00 mg/tablet

RA may take appropriate action as per the decision of Norms Committee.

2	**Case No.:304/10/82-ALC4/2018**	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Approved**
	HQ File :01/82/050/00591/AM19/	RLA File :07/24/040/00040/AM14/	Lic.No/Date:0710096331 28.06.2013	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
NORFLEX 100 MG TABLETS	1 tablet	1	ORPHENADRINE CITRATE BP/EP/USP/PH.EUR	102.00 mg/tablet
		2	LACTOSE USP/NF/ BP/ EP/PH.EUR	167.00 mg/tablet
		3	AEROSIL - BP/EP/USP/PH.EUR	8.00 mg/tablet
		4	ETHYL CELLULOSE N100 - BP/EP/USP/Ph.EUR/USNF	20.00 mg/tablet

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:295/10/82-ALC4/2018	Party Name:SWATI MENTHOL & ALLIED CHEMICALS LTD.,	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Approved**
	HQ File :01/82/050/00582/AM19/	RLA File :29/21/040/00020/AM15/	Lic.No/Date:2910025195 04.02.2015	

3 **Decision:** The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
DIDROMYRCENOL	1 kg	1	ALPHA PINENE	1.77 kg

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:230/10/82-ALC4/2018	Party Name:CAPLIN POINT LABORATORIES LTD.,	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Approved**
	HQ File :01/82/050/00517/AM19/	RLA File :04/24/040/00079/AM16/	Lic.No/Date:0410160876 05.08.2015	

4 **Decision:** The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Diclofenac + Nuerotropas Capsules (Each capsule containing Thiamine Hcl 50 mg and cyanocobalamin 200 micro grams)	1 Million Number	1	Cyanocobalamin Cyanocobalamin USP	0.204 kg
		2	Thiamine Hydrochloride Thiamine Hydrochloride USP	51.0 kg

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:229/10/82-ALC4/2018	Party Name:CAPLIN POINT LABORATORIES LTD.,	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Approved**
	HQ File :01/82/050/00516/AM19/	RLA File :04/24/040/00080/AM16/	Lic.No/Date:0410160882 06.08.2015	

5 **Decision:** The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Thiamine and Caffeine tablets (each tablets containing Thiamine Hcl 300 mg)	1 Number	1	Thiamine Hydrochloride Thiamine Hydrochloride BP	306.00 mg

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:124/10/82-ALC4/2018	Party Name:AMI ORGANICS PVT LTD.	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Approved**
	HQ File :01/82/050/00411/AM19/	RLA File :52/24/040/00035/AM16/	Lic.No/Date:5210041611 14.08.2015	

6 **Decision:** The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
1,2,4 - TRIAZOLO (4,3-a) PYRIDIN -3 (2H) - ONE - 98% MIN.	1 kg	1	SEMICARBAZIDE HCL - 99% MIN Tech. Spec. : Powder	2.422 kg
		2.	2-Chloro Pyridine Tech.spec : Liquid	1.14 kg
		3	Mono Ethylene Glycol Tech Spec.: Liquid	1.20 kg

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:196/10/82-ALC4/2018	Party Name:MAHARSHI PHARMA CHEM PVT.LTD,	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Approved**
	HQ File :01/82/050/00483/AM19/	RLA File :08/24/040/00191/AM16/	Lic.No/Date:0810136077 21.09.2015	

7 **Decision:** The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Clobetasol propionate	1 kg	1	Betamethasone	1.00 kg

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:197/10/82-ALC4/2018	Party Name:MAHARSHI PHARMA CHEM PVT.LTD,	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Approved**
	HQ File :01/82/050/00484/AM19/	RLA File :08/24/040/00249/AM16/	Lic.No/Date:0810136408 02.11.2015	

8 **Decision:** The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Prednisolone sodium phosphate	1 kg	1	Prednisolone	0.839 kg

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:198/10/82-ALC4/2018	Party Name:MAHARSHI PHARMA CHEM PVT.LTD,	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Approved**
	HQ File :01/82/050/00485/AM19/	RLA File :08/24/040/00320/AM16/	Lic.No/Date:0810136728 15.12.2015	

9 **Decision:** The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Betamethasone Dipropionate	1 kg	1	Betamethasone	0.868 kg

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:305/10/82-ALC4/2018	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Approved**
	HQ File :01/82/050/00592/AM19/	RLA File :07/24/040/00320/AM16/	Lic.No/Date:0710109182 21.12.2015	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

10

Export product	Qty.	Sl. No.	Import items	Qty.
NORFLEX 100 MGTABLETS	1 tablet	1	ORPHENADRINE CITRATE BP/EP/USP/PH.EUR	102.00 mg/Tablet
		2	LACTOSE USP/NF/ BP/ EP/PH.EUR	167.00 mg/Tablet
		3	AEROSIL - BP/EP/USP/PH.EUR	8.00 mg/Tablet
		4	ETHYL CELLULOSE N100 - BP/EP/USP/Ph.EUR/USNF	20.00 mg/Tablet

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:199/10/82-ALC4/2018	Party Name:MAHARSHI PHARMA CHEM PVT.LTD,	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Approved**
	HQ File :01/82/050/00486/AM19/	RLA File :08/24/040/00343/AM16/	Lic.No/Date:0810136906 31.12.2015	

11 **Decision:** The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
BETAMETHASONE 17 VALERATE	1 kg	1	17 Alpha 21-Dihydroxy- 16-Beta Methyl- 9-Beta-11-Beta - Epoxy Pregna-1, 4-Diene-3, 20-Dione (DB-XI)	1.10 kg

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:310/10/82-ALC4/2018	Party Name:BELOOR BAYIR BIOTECH LTD,	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Deferred**
12	HQ File :01/82/050/00597/AM19/	RLA File :07/24/040/00347/AM16/	Lic.No/Date:0710109255 12.01.2016	Defer Date:

Decision: The Committee considered the case as per Agenda and it was decided to call for approved composition of each export product from any Competent Authority.

	Case No.:201/10/82-ALC4/2018	Party Name:MAHARSHI PHARMA CHEM PVT.LTD,	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Approved**
	HQ File :01/82/050/00488/AM19/	RLA File :08/24/040/00379/AM16/	Lic.No/Date:0810137114 03.02.2016	

13 **Decision:** The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
BETAMETHASONE 17 VALERATE	1 kg	1	17 Alpha 21-Dihydroxy- 16-Beta Methyl- 9-Beta-11-Beta - Epoxy Pregna-1, 4-Diene-3, 20-Dione (DB-XI)	1.10 kg

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:202/10/82-ALC4/2018	Party Name:MAHARSHI PHARMA CHEM PVT.LTD,	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Approved**
	HQ File :01/82/050/00489/AM19/	RLA File :08/24/040/00378/AM16/	Lic.No/Date:0810137113 03.02.2016	

14 **Decision:** The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Prednisolone sodium phosphate	1 kg	1	Prednisolone	0.839 kg

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:200/10/82-ALC4/2018	Party Name:MAHARSHI PHARMA CHEM PVT.LTD,	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Deferred**
15	HQ File :01/82/050/00487/AM19/	RLA File :08/24/040/00459/AM16/	Lic.No/Date:0810137571 31.03.2016	Defer Date:

Decision: The Committee considered the case as per agenda and it was decided to call for Appendix 4E having all technical details like stage wise yield of production and molecular weight from the firm.

	Case No.:231/10/82-ALC4/2018	Party Name:CAPLIN POINT LABORATORIES LTD.,	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Approved**
	HQ File :01/82/050/00518/AM19/	RLA File :04/24/040/00276/AM16/	Lic.No/Date:0410161788 06.04.2016	

16 **Decision:** The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty. allowed
Nystatin Oral Suspension BP 100000 IU /ml, 30 ml pack	80000 Number	1	Nystatin (micronized) BP	252.00 BOU

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:203/10/82-ALC4/2018	Party Name:MAHARSHI PHARMA CHEM PVT.LTD,	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Deferred**
17	HQ File :01/82/050/00490/AM19/	RLA File :08/24/040/00060/AM17/	Lic.No/Date:0810137909 13.05.2016	Defer Date:

Decision: The Committee considered the case as per agenda and it was decided to call for Appendix 4E having all technical details like stage wise yield of production and molecular weight from the firm.

Case No.:3/10/82-ALC4/2018	Party Name:CADILA HEALTHCARE LTD	Meet No/Date:10/82-ALC4/2018 16.10.2018	Status: Approved
HQ File :01/82/050/00290/AM19/	RLA File :08/24/040/00084/AM17/	Lic.No/Date:0810138076 01.06.2016	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 4/82-ALC4/2018, dated 19.06.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	QTY.	S.No	Import Product	Quantity Allowed in mg
AMIODARONE HYDROCHLORIDE TABLETS 200 MG	1 Number Tablet	1.	AMIODARONE HYDROCHLORIDE USP	204 mg
		2.	CORN STARCH NF	42.75
		3	LACTOSE MONOHYDRATE NF/PH.EU	70.00
		4	MAGNESIUM STEARATE PH.E/NF/JP	2.04
		5	POVIDONE USP (K-30)	15.00
		6	SODIUM STARCH GLYCOLATE NF	18.00
		7	225 CC WH HDPE BOTTLE (As per general policy for packing material : Packing material in finished form - Net nos. 239000)	Relevant, as per packing policy
		8	NCRC WH CAP 45 MM PULP LINER (As per general policy for packing material : Packing material in finished form - Net nos. 239000)	
		9	60 CC WH HDPE BOTTLE (As per general policy for packing material : Packing material in finished form - Net nos. 428000)	
		10	CRC WH CAP 33 MM PULP LINER (As per general policy for packing material : Packing material in finished form - Net nos. 428000)	
		11	PACKING INSERT - AMIODARONE HCL TABLET (As per general policy for packing material : Packing material in finished form - Net nos. 667000)	
		12	MEDICAL GUIDE - AMIODARONE HCL TABLET (As per general policy for packing material : Packing material in finished form - Net nos. 214509)	

18

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:302/10/82-ALC4/2018	Party Name:BEST VALUE CHEM PVT. LTD.	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Approved**
	HQ File :01/82/050/00589/AM19/	RLA File :34/24/040/00046/AM17/	Lic.No/Date:3410042225 01.06.2016	

19 **Decision:** Committee considered case as per agenda and in light of earlier decision taken in Meeting No. 10/82 dated 10.01.2018 and in consultation with technical authority present in meeting, it was decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export Product	Export Quantity	S.No	Import Items	Quantity allowed
Verdyl Isobutyrate	1 kg	1	Dicylopentadiene	0.705 kg
		2	Isobutyric Acid	0.493 kg

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:306/10/82-ALC4/2018	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Approved**
	HQ File :01/82/050/00593/AM19/	RLA File :07/24/040/00114/AM17/	Lic.No/Date:0710110047 04.07.2016	

20 **Decision:** The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
NORFLEX 100 MG TABLETS	1 Tablet	1.	Orphenadrine Citrate BP/EP/ USP/ PH. EUR	102.0 mg
		2.	Lactose USP/NF/BP/EP/PH. EUR	167.0 mg
		3	ETHYL CELLULOSE N100 - BP/EP/USP/Ph.EUR/USNF	20.0 mg

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:115/10/82-ALC4/2018	Party Name:DSM SINOCHEM PHARMACEUTICALS INDIA PVT.LTD.	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Approved**
	HQ File :01/82/050/00402/AM19/	RLA File :22/24/040/00024/AM17/	Lic.No/Date:2210015522 14.07.2016	

21 **Decision:** The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 10/82-ALC4/2013, dated 22.08.2013, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed
Amoxycillin Trihydrate Through 6-	1 kg	1.	6-Amino Pencillanic Acid	0.55 kg

APA Route through Enzymatic Route		2.	Elcolase Enzyme	0.005 kg
		3.	D(-)-p-Hydroxy phenyl glycine methyl ester	0.477 kg

RA may take appropriate action as per the decision of Norms Committee.

22	**Case No.:316/10/82-ALC4/2018**	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status:Case Added**
	HQ File :01/82/050/00603/AM19/	RLA File :34/24/040/00103/AM17/	Lic.No/Date:3410042371 22.07.2016	Defer Date:
	Decision: Deferred for comments of TE.			

23	**Case No.:126/10/82-ALC4/2018**	Party Name:SWATI MENTHOL & ALLIED CHEMICALS LTD.,	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Approved**
	HQ File :01/82/050/00413/AM19/	RLA File :29/24/040/00001/AM17/	Lic.No/Date:2910025260 05.09.2016	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
TERPINEOL	1 kg	1	PINE OIL	1.31 kg

RA may take appropriate action as per the decision of Norms Committee.

24	**Case No.:307/10/82-ALC4/2018**	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Approved**
	HQ File :01/82/050/00594/AM19/	RLA File :07/24/040/00213/AM17/	Lic.No/Date:0710110586 27.10.2016	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
NORFLEX 100 MG TABLETS	1 Tablet	1	ORPHENADRINE CITRATE BP/EP/USP/PH.EUR	102.00 mg/tablet
		2	LACTOSE USP/NF/ BP/ EP/PH.EUR	167.00 mg/tablet
		3	ETHYL CELLULOSE N100 - BP/EP/USP/Ph.EUR/USNF	20.00 mg/tablet

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:313/10/82-ALC4/2018	Party Name:TORRENT PHARMACEUTICALS LTD.	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Approved**
	HQ File :01/82/050/00600/AM19/	RLA File :08/24/040/00261/AM17/	Lic.No/Date:0810138984 27.10.2016	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

	Export product	Qty.	Import items	Qty. allowed
25	ISOSORBIDE MONONITRATE EXTENDED-RELEASE TABLETS USP 30MG Each film coated extended-release tablets contains: Diluted ISMN (50% diluted with lactose monohydate) USP equivelent to ISMN 30mg Colour:Titanium Dioxide Excipients q.s. Net Content of active ingredient ISMN should not be less than 2190 Kgs.	36132500.000 Tablets	Isosorbide - 5 - Mononitrate 50% in Lactose 50% (Short form : IS5MN 50%-LACTOSE 200 50%)	8102.000 kg
	ISOSORBIDE MONONITRATE EXTENDED-RELEASE TABLETS USP 60MG Each film coated extended-release tablets contains: Diluted ISMN (50% diluted with lactose monohydrate) USP equivelent to ISMN 60mg Colour:Titanium Dioxide Excipients q.s. Net Content of active ingredient ISMN should not be less than 3918 Kgs.	32325000.000 Tablets		
	ISOSORBIDE MONONITRATE EXTENDED-RELEASE TABLETS USP 120 MG Each film coated extended-release tablets contains: Diluted ISMN (50% diluted with lactose monohydrate) USP equivelent to ISMN 120mg Colour:Titanium Dioxide Excipients q.s. Net Content of active ingredient ISMN should not be less than 1994 Kgs.	8225000.000 Tablets		

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:81/10/82-ALC4/2018	Party Name:GLENMARK PHARMACEUTICALS LTD.,	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Deferred**
26	HQ File :01/82/050/00368/AM19/	RLA File :03/94/040/00828/AM17/	Lic.No/Date:0310810088 23.12.2016	Defer Date:

Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for the 4.07 application of the subject advance authorization from RLA, Mumbai and complete technical details as per 4E along with Chemical reaction, stage wise yield of production and molecular weight from the firm.

27	**Case No.:317/10/82-ALC4/2018**	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Deferred**
	HQ File :01/82/050/00604/AM19/	RLA File :34/24/040/00333/AM17/	Lic.No/Date:3410042941 16.02.2017	Defer Date:
	Decision: Deferred for comments of TE.			

28	**Case No.:308/10/82-ALC4/2018**	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Approved**
	HQ File :01/82/050/00595/AM19/	RLA File :07/24/040/00387/AM17/	Lic.No/Date:0710111271 10.03.2017	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
NORFLEX 100 MG TABLETS	1 Tablet	1	ORPHENADRINE CITRATE BP/EP/USP/PH.EUR	102.00 mg/tablet
		2	LACTOSE USP/NF/ BP/ EP/PH.EUR	167.00 mg/tablet
		3	ETHYL CELLULOSE N100 - BP/EP/USP/Ph.EUR/USNF	20.00 mg/tablet

RA may take appropriate action as per the decision of Norms Committee.

29	**Case No.:128/10/82-ALC4/2018**	Party Name:SWATI MENTHOL & ALLIED CHEMICALS LTD.,	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Approved**
	HQ File :01/82/050/00415/AM19/	RLA File :29/24/040/00001/AM18/	Lic.No/Date:2910025286 13.04.2017	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
TERPINEOL	1 kg	1	PINE OIL	1.31 kg

RA may take appropriate action as per the decision of Norms Committee.

30	**Case No.:127/10/82-ALC4/2018**	Party Name:SWATI MENTHOL & ALLIED CHEMICALS LTD.,	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Approved**
	HQ File :01/82/050/00414/AM19/	RLA File :29/24/040/00002/AM18/	Lic.No/Date:2910025293 08.06.2017	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied

by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
TERPINEOL	1 kg	1	GUM TURPENTINE OIL (containing 50% Alpha pinene)	2.00 kg

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:296/10/82-ALC4/2018	Party Name:SANMAR SPECIALITY CHEMICALS LIMITED,	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Approved**
	HQ File :01/82/050/00583/AM19/	RLA File :04/24/040/00010/AM18/	Lic.No/Date:0410163231 13.06.2017	

31

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed
4-(2-Aminoethyl)-2-methoxyphenol.	1 kg	1.	Vanillin	1.124 kg
		2.	Sodium Cyanide	0.416 kg
		3.	Methyl Tetra Butyl Ether	0.25 kg

RA concerned may take further necessary action as per above decision of NC.

	Case No.:210/10/82-ALC4/2018	Party Name:ROOPA INDUSTRIES LIMITED	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Deferred**
32	HQ File :01/82/050/00497/AM19/	RLA File :09/24/040/00192/AM18/	Lic.No/Date:0910065274 14.07.2017	Defer Date:

Decision: The Committee considered the case as per agenda and it was decided to call from the firm % purity of import item and Certificate of Analysis (COA) from foreign supplier.

	Case No.:153/10/82-ALC4/2018	Party Name:GLAND PHARMA LIMITED	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Deferred**
33	HQ File :01/82/050/00440/AM19/	RLA File :09/24/040/00336/AM18/	Lic.No/Date:0910065562 17.10.2017	Defer Date:

Decision: The Committee considered the case as per agenda and it was decided to call from the firm complete technical details as per appendix 4E and copy of Drug Manufacturing Licence (DML).

Case No.:162/10/82-ALC4/2018	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Approved**
HQ File :01/82/050/00449/AM19/	RLA File :09/24/040/00332/AM18/	Lic.No/Date:0910065557 17.10.2017	

34

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
AMPICILLIN SODIUM STERILE & SULBACTAM SODIUM STERILE (2:1) / AMPICILLIN AND SULBACTAM FOR INJECTION (2:1) CONDITION: THE RESULTANT PRODUCT SHOULD BE EXPORTED IN 10,000 NOS OF INPUT AT SL.NO.11 OF IMPORT LIST AND THAT SHOULD GET REFLECTED IN SBS.	1 kg	1	Sulbactam Acid	0.328 kg
		2	6-Amino Penicillanic Acid (6-APA)	0.462 kg
		3	D(-) Alpha Phenyl Glycine Base (PG Base)	0.350 kg
		4	Sodium Thiocyanate	0.192 kg
		5	Activated Carbon (Carbon Enoanticromos)	0.003 kg
		6	Penicillin G Amidase (Particle size 250 - 500 micron, Creamish to Brown regularly shaped beads) or (Immobilized Acylase Enzyme) Xinase	0.003 kg
		7	Acetone	0.101kg
		8	Acetonitrile	0.653 kg
		9	Isopropyl Alcohol (IPA)	1.12 kg
		10	Methanol	0.234 kg
		11	Aluminium Canisters/Bottles with Chloro Butyl Plug/Inner & other lid and Gasket/Alu Caps [20 Ltrs (10 Kg Cap) & 14 Ltrs (5 Kg Cap]	As per relevant packing policy

RA may take appropriate action as per the decision of Norms Committee.

Case No.:176/10/82-ALC4/2018	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Approved**
HQ File :01/82/050/00463/AM19/	RLA File :09/24/040/00339/AM18/	Lic.No/Date:0910065558 17.10.2017	

35

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
CEFUROXIME AXETIL CRYSTALLINE	1 kg	1	7-Aminocephalosporanic acid (7-ACA)	0.769 kg
		2	(Z)-2-Methoxy Imino(Furyl-2-YL) Acetic Acid Ammonium Salt (SMIA)	0.615 kg
		3	Chlorosulfonyl Isocyanate	0.475 kg

	4	Acetone	1.37 kg
	5	Activated Carbon (Carbon Enoanticromos)	0.075 kg
	6	Cyclohexane	1.15 kg
	7	Methylenechloride (MDC)	2.63 kg
	8	Methanol (Methyl Alcohol)	3.75 kg
	9	N,N-Dimethyl Acetamide	4.53 kg

RA may take appropriate action as per the decision of Norms Committee.

Case No.:151/10/82-ALC4/2018	Party Name:EMMENNAR PHARMA PRIVATE LIMITED	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Approved**
HQ File :01/82/050/00438/AM19/	RLA File :09/24/040/00316/AM18/	Lic.No/Date:0910065570 18.10.2017	

36

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
TRAMADOL HYDROCHLORIDE	1 kg	1	META NITRO CHLORO BENZENE	1.50 kg
		2	CYCLOHEXANONE	1.00 kg
		3	PARA FORMALDEHYDE	0.29 kg
		4	MAGNESIUM INGOTS	0.29 kg
		5	TOLUENE	1.00 kg
		6	CAUSTIC SODA LYE (48%)	1.00 kg
		7	ISOPROPYL ALCOHOL	0.60 kg
		8	TETRAHYDROFURAN	0.50 kg
		9	CAUSTIC POTASH FLAKES	Not shown in the process
		10	METHANOL	1.00 kg

RA may take appropriate action as per the decision of Norms Committee.

Case No.:177/10/82-ALC4/2018	Party Name:HETERO LABS LIMITED	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Approved**
HQ File :01/82/050/00464/AM19/	RLA File :09/24/040/00363/AM18/	Lic.No/Date:0910065568 18.10.2017	

37

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty. allowed
1-[4-(PYRIDINE-2-YL)PHENYL]-5(S)-2,5-BIS[(TERT.BUTYLOXY-CARBONYL)-AMINO]-	1 kg	1	(2R,3R)-N-(3-AMINO-2-HYDROXY-4-PHENYL BUTYL)-N-ISOBUTYL-4-AMINO BENZENE SULFONAMIDE	0.505 kg
		2	Toluene	1.11 kg

4(S)-HYDROXY-6-PHENYL-2-AZAHEXANE		3	Methylene Chloride	1.68 kg
		4	Isopropyl Alcohol	1.35 kg

RA may take appropriate action as per the decision of Norms Committee.

Case No.:193/10/82-ALC4/2018	Party Name:HETERO LABS LIMITED	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Approved**
HQ File :01/82/050/00480/AM19/	RLA File :09/24/040/00362/AM18/	Lic.No/Date:0910065569 18.10.2017	

38

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
5-O-Trityl -2,3-anhydrothymidine	1 kg	1	Betathymidine	0.60 kg
		2	Triethyl amine	0.79 kg
		3	Trityl chloride	0.794 kg
		4	Methane sulfonyl chloride	0.31 kg
		5	Tetrabutyl ammonium bromide	0.035 kg
		6	Toluene	1.80 kg

RA may take appropriate action as per the decision of Norms Committee.

Case No.:152/10/82-ALC4/2018	Party Name:DIVIS PHARMACEUTICALS PRIVATE LIMITED	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Approved**
HQ File :01/82/050/00439/AM19/	RLA File :09/24/040/00348/AM18/	Lic.No/Date:0910065585 24.10.2017	

39

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Alpha-(Methyl Amine) Ethyl Benzene Methanol	1 kg	1	Benzeldehyde	1.72 kg
		2	Iso Propyl Acetate	0.78 kg
		3	Palladium	0.002 kg
		4	Paraformaldehyde	0.40 kg
		5	Acetophenone	1.63 kg
		6	Sodium Boro Hydride	0.11 kg

RA may take appropriate action as per the decision of Norms Committee.

40

Case No.:195/10/82-ALC4/2018	Party Name:SPANSULES FORMULATIONS	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Deferred**
HQ File :01/82/050/00482/AM19/	RLA File :09/24/040/00351/AM18/	Lic.No/Date:0910065592 25.10.2017	Defer Date:

Decision: The Committee considered the case as per Agenda and it was decided to call for following

information / documents from the firm:

(i) Copy of Drug Manufacturing Licence showing approved composition of Export Product.
(ii) Amend the description of Export Product in line with DML.

	Case No.:143/10/82-ALC4/2018	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Approved**
	HQ File :01/82/050/00430/AM19/	RLA File :09/24/040/00360/AM18/	Lic.No/Date:0910065595 26.10.2017	

41 **Decision:** The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
KETOPROFEN SR PELLETS 65%	1 kg	1	KETOPROFEN	0.6565 kg

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:144/10/82-ALC4/2018	Party Name:TAGOOR CHEMICALS	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Approved**
	HQ File :01/82/050/00431/AM19/	RLA File :09/24/040/00367/AM18/	Lic.No/Date:0910065633 02.11.2017	

42 **Decision:** The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
2-Chloromethyl-3, 4 dimethoxy pyridine hydrochloride	1 kg	1	MALTOL	0.91 kg

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:309/10/82-ALC4/2018	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Approved**
	HQ File :01/82/050/00596/AM19/	RLA File :07/24/040/00215/AM18/	Lic.No/Date:0710112431 20.11.2017	

43 **Decision:** The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
NORFLEX 100MG TABLETS	1 Tablet	1	ORPHENADRINE CITRATE BP/EP/USP/PH.EUR	102.00 mg/tablet
		2	LACTOSE USP/NF/ BP/ EP/PH.EUR	167.00 mg/tablet

		3	ETHYL CELLULOSE N100 - BP/EP/USP/Ph.EUR/USNF	20.00 mg/tablet

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:112/10/82-ALC4/2018	Party Name:AMINES & PLASTICIZERS LIMITED	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Approved**
	HQ File :01/82/050/00399/AM19/	RLA File :03/94/040/00692/AM18/	Lic.No/Date:0310817501 05.12.2017	

44 **Decision:** The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
N-METHYL MORPHOLINE (NMM)	1 kg	1	MORPHOLINE	1.001 kg

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:209/10/82-ALC4/2018	Party Name:AMI LIFE SCIENCES PRIVATE LIMITED	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Approved**
	HQ File :01/82/050/00496/AM19/	RLA File :34/24/040/00219/AM18/	Lic.No/Date:3410043683 07.12.2017	

45 **Decision:** The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
DOXOFYLLINE. WHITE CRYSTALLINE POWDER. LOD: NMT 1.0% W/W ASSAY BY HPLC: BETWEEN 98% TO 101.00% W/W (ON DRIED BASIS)	1 kg	1	ANHYDROUS THEOPHYLLINE. WHITE CRYSTALLINE POWDER LOD NIT 0.5% W/W ASSAY. BETWEEN 98.0% TO 101.0%	0.80 kg

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:158/10/82-ALC4/2018	Party Name:DIVIS LABORATORIES LTD	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Approved**
	HQ File :01/82/050/00445/AM19/	RLA File :09/24/040/00452/AM18/	Lic.No/Date:0910065760 19.12.2017	

46 **Decision:** The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.

FUMARALDEHYDE BIS (DIMETHYL ACETAL)	1 kg	1	FURAN	0.60 kg
		2	METHANOL	3.43 kg

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:159/10/82-ALC4/2018	Party Name:HETERO LABS LIMITED	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Approved**
	HQ File :01/82/050/00446/AM19/	RLA File :09/24/040/00478/AM18/	Lic.No/Date:0910065762 19.12.2017	

47 **Decision:** The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Capecitabine	1 kg	1	2,3-Di-O-Acetyl-5-Deoxy-5-Fluorocytidine	1.19 kg
		2	n-Pentyl Chloro Formate	0.813 kg

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:160/10/82-ALC4/2018	Party Name:HETERO LABS LIMITED	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Approved**
	HQ File :01/82/050/00447/AM19/	RLA File :09/24/040/00479/AM18/	Lic.No/Date:0910065763 19.12.2017	

48 **Decision:** The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Terbinafine Hydrochloride	1 kg	1	1-Chloro-6,6-dimethyl-2-hepten-4-yne	0.87 kg
		2	Methylene Chloride	2.37 kg
		3	Dimethyl Formamide	0.85 kg
		4	Diisopropyl Ether	1.30 kg

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:1/10/82-ALC4/2018	Party Name:JNP PRODUCTS	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Approved**
	HQ File :01/82/050/00288/AM19/	RLA File :34/24/040/00255/AM18/	Lic.No/Date:3410043718 20.12.2017	

49 **Decision:** The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 1/82-ALC4/2018, dated 01.05.2018 in respect of M/s JNP Products against Advance Authorization No. 3410043487 dated 19.09.2017, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Import items	Qty.
Para Amino Phenol	1 kg	Para Nitro Chloro Benzene	1.222 kg

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:194/10/82-ALC4/2018	Party Name:VIRCHOW PETROCHEMICAL PVT LTD.	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Rejected**
50	HQ File :01/82/050/00481/AM19/	RLA File :09/24/040/00371/AM18/	Lic.No/Date:0910065770 20.12.2017	

Decision: The Committee observed that firm was call for PH before the committee for similar cases, but the firm neither attended the PH nor submit their reply. Hence the Committee decided to reject the case.

	Case No.:145/10/82-ALC4/2018	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Approved**
	HQ File :01/82/050/00432/AM19/	RLA File :09/24/040/00463/AM18/	Lic.No/Date:0910065792 26.12.2017	

51 **Decision:** The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
MEROPENEM FOR INJECTION (MEROPENEM STERILE) Condition: The firm should account for 1,000 Nos. of input at Sl.No.5 of the Import List in packing the export product which should be reflected in SBs.	1 kg	1	Meropenem Trihydrate (Non Sterile) I.P.	0.9586 kg
		2	Activated Carbon (Carbon Enoanticormos)	0.0188 kg
		3	Acetone	2.64 kg
		4	Methanol	0.0958 kg
		5	Aluminium Canisters / Bottles with Chloro Butyl Plug / Inner & Outer Lid and Gasket / Alu Caps [14 Ltrs (5Kg Cap)]	Relevant as per packing policy

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:149/10/82-ALC4/2018	Party Name:ORCH LABORATORIES INDIA PVT LTD	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Approved**
	HQ File :01/82/050/00436/AM19/	RLA File :09/24/040/00442/AM18/	Lic.No/Date:0910065788 26.12.2017	

52 **Decision:** The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
L-Menthyl Glyoxylate Hydrate (MGH)	1 kg	1	Glyoxylic Acid 50%	0.752 kg
		2	L (-) menthol	0.795 kg

	3	Cyclohexane	1.41 kg

RA may take appropriate action as per the decision of Norms Committee.

Case No.:175/10/82-ALC4/2018	Party Name:STYRAX PHARMA PRIVATE LIMITED	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Approved**
HQ File :01/82/050/00462/AM19/	RLA File :09/24/040/00472/AM18/	Lic.No/Date:0910065793 26.12.2017	

53 **Decision:** The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
1-(2,2-dimethoxyethyl)-5-methoxy-6-(methoxycarbonyl) 4-oxo-1,4-dihydropyridine-3-carboxylic acid (DSS)	1 kg	1	methyl-4-methoxy acetoacetate	0.75 kg
		2	dimethyl formamide dimethyl acetal (dmf-dma)	0.735 kg
		3	amino acetaldehyde dimethylacetal	0.591 kg
		4	dimethyl oxalate	1.515 kg
		5	lithium hydroxide monohydrate	0.323 kg
		6	methanol	3.094 kg
		7	methylene di chloride (mdc)	3.375 kg

RA may take appropriate action as per the decision of Norms Committee.

Case No.:221/10/82-ALC4/2018	Party Name:TRANSPEK INDUSTRY LIMITED	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Approved**
HQ File :01/82/050/00508/AM19/	RLA File :34/24/040/00217/AM18/	Lic.No/Date:3410043738 26.12.2017	

54 **Decision:** The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
VALERYL CHLORIDE	1 kg	1	n-VALERIC ACID LIQUID	0.973 kg

RA may take appropriate action as per the decision of Norms Committee.

Case No.:136/10/82-ALC4/2018	Party Name:VEGESNA LABORATORIES PRIVATE LIMITED	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Approved**
HQ File :01/82/050/00423/AM19/	RLA File :09/24/040/00493/AM18/	Lic.No/Date:0910065803 29.12.2017	

55 **Decision:** The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.

FORMAMIDINE ACETATE or FORMAMIDIN ACETAT	1 kg	1	TRIETHYL ORTHOFORMATE	1.423 kg

RA may take appropriate action as per the decision of Norms Committee.

Case No.:192/10/82-ALC4/2018	Party Name:HETERO LABS LIMITED	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Approved**
HQ File :01/82/050/00479/AM19/	RLA File :09/24/040/00486/AM18/	Lic.No/Date:0910065806 29.12.2017	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

	Export product	Qty.	Sl. No.	Import items	Qty.
56	(2R-cis)-5-(4-amino-1,2-dihydro-2-oxo-1-pyrimidinyl)-1,3-oxathiolane-2-carboxylic acid(2S,5R)-methyl ester.	1 kg	1	Glyoxylic acid 50%	0.743 kg
			2	Sodium bisulphite	0.60 kg
			3	2,5-dihydroxy-1,4-dithiane	0.325 kg
			4	n-Hexane	1.00 kg
			5	Triethyl Amine	0.034 kg
			6	Methane sulfonic acid	0.017 kg
			7	Dimethyl Formamide	0.26 kg
			8	Cytosine	0.428 kg
			9	Hexamethyl disilazane	0.698 kg
			10	Toluene	1.56 kg
			11	Methylene Dichloride	2.63 kg

RA may take appropriate action as per the decision of Norms Committee.

Case No.:171/10/82-ALC4/2018	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Approved**
HQ File :01/82/050/00458/AM19/	RLA File :09/24/040/00460/AM18/	Lic.No/Date:0910065808 01.01.2018	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

	Export product	Qty.	Sl. No.	Import items	Qty.
57	IMIPENEM AND CILASTATIN SODIUM (1:1) FOR INJECTION	1 kg	1	Bicyclic Ketoester	1.526 kg
			2	Cysteamine Hydrochloride	0.56 kg
			3	Diphenyl Chloro Phosphate	1.292 kg
			4	4-Dimethyl Amino Pyridine	0.015 kg
			5	N-Methyl-2-Pyrrolidone	2.07 kg
			6	S-(+)-2,2-Dimethylcyclopropane Carboxamide	0.450 kg
			7	Dowex TM	0.020 kg
			8	Carbon Enoanticromos (Activated Carbon)	0.200 kg
			9	Ethyl 7-chloro-2-oxoheptanoate (or) Alpha-Keto Ester	0.80 kg

		10	Acetone	15.50 kg
		11	Acetonitrile	6.05 kg
		12	Isopropyl Alcohol	0.80 kg
		13	Methanol (Methyl Alcohol)	12.00 kg
		14	Methylene Chloride	20.00 kg
		15	N- Hexane	3.79 kg
		16	Tetrahydrofuran	2.75 kg
		17	Toluene	6.71 kg
		18	Aluminium Canisters / Bottles with Chloro Butyl Plug / Inner & Outer Lid and Gasket / Alu Caps [14 Ltrs (5Kg Cap)]	As per relevant packing policy

RA may take appropriate action as per the decision of Norms Committee.

Case No.:183/10/82-ALC4/2018	Party Name:PORUS LABORATORIES PRIVATE LIMITED	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Approved**
HQ File :01/82/050/00470/AM19/	RLA File :09/24/040/00483/AM18/	Lic.No/Date:0910065807 01.01.2018	

58

Decision: Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP on net to net basis as under:

Export Product	Qty.	Import items	Quantity allowed
SMKT:(S)-1-{{{1-{3-[2(E)-(7-CHLORO2-QUINOLINYL)ETHENYL}}-3-[2-(1-HYDROXY-1-METHYL ETHYL)PHENYL]-1-PROPANOL	10000.000 kg	MK-5:-2-(2-(3-(2-(7-CHLORO-2-QUINOLINYL) ETHENYL)PHENYL)-3-HYDROXYPROPYL)PHENYL)-2-PROPANOL(CRUDE)	10000.000 kg

RA concerned may take further necessary action as per above decision of NC

Case No.:184/10/82-ALC4/2018	Party Name:DASAMI LAB PRIVATE LIMITED	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Approved**
HQ File :01/82/050/00471/AM19/	RLA File :09/24/040/00470/AM18/	Lic.No/Date:0910065811 01.01.2018	

59

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Valacyclovir Hydrochloride Monohydrate	1 kg	1	2-(Acetyl amino)-1,9-dihydro-9-[[2-(acetyloxy)ethoxy]methyl]-6H-purin-6-one/ Diacetyl Acyclovir	1.083 kg
		2	1,3-Dicyclohexyl carbodimide	1.061 kg
		3	Dimethyl formamide	2.54 kg
		4	4-Dimethylamino pyridine	0.028 kg

RA may take appropriate action as per the decision of Norms Committee.

60	**Case No.:133/10/82-ALC4/2018**	Party Name:S V LABS PVT LTD	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Approved**
	HQ File :01/82/050/00420/AM19/	RLA File :09/24/040/00499/AM18/	Lic.No/Date:0910065818 02.01.2018	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty. allowed
(2R,5S)-(1R,2S,5R)-2isopropyl-2-methylcyclohexyl5-(4-amino-5fluoro-2-oxypyrimidia-1(2H)—yl-1,3-oxathiolane-2-carboxylate (FCME)	1 kg	1	5-Fluoro Cytocine	0.50 kg

RA may take appropriate action as per the decision of Norms Committee.

61	**Case No.:137/10/82-ALC4/2018**	Party Name:OPTRIX LABORATORIES PRIVATE LIMITED	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Approved**
	HQ File :01/82/050/00424/AM19/	RLA File :09/24/040/00469/AM18/	Lic.No/Date:0910065813 02.01.2018	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
TEDIZOLID PHOSPHATE - In House	1 kg	1	(R)-3-(3-fluoro-4-(6-(2-methyl-2H-tetrazol-5-yl)pyridin-3-yl)phenyl)-5-(hydroxymethyl) oxazolidin-2-one	1.015 kg

RA may take appropriate action as per the decision of Norms Committee.

62	**Case No.:138/10/82-ALC4/2018**	Party Name:OPTRIX LABORATORIES PRIVATE LIMITED	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Approved**
	HQ File :01/82/050/00425/AM19/	RLA File :09/24/040/00468/AM18/	Lic.No/Date:0910065812 02.01.2018	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
LINEZOLID	1 kg	1	3,4-Difluoro nitrobenzene OR 3,4 Di fluoro nitrobenzene	0.80 kg

		2	(s)-Epichlorohydrin (OR) (s)-(+)-2-(chloromethyl)oxirane	0.80 kg

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:139/10/82-ALC4/2018	Party Name:SRINI PHARMACEUTICALS PRIVATE LIMITED	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Approved**
	HQ File :01/82/050/00426/AM19/	RLA File :09/24/040/00477/AM18/	Lic.No/Date:0910065816 02.01.2018	

63 **Decision:** The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
CLONAZEPAM	1 kg	1	2-AMINO-5-NITRO-2-CHLORO BENZOPHENONE	1.33 kg
		2	BROMO ACETYL BROMIDE	1.18 kg

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:186/10/82-ALC4/2018	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Approved**
	HQ File :01/82/050/00473/AM19/	RLA File :09/24/040/00492/AM18/	Lic.No/Date:0910065817 02.01.2018	

64 **Decision:** The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
METHYL (E)-2-(2-CHLOROMETHYLPHENYL)-3-METHOXYACRYLATE	1 kg	1	3-ISOCHROMANONE	0.957 kg
		2	O-XYLENE	1.04 kg
		3	SODIUM METHOXIDE POWDER	0.416 kg
		4	METHANOL	2.31 kg

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:163/10/82-ALC4/2018	Party Name:KOPALLE PHARMA CHEMICALS PVT.LTD.,	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Approved**
	HQ File :01/82/050/00450/AM19/	RLA File :09/24/040/00456/AM18/	Lic.No/Date:0910065827 03.01.2018	

65 **Decision:** The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl.	Import items	Qty.

		No.		
METHYL (E)-2-(2-CHLOROMETHYLPHENYL)-3-METHOXYACRYLATE	1 kg	1	PHTHALIC ANHYDRIDE	0.752 kg
		2	MONO ETHANOL AMINE	0.308 kg
		3	ETHYL-4-CHLORO ACETO ACETATE	0.858 kg
		4	ORTHO CHLORO BENZYLDEHYDE	0.67 kg
		5	METHYL ACETO ACETATE	1.262 kg
		6	BENZONE SULPHONE ACID	0.463 kg
		7	METHANOL	0.671 kg
		8	TOLUENE	1.20 kg
		9	MORPHOLINE	0.09 kg
		10	ISOPROPYL ALCOHOL (IPA)	0.70 kg

RA may take appropriate action as per the decision of Norms Committee.

66

Case No.:169/10/82-ALC4/2018	Party Name:AKTINOS HEALTHCARE PRIVATE LIMITED	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Approved**
HQ File :01/82/050/00456/AM19/	RLA File :09/24/040/00510/AM18/	Lic.No/Date:0910065825 03.01.2018	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
N-BENZYLOXY CARBONYL-L-VALINE (CBZ-L-VALINE)	1 kg	1	L-VALINE	0.51 kg
		2	BENZYL CHLOROFORMATE	0.74 kg
		3	TOLUENE	0.526 kg
		4	HEXANE	0.79 kg

RA may take appropriate action as per the decision of Norms Committee.

67

Case No.:129/10/82-ALC4/2018	Party Name:TAGOOR CHEMICALS	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Approved**
HQ File :01/82/050/00416/AM19/	RLA File :09/24/040/00505/AM18/	Lic.No/Date:0910065844 05.01.2018	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
1-(3-Chloropropyl)1,3-Dihydro-2H-benzimidazole-2-One	1 kg	1	Ortho phenylene Di amine	1.003 kg
		2	Methyl Aceto acetate	0.93 kg
		3	1-Bromo 3-chloro propane	1.168 kg

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:134/10/82-ALC4/2018	Party Name:TAGOOR CHEMICALS	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Deferred**
	HQ File :01/82/050/00421/AM19/	RLA File :09/24/040/00506/AM18/	Lic.No/Date:0910065845 05.01.2018	Defer Date:

68 **Decision:** The Committee considered the case as per Agenda and it was decided to call for following information / documents from the firm:

(i) Percentage yield on molar basis for each stage of manufacturing process.
(ii) Composition with yields shown in the technical literature enclosed in the application.

	Case No.:161/10/82-ALC4/2018	Party Name:CAMUS BIOTECH PRIVATE LIMITED	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Approved**
	HQ File :01/82/050/00448/AM19/	RLA File :09/24/040/00440/AM18/	Lic.No/Date:0910065865 05.01.2018	

69 **Decision:** The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
ETHAMBUTOL HCL	1 kg	1	DL-2-AMINO-1-BUTANOL	1.6014 kg
		2	MONOSODIUM GLUTAMATE	0.100 kg
		3	ISOPROPYL ALCOHOL	0.50 kg
		4	TOLUENE	0.18 kg
		5	ETHYLENE DI CHLORIDE	0.39 kg

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:182/10/82-ALC4/2018	Party Name:ORCH LABORATORIES INDIA PVT LTD	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Approved**
	HQ File :01/82/050/00469/AM19/	RLA File :09/24/040/00489/AM18/	Lic.No/Date:0910065855 05.01.2018	

70 **Decision:** The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
(2R-5R)-5-Hydroxy-[1,3]-oxathiolane-2-carboxylic acid,2S-Isopropyl-5R-methyl-1R-cyclohexyl ester (ECE ROW)	1 kg	1	Glyoxylic Acid 50%	0.70 kg
		2	L (-) menthol (Fresh/Recovery)	0.74 kg
		3	2,5-Dihydroxy-1,4-Dithiane	0.283 kg
		4	N-Hexane	0.79 kg

RA may take appropriate action as per the decision of Norms Committee.

71	**Case No.:189/10/82-ALC4/2018**	Party Name:SRIAM LABS PRIVATE LIMITED	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Approved**
	HQ File :01/82/050/00476/AM19/	RLA File :09/24/040/00501/AM18/	Lic.No/Date:0910065850 05.01.2018	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Famciclovir	1 kg	1	9-(4-Acetoxy-3-(acetoxymethyl)but-1-yl)-2-amino-6-chloro purine	1.275 kg

RA may take appropriate action as per the decision of Norms Committee.

72	**Case No.:181/10/82-ALC4/2018**	Party Name:STYRAX PHARMA PRIVATE LIMITED	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Approved**
	HQ File :01/82/050/00468/AM19/	RLA File :09/24/040/00522/AM18/	Lic.No/Date:0910065880 11.01.2018	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
1-(2,2-DIMETHOXYETHYL)-5-METHOXY-6-(METHOXYCARBONYL) 4-OXO-1,4-DIHYDROPYRIDINE-3-CARBOXYLIC ACID (DSS)	1 kg	1	METHYL-4 CHLORO ACETO ACETATE	1.364 kg
		2	ACETONITRILE	4.50 kg

RA may take appropriate action as per the decision of Norms Committee.

73	**Case No.:191/10/82-ALC4/2018**	Party Name:SRIAM LABS PRIVATE LIMITED	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Approved**
	HQ File :01/82/050/00478/AM19/	RLA File :09/24/040/00491/AM18/	Lic.No/Date:0910065879 11.01.2018	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Hydroxychloroquinesulfate(HQS-II) or 2-[[4-[(7-Chloro-4-quinolyl) amino] pentyl] ethylamine] ethanol sulfate (HQS)	1 kg	1	4,7-Dichloroquinoline	0.723 kg
		2	Hydroxynovaldiamine	0.671 kg

RA may take appropriate action as per the decision of Norms Committee.

74	**Case No.:157/10/82-ALC4/2018**	Party Name:VIVIN DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Deferred**
	HQ File :01/82/050/00444/AM19/	RLA File :09/24/040/00508/AM18/	Lic.No/Date:0910065882 12.01.2018	Defer Date:
	Decision: Deferred for comments of TE.			

75	**Case No.:156/10/82-ALC4/2018**	Party Name:AURORE LIFE SCIENCES PRIVATE LIMITED	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Deferred**
	HQ File :01/82/050/00443/AM19/	RLA File :09/24/040/00455/AM18/	Lic.No/Date:0910065896 17.01.2018	Defer Date:
	Decision: Deferred for comments of TE.			

76	**Case No.:164/10/82-ALC4/2018**	Party Name:AURORE LIFE SCIENCES PRIVATE LIMITED	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Deferred**
	HQ File :01/82/050/00451/AM19/	RLA File :09/24/040/00454/AM18/	Lic.No/Date:0910065897 17.01.2018	Defer Date:
	Decision: Deferred for comments of TE.			

77	**Case No.:168/10/82-ALC4/2018**	Party Name:OPTRIX LABORATORIES PRIVATE LIMITED	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Deferred**
	HQ File :01/82/050/00455/AM19/	RLA File :09/24/040/00416/AM18/	Lic.No/Date:0910065892 17.01.2018	Defer Date:
	Decision: Deferred for comments of TE.			
78	**Case No.:178/10/82-ALC4/2018**	Party Name:OPTIMUS DRUGS PRIVATE LIMITED	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Approved**
	HQ File :01/82/050/00465/AM19/	RLA File :09/24/040/00507/AM18/	Lic.No/Date:0910065893 17.01.2018	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
LINEZOLID	1 kg	1	"3,4-Difluoro nitrobenzene OR 3,4 Di fluoro nitrobenzene"	0.80 kg
		2	(s)-Epichlorohydrin (OR) (s)-(+)-2-(chloromethyl)oxirane	0.80 kg

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:185/10/82-ALC4/2018	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Approved**
	HQ File :01/82/050/00472/AM19/	RLA File :09/24/040/00526/AM18/	Lic.No/Date:0910065901 17.01.2018	

79 **Decision:** The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
DOXOFYLLINE	1 kg	1	THEOPHYLLINE	0.80 kg
		2	CHLOROACETAL DEHYDE DIMETHYL ACETAL	0.80 kg
		3	POTASSIUM CARBONATE	0.610 kg
		4	METHANOL	0.63 kg
		5	DIMETHYL FORMAMIDE	0.40 kg

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:190/10/82-ALC4/2018	Party Name:STYRAX PHARMA PRIVATE LIMITED	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Approved**
	HQ File :01/82/050/00477/AM19/	RLA File :09/24/040/00530/AM18/	Lic.No/Date:0910065895 17.01.2018	

80 **Decision:** The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
1-(2,2-dimethoxyethyl)-5-methoxy-6-(methoxycarbonyl) 4-oxo-1,4-dihydropyridine-3-carboxylic acid (DSS)	1 kg	1	METHYL-4-METHOXY ACETOACETATE	0.750 kg
		2	Dimethyl Oxalate	1.515 kg
		3	Methylene Di Chloride (MDC)	3.395 kg

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:282/10/82-ALC4/2018	Party Name:R L FINE CHEM PVT. LTD.	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Approved**
	HQ File :01/82/050/00569/AM19/	RLA File :07/24/040/00337/AM17/	Lic.No/Date:0710112701 18.01.2018	

81 **Decision:** The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.

NORTRIPTYLINE HCL IP/BP/USP	1 kg	1	1 BROMO 3 CHLORO PROPANE	0.96 kg
		2	TETRA HYDRO FURAN	0.71 kg

RA may take appropriate action as per the decision of Norms Committee.

82

Case No.:154/10/82-ALC4/2018	Party Name:GLAND PHARMA LIMITED	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Approved**
HQ File :01/82/050/00441/AM19/	RLA File :09/24/040/00519/AM18/	Lic.No/Date:0910065903 19.01.2018	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Palonosetron Hydrochloride Injection, 0.05mg/ml, of Palonsetron base 5ml fill in 5ml Prefilled Syringe IH	950000 Number	1	Palonosetrron Hydrochloride IH	261.25 gm
		2	Barrel Syringes Glass	Relevant packing policy
		3	Plunger Stoppers Rubber	
		4	Plunger Rods Plastic	
		5	Tubing Plastic	Consumables not allowed
		6	Filters Plastic	

RA may take appropriate action as per the decision of Norms Committee.

83

Case No.:155/10/82-ALC4/2018	Party Name:GLAND PHARMA LIMITED	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Approved**
HQ File :01/82/050/00442/AM19/	RLA File :09/24/040/00518/AM18/	Lic.No/Date:0910065902 19.01.2018	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 1/82-ALC4/2018, dated 01.05.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl. No.	Import items	Qty. Allowed
Voriconazole Powder for Injection 200 mg /Vial, 30 ml Vial USP	1 Number	1	Voriconazole USP	210 mg/vial
		2	Kleptose NF	3200 mg/vial
		3	Vials Glass	Relevant as per packing policy
		4	Rubber Stoppers Rubber	
		5	Seals Plastic	
		6	Filters Plastic	Consumables not allowed
		7	Tubing Plastic	Not allowed under policy

RA may take appropriate action as per the decision of Norms Committee.

84

Case No.:172/10/82-ALC4/2018	Party Name:VIVIMED LIFE SCIENCES PRIVATE LIMITED	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Approved**
HQ File :01/82/050/00459/AM19/	RLA File :09/24/040/00520/AM18/	Lic.No/Date:0910065909 19.01.2018	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 8/82-ALC4/2018, dated 31.08.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product
Losartan Potasium Tablets USP (Losartan) 50 Mg, 100 Mg

Sl. No.	Import items	Norms Recommended for one Tablet	
		50 Mg Tablet	100 Mg Tablet
1	Losartan Potassium (or) Losartan Potasium USP	51 mg	102 mg
2	Mannitol (Pearlitol 160C)	203.8 mg	407.6 mg
3	Microcrystalline Cellulose (Avicel PH 102)	81.0 mg	162 mg
4	Croscarmellose Sodium (Ac Di Sol)	14.38 mg	28.76 mg
5	Povidone(PLASDONE K-29/32)	7.22 mg	14.44 mg
6	Magnesium Stearate (Mallinckrodt 2257)	3.6 mg	7.2 mg
7	Opadry White (03H28419)	7.2 mg	14.4 mg

RA may take appropriate action as per the decision of Norms Committee.

85	**Case No.:165/10/82-ALC4/2018**	Party Name:AURORE LIFE SCIENCES PRIVATE LIMITED	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status:Case Added**
	HQ File :01/82/050/00452/AM19/	RLA File :09/24/040/00438/AM18/	Lic.No/Date:0910065915 20.01.2018	Defer Date:
	Decision: Deferred for comments of TE.			

86	**Case No.:228/10/82-ALC4/2018**	Party Name:SMILAX LABORATORIES LIMITED	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status:Case Added**
	HQ File :01/82/050/00515/AM19/	RLA File :09/24/040/00541/AM18/	Lic.No/Date:0910065910 20.01.2018	Defer Date:
	Decision: Deferred for comments of TE.			

	Case No.:206/10/82-ALC4/2018	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Approved**
	HQ File :01/82/050/00493/AM19/	RLA File :07/24/040/00279/AM18/	Lic.No/Date:0710112728 23.01.2018	

87 **Decision:** The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.	Import items	Qty. allowed

		No.		
Calcium Pidolate	1 kg	1.	L- Pyroglutamic Acid	0.82 kg
Magnesium Pidolate	1 kg	1.	L- Pyroglutamic Acid	0.90 kg

RA may take appropriate action as per the decision of Norms Committee.

88	**Case No.:218/10/82-ALC4/2018**	Party Name:SYNPOL PRODUCTS PVT. LTD.	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Approved**
	HQ File :01/82/050/00505/AM19/	RLA File :08/24/040/00298/AM18/	Lic.No/Date:0810141863 23.01.2018	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
EPOXY HARDENER BASED ON ALIPHATIC AMINE EPOXY ADDUCT (48% solid content)	1 kg	1	EPOXY RESIN	0.378 kg
		2	PROPYLENE GLYCOL MONOMETHYL ETHER	0.546 kg
		3	ETHYLENE-DIAMINE	0.0735 kg

RA may take appropriate action as per the decision of Norms Committee.

89	**Case No.:179/10/82-ALC4/2018**	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Approved**
	HQ File :01/82/050/00466/AM19/	RLA File :09/24/040/00534/AM18/	Lic.No/Date:0910065922 24.01.2018	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 1/82-ALC4/2018, dated 01.05.2018 in respect of M/s Suven Life Sciences Limited against Advance Authorization No. 0910065145 dated 09.06.2017, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl. No.	Import items	Qty.
1-BROMO-2-IODOBENZENE	1 kg	1.	2-BROMOANILINE	1.086 kg
		2	POTASSIUM IODIDE	0.733 kg
		3	CYCLOHEXANE	2.75 kg

RA may take appropriate action as per the decision of Norms Committee.

90	**Case No.:188/10/82-ALC4/2018**	Party Name:SATYADEVA PHARMACEUTICALS PVT LTD	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Deferred**
	HQ File :01/82/050/00475/AM19/	RLA File :09/24/040/00504/AM18/	Lic.No/Date:0910065921 24.01.2018	Defer Date:

Decision: Deferred for comments of TE

91	**Case No.:141/10/82-ALC4/2018**	Party Name:VIVIN DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Deferred**
	HQ File :01/82/050/00428/AM19/	RLA File :09/24/040/00531/AM18/	Lic.No/Date:0910065927 25.01.2018	Defer Date:
	Decision: Deferred for comments of TE.			

92	**Case No.:142/10/82-ALC4/2018**	Party Name:VIVIN DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Deferred**
	HQ File :01/82/050/00429/AM19/	RLA File :09/24/040/00532/AM18/	Lic.No/Date:0910065928 29.01.2018	Defer Date:
	Decision: Deferred for comments of TE.			

93	**Case No.:146/10/82-ALC4/2018**	Party Name:KOPALLE PHARMA CHEMICALS PVT.LTD.,	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Approved**
	HQ File :01/82/050/00433/AM19/	RLA File :09/24/040/00517/AM18/	Lic.No/Date:0910065934 29.01.2018	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Sodium Cromoglicate	1 kg	1	2,6-Dihydroxy Acetophenone	1.22 kg

RA may take appropriate action as per the decision of Norms Committee.

94	**Case No.:150/10/82-ALC4/2018**	Party Name:INCHEM LABORATORIES PRIVATE LIMITED	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Approved**
	HQ File :01/82/050/00437/AM19/	RLA File :09/24/040/00540/AM18/	Lic.No/Date:0910065933 29.01.2018	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Ractopamine Hcl	1 kg	1	Amino Acetonitrile Hcl	1.00 kg
		2	4-(4-Hydroxy Phenyl)-2-Butanone	0.70 kg

RA may take appropriate action as per the decision of Norms Committee.

Case No.:174/10/82-ALC4/2018	Party Name:HETERO DRUGS LIMITED	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Approved**
HQ File :01/82/050/00461/AM19/	RLA File :09/24/040/00547/AM18/	Lic.No/Date:0910065931 29.01.2018	

95

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Valacyclovir HCL / Valacyclovir HCL Monohydrate	1 kg	1	2-[(2-Acetamido)6-oxo-6,9-dihydro-1H-purine-9-yl) methyl]ethyl acetate/Diacetyl acyclovir (AAEMP)	1.083 kg
		2	N,N-Dicyclohexyl Carbodimide	1.061 kg
		3	N,N-Dimethyl Formamide	0.70 kg
		4	4-Dimethyl Amino Pyridine	0.028 kg
		5	L-Valine	0.603 kg
		6	Methanol	1.70 kg
		7	Acetone	2.60 kg

RA may take appropriate action as per the decision of Norms Committee.

96

Case No.:213/10/82-ALC4/2018	Party Name:HETERO DRUGS LIMITED	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Deferred**
HQ File :01/82/050/00500/AM19/	RLA File :09/24/040/00548/AM18/	Lic.No/Date:0910065932 29.01.2018	Defer Date:

Decision: Deferred for comments of TE.

Case No.:148/10/82-ALC4/2018	Party Name:VINDHYA ORGANICS PVT LTD	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Approved**
HQ File :01/82/050/00435/AM19/	RLA File :09/24/040/00557/AM18/	Lic.No/Date:0910065952 31.01.2018	

97

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
AFC ABACAVIR (ABV) I	1 kg	1	2-AZABICYCLO (2.2.1) HEPT-5-EN-3-ONE; (VINCELACTAM)	1.41 kg
		2	N-(2-AMINO-4, 6-DICHLORO-5-PYRIMIDINYL) FORMAMIDE	0.764 kg
		3	SODIUM BOROHYDRIDE POWDER	0.226 kg
		4	D(-) TARTARIC ACID	0.78 kg
		5	L + Tartaric Acid	1.20 kg

RA may take appropriate action as per the decision of Norms Committee.

98	**Case No.:180/10/82-ALC4/2018**	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Deferred**
	HQ File :01/82/050/00467/AM19/	RLA File :09/24/040/00539/AM18/	Lic.No/Date:0910065943 31.01.2018	Defer Date:
	Decision: Deferred for comments of TE.			

99	**Case No.:187/10/82-ALC4/2018**	Party Name:NISARG BIOSCIENCES PVT LTD	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Deferred**
	HQ File :01/82/050/00474/AM19/	RLA File :09/24/040/00497/AM18/	Lic.No/Date:0910065945 31.01.2018	Defer Date:
	Decision: Deferred for comments of TE.			

100	**Case No.:132/10/82-ALC4/2018**	Party Name:AURORE LIFE SCIENCES PRIVATE LIMITED	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Deferred**
	HQ File :01/82/050/00419/AM19/	RLA File :09/24/040/00516/AM18/	Lic.No/Date:0910065954 01.02.2018	Defer Date:
	Decision: Deferred for comments of TE.			

101	**Case No.:130/10/82-ALC4/2018**	Party Name:NISARG BIOSCIENCES PVT LTD	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Deferred**
	HQ File :01/82/050/00417/AM19/	RLA File :09/24/040/00496/AM18/	Lic.No/Date:0910065956 02.02.2018	Defer Date:
	Decision: Deferred for comments of TE.			

102	**Case No.:131/10/82-ALC4/2018**	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Deferred**
	HQ File :01/82/050/00418/AM19/	RLA File :09/24/040/00561/AM18/	Lic.No/Date:0910065961 02.02.2018	Defer Date:
	Decision: Deferred for comments of TE.			

103	**Case No.:135/10/82-ALC4/2018**	Party Name:NISARG BIOSCIENCES PVT LTD	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Deferred**
	HQ File :01/82/050/00422/AM19/	RLA File :09/24/040/00498/AM18/	Lic.No/Date:0910065963 02.02.2018	Defer Date:
	Decision: Deferred for comments of TE.			

	Case No.:283/10/82-ALC4/2018	Party Name:R.L.FINE CHEM PRIVATE LIMITED	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Approved**
	HQ File :01/82/050/00570/AM19/	RLA File :07/24/040/00336/AM17/	Lic.No/Date:0710112765 02.02.2018	

104 **Decision:** The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
LORAZEPAM BP/EP/USP	1 kg	1	2 AMINO 2,5 DICHLORO BENZO PHENONE	1.60 kg

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:284/10/82-ALC4/2018	Party Name:R L FINE CHEM PVT. LTD.	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Approved**
	HQ File :01/82/050/00571/AM19/	RLA File :07/24/040/00339/AM17/	Lic.No/Date:0710112770 02.02.2018	

105 **Decision:** The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
DOXYLAMINE SUCCINATE USP/EP	1 kg	1	2 ACETYL PYRIDINE	0.58 kg
		2	TETRA HYDRO FURAN	1.03 kg

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:285/10/82-ALC4/2018	Party Name:R L FINE CHEM PVT. LTD.	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Approved**
	HQ File :01/82/050/00572/AM19/	RLA File :07/24/040/00338/AM17/	Lic.No/Date:0710112774 02.02.2018	

106 **Decision:** The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
CLOMIPRAMINE HCL BP/EP/USP/JP	1 kg	1	1 BROMO 3 CHLORO PROPANE	0.85 kg
		2	3 CHLORO IMINODIBENZYL	0.91 kg

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:286/10/82-ALC4/2018	Party Name:R L FINE CHEM PVT. LTD.	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Approved**
	HQ File :01/82/050/00573/AM19/	RLA File :07/24/040/00340/AM17/	Lic.No/Date:0710112769 02.02.2018	

107 **Decision:** The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
CHLORPROMAZINE HCL IP/BPUSP	1 kg	1	1 BROMO 3 CHLORO PROPANE	0.95 kg
		2	2 CHLORO PHENOTHIAZINE	0.90 kg
		3	ACETONE	3.30 kg

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:287/10/82-ALC4/2018	Party Name:R.L.FINE CHEM PRIVATE LIMITED	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Approved**
	HQ File :01/82/050/00574/AM19/	RLA File :07/24/040/00261/AM18/	Lic.No/Date:0710112771 02.02.2018	

108 **Decision:** The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
CARBINOXAMINE MALEATE USP	1 kg	1	PYRIDINE 2 ALDEHYDE	0.833 kg
		2	TETRA HYDRO FURAN	0.468 kg
		3	ACETONE	1.50 kg

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:288/10/82-ALC4/2018	Party Name:R L FINE CHEM PVT. LTD.	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Approved**
	HQ File :01/82/050/00575/AM19/	RLA File :07/24/040/00262/AM18/	Lic.No/Date:0710112767 02.02.2018	

109 **Decision:** The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
CYCLOBENZAPRINE HCL USP	1 kg	1	1 BROMO 3 CHLORO PROPANE	0.95 kg
		2	TETRA HYDRO FURAN	1.00 kg

RA may take appropriate action as per the decision of Norms Committee.

110	**Case No.:289/10/82-ALC4/2018**	Party Name:R L FINE CHEM PVT. LTD.	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Approved**
	HQ File :01/82/050/00576/AM19/	RLA File :07/24/040/00263/AM18/	Lic.No/Date:0710112764 02.02.2018	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
DOTHIEPIN HCL BP	1 kg	1	1 BROMO 3 CHLORO PROPANE	0.92 kg
		2	TETRA HYDRO FURAN	0.50 kg
		3	THIOPHENOL	0.65 kg

RA may take appropriate action as per the decision of Norms Committee.

111	**Case No.:290/10/82-ALC4/2018**	Party Name:R.L.FINE CHEM PRIVATE LIMITED	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Approved**
	HQ File :01/82/050/00577/AM19/	RLA File :07/24/040/00264/AM18/	Lic.No/Date:0710112766 02.02.2018	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
DOXEPIN HCL BP/USP	1 kg	1	1 BROMO 3 CHLORO PROPANE	1.12 kg
		2	TETRA HYDRO FURAN	0.68 kg
		3	MAGNESIUM INGOT	0.19 kg

RA may take appropriate action as per the decision of Norms Committee.

112	**Case No.:140/10/82-ALC4/2018**	Party Name:ORTIN LABORATORIES LTD	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Deferred**
	HQ File :01/82/050/00427/AM19/	RLA File :09/24/040/00527/AM18/	Lic.No/Date:0910065968 06.02.2018	Defer Date:

Decision: Deferred for comments of TE.

113	**Case No.:147/10/82-ALC4/2018**	Party Name:ORTIN LABORATORIES LTD	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Deferred**
	HQ File :01/82/050/00434/AM19/	RLA File :09/24/040/00529/AM18/	Lic.No/Date:0910065967 06.02.2018	Defer Date:

Decision: Deferred for comments of TE.

114	**Case No.:173/10/82-ALC4/2018**	Party Name:STYRAX PHARMA PRIVATE LIMITED	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Approved**
	HQ File :01/82/050/00460/AM19/	RLA File :09/24/040/00549/AM18/	Lic.No/Date:0910065966 06.02.2018	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
LAMIVUDINE	1 kg	1	5-(4-AMINO-2-OXO-PYRIMIDNYL-OXATHIOLANE-2-CARBOXYLIC ACID-ISOPROPYL-METHYL-CYCLOHEXYL ESTER OR CHE	2.19 kg
		2	SODIUM BOROHYDRIDE	0.48 kg

RA may take appropriate action as per the decision of Norms Committee.

115	**Case No.:249/10/82-ALC4/2018**	Party Name:AETHER INDUSTRIES LIMITED	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Deferred**
	HQ File :01/82/050/00536/AM19/	RLA File :52/24/040/00054/AM18/	Lic.No/Date:5210042512 06.02.2018	Defer Date:

Decision: Deferred for comments of TE.

116	**Case No.:75/10/82-ALC4/2018**	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Approved**
	HQ File :01/82/050/00362/AM19/	RLA File :03/95/040/00967/AM18/	Lic.No/Date:0310818973 07.02.2018	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 3/82-ALC4/2018, dated 08.05.2014, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Export Quantity	S. No	Import items	Quantity Allowed kg/kg
Methyl Eugenol	1 kg	1	Clove Leaf Oil (Eugenol Content 78%)	1.40

RA may take appropriate action as per the decision of Norms Committee.

117	**Case No.:76/10/82-ALC4/2018**	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Approved**
	HQ File :01/82/050/00363/AM19/	RLA File :03/95/040/00968/AM18/	Lic.No/Date:0310818970 07.02.2018	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 8/82-ALC4/2018, dated 31.08.2018, it was

decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl. No.	Import items	Qty. Allowed in kg
DIPENTAMETHYLENE THIURAM TETRA SULPHIDE(QUREACC DPTT)	1 kg	1	PIPERIDINE	0.447
		2	CARBON DISULPHIDE	0.399

RA may take appropriate action as per the decision of Norms Committee.

118	**Case No.:166/10/82-ALC4/2018**	Party Name:ORTIN LABORATORIES LTD	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Deferred**
	HQ File :01/82/050/00453/AM19/	RLA File :09/24/040/00528/AM18/	Lic.No/Date:0910065973 07.02.2018	Defer Date:
	Decision: Deferred for comments of TE.			

119	**Case No.:167/10/82-ALC4/2018**	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Deferred**
	HQ File :01/82/050/00454/AM19/	RLA File :09/24/040/00591/AM18/	Lic.No/Date:0910065972 07.02.2018	Defer Date:
	Decision: Deferred for comments of TE.			

120	**Case No.:170/10/82-ALC4/2018**	Party Name:DR. REDDYS LABORATORIES LIMITED	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Approved**
	HQ File :01/82/050/00457/AM19/	RLA File :09/24/040/00569/AM18/	Lic.No/Date:0910065971 07.02.2018	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Gemcitabine Hcl	1 kg	1	N-Acetyl Cytosine	2.92 kg
		2	Trimethylsilyl Trifluoromethane sulfonate (Or) Trimethylsilylfluoromethane Sulphonate	4.23 kg
		3	Dibenzoyllactol (or) DBL	4.78 kg
		4	Methylene Chloride	13.60 kg
		5	Methanol	8.80 kg
		6	Acetone	15.00 kg

RA may take appropriate action as per the decision of Norms Committee.

121	**Case No.:207/10/82-ALC4/2018**	Party Name:FDC LTD	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Deferred**
	HQ File :01/82/050/00494/AM19/	RLA File :03/94/040/00900/AM18/	Lic.No/Date:0310818972 07.02.2018	Defer Date:
	Decision: Deferred for comments of TE.			

122	**Case No.:291/10/82-ALC4/2018**	Party Name:R.L.FINE CHEM PRIVATE LIMITED	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Approved**
	HQ File :01/82/050/00578/AM19/	RLA File :07/24/040/00304/AM18/	Lic.No/Date:0710112796 08.02.2018	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Export Qty.	Sl. No.	Import items	Qty. allowed
CLOMIPRAMINE HCL BP/EP/USP/JP	1 Kg.	1.	1 Bromo 3 Chloro Propane	0.85 kg
		2.	3 Chloro Iminodibenzyl	0.91 kg

RA may take appropriate action as per the decision of Norms Committee.

123	**Case No.:330/10/82-ALC4/2018**	Party Name:SUNSHIELD CHEMICALS LTD.	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Deferred**
	HQ File :01/82/050/00617/AM19/	RLA File :03/95/040/00975/AM18/	Lic.No/Date:0310819007 08.02.2018	Defer Date:

Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for the 4.07 application of the subject advance authorization from RLA, Mumbai and complete technical details as per 4E along with Chemical reaction, stage wise yield of production and molecular weight from the firm.

124	**Case No.:208/10/82-ALC4/2018**	Party Name:DSM SINOCHEM PHARMACEUTICALS INDIA PVT.LTD.	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Approved**
	HQ File :01/82/050/00495/AM19/	RLA File :22/24/040/00081/AM18/	Lic.No/Date:2210015856 12.02.2018	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Ampicillin Trihydrate Through 6-APA route Through Enzymatic Route	1 kg	1	6-Amino Penicillinic Acid	0.596 kg
		2	Elcolase (Enzyme)	5.0 grams
		3	D(-)Alpha Phenyl Glycine Base	0.417 kg
		4	Methanol	0.322 kg

RA may take appropriate action as per the decision of Norms Committee.

125	**Case No.:312/10/82-ALC4/2018**	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Approved**
	HQ File :01/82/050/00599/AM19/	RLA File :34/24/040/00328/AM18/	Lic.No/Date:3410043883 12.02.2018	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
AZITHROMYCIN STEP - 4	1 kg	1	ERYTHROMYCIN BASE USP	1.75 kg
		2	HYDROXYLAMINE HYDROCHLORIDE	0.856 kg
		3	METHANOL	2.72 kg
		4	METHANE SULFONYL CHLORIDE	0.566 kg
		5	ACETONE	6.45 kg
		6	ETHYL ALCOHOL	2.072 Litre
		7	PLATINUM METAL	0.05 grams

RA may take appropriate action as per the decision of Norms Committee.

126	**Case No.:47/10/82-ALC4/2018**	Party Name:MANGALAM DRUGS & ORGANICS LIMITED	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Approved**
	HQ File :01/82/050/00334/AM19/	RLA File :03/95/040/01003/AM18/	Lic.No/Date:0310819167 15.02.2018	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 1/82-ALC4/2018, dated 01.05.2018 in respect of M/s Mangalam Drugs & Organics Limited against Advance Authorization No. 0310812954 dated 01.05.2017, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Import items	Quantity allowed kg
PIPERAQUINE PHOSPHATE	1 Kg.	Ethoxy Methylene Malonic Acid Ester (EMME)	1.30 kg

RA may take appropriate action as per the decision of Norms Committee.

127	**Case No.:49/10/82-ALC4/2018**	Party Name:SCOTTISH CHEMICAL INDUSTRIES	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Deferred**
	HQ File :01/82/050/00336/AM19/	RLA File :03/95/040/00919/AM18/	Lic.No/Date:0310819168 15.02.2018	Defer Date:

Decision: The Committee considered the case as per Agenda and it was decided to call for Certificate of Analysis (COA) of import & export product.

	Case No.:60/10/82-ALC4/2018	Party Name:FDC LTD	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Approved**
	HQ File :01/82/050/00347/AM19/	RLA File :03/94/040/00931/AM18/	Lic.No/Date:0310819176 15.02.2018	

128 **Decision:** The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Import items	Qty.
Natoptic Eye Drops 5ml (Natamycin Ophthalmic Suspension 5% w/v)	120000 vials	NATAMYCIN (MICRONISED) IP	30.6 kg

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:102/10/82-ALC4/2018	Party Name:FINE ORGANIC INDUSTRIES LTD	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Approved**
	HQ File :01/82/050/00389/AM19/	RLA File :03/94/040/00904/AM18/	Lic.No/Date:0310819184 15.02.2018	

129 **Decision:** The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
BEHENAMIDE	1 kg	1	BEHENIC ACID	1.11 kg

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:223/10/82-ALC4/2018	Party Name:DELTA FINOCHEM PVT.LTD	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Approved**
	HQ File :01/82/050/00510/AM19/	RLA File :03/94/040/00891/AM18/	Lic.No/Date:0310819158 15.02.2018	

130 **Decision:** The Committee considered the case as per agenda in the presence of Technical Experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Quantity allowed Kg
Ethyl Triphenyl Phosphonium Bromide	1 Kg.	1.	Tri Phenyl Phosphine	0.780 kg
		2.	Ethyl Bromide	0.230 kg

RA may take appropriate action as per the decision of Norms Committee.

131	**Case No.:224/10/82-ALC4/2018**	Party Name:DELTA FINOCHEM PVT.LTD.	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Deferred**
	HQ File :01/82/050/00511/AM19/	RLA File :03/94/040/00879/AM18/	Lic.No/Date:0310819156 15.02.2018	Defer Date:

Decision: Deferred for comments of TE.

	Case No.:77/10/82-ALC4/2018	Party Name:MANGALAM DRUGS & ORGANICS LIMITED	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Approved**
	HQ File :01/82/050/00364/AM19/	RLA File :03/95/040/00988/AM18/	Lic.No/Date:0310819207 16.02.2018	

132 **Decision:** The Committee considered the case as per agenda in the presence of Technical Experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
TENOFOVIR DISOPROXIL FUMARATE	1 kg	1	[(R)-9-(2-PHOSPHONYL METHOXY PROPYL) ADENINE]	0.769 kg

RA may take appropriate action as per the decision of Norms Committee.

133	**Case No.:80/10/82-ALC4/2018**	Party Name:CORAL LABORATORIES LTD.,	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Deferred**
	HQ File :01/82/050/00367/AM19/	RLA File :03/94/040/00938/AM18/	Lic.No/Date:0310819212 16.02.2018	Defer Date:

Decision: Deferred for comments of TE.

	Case No.:222/10/82-ALC4/2018	Party Name:GLENMARK PHARMACEUTICALS LTD.,	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Approved**
	HQ File :01/82/050/00509/AM19/	RLA File :03/94/040/00936/AM18/	Lic.No/Date:0310819208 16.02.2018	

134 **Decision:** The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Sl. No.	Export product	Qty.	Import items	Qty.
1	Clobetasol Propionate Foam 0.05% 100gm (Net. wt. of Clobetasol Propionate USP is 2.000 Kgs.)	40000.000 pack	Clobetasol Propionate USP (Micronized)	2.93 kg
2	Clobetasol Propionate Foam 0.05% 50gm (Net. wt. of Clobetasol Propionate USP is 0.875 Kgs.)	35000.000 pack		

RA may take appropriate action as per the decision of Norms Committee.

135	**Case No.:82/10/82-ALC4/2018**	Party Name:FRESENIUS KABI INDIA PRIVATE LTD	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Deferred**
	HQ File :01/82/050/00369/AM19/	RLA File :03/94/040/00911/AM18/	Lic.No/Date:0310819230 19.02.2018	Defer Date:

	Decision: Deferred for comments of TE.

136	**Case No.:99/10/82-ALC4/2018**	Party Name:PRIVI ORGANICS INDIA LIMITED	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Deferred**
	HQ File :01/82/050/00386/AM19/	RLA File :03/95/040/00918/AM18/	Lic.No/Date:0310819237 19.02.2018	Defer Date:
	Decision: Deferred for comments of TE.			

137	**Case No.:100/10/82-ALC4/2018**	Party Name:PRIVI ORGANICS INDIA LIMITED	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Deferred**
	HQ File :01/82/050/00387/AM19/	RLA File :03/95/040/00981/AM18/	Lic.No/Date:0310819238 19.02.2018	Defer Date:
	Decision: Deferred for comments of TE.			

138	**Case No.:78/10/82-ALC4/2018**	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Approved**
	HQ File :01/82/050/00365/AM19/	RLA File :03/94/040/00937/AM18/	Lic.No/Date:0310819251 20.02.2018	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
CAMPHOR USP	1 kg	1	ALPHA PINENE	1.146 kg

RA may take appropriate action as per the decision of Norms Committee.

139	**Case No.:79/10/82-ALC4/2018**	Party Name:ANUH PHARMA LTD.	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Approved**
	HQ File :01/82/050/00366/AM19/	RLA File :03/94/040/00942/AM18/	Lic.No/Date:0310819258 20.02.2018	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
AZITHROMYCIN BP/EP/USP	1 kg	1	Azithromycin Amine	1.00 kg

RA may take appropriate action as per the decision of Norms Committee.

140	**Case No.:92/10/82-ALC4/2018**	Party Name:USV PRIVATE LIMITED	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Approved**
	HQ File :01/82/050/00379/AM19/	RLA File :03/95/040/01008/AM18/	Lic.No/Date:0310819255 20.02.2018	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty. allowed
Griseofulvin Tablets USP 500 mg (2,000 Bottles x 100 Per Bottle = 2,00,000 Tablets) (Net Content Weight = 100.000 kgs)	1No. Tablet	1	Griseofulvin USP	510 mg / Tablets

RA may take appropriate action as per the decision of Norms Committee.

141	**Case No.:93/10/82-ALC4/2018**	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Deferred**
	HQ File :01/82/050/00380/AM19/	RLA File :03/95/040/01007/AM18/	Lic.No/Date:0310819263 20.02.2018	Defer Date:

Decision: Deferred for comments of TE Deferred for comments of TE

142	**Case No.:19/10/82-ALC4/2018**	Party Name:TATVA CHINTAN PHARMA CHEM PVT LTD	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status:** Approved
	HQ File :01/82/050/00306/AM19/	RLA File :34/24/040/00335/AM18/	Lic.No/Date:3410043904 21.02.2018	

Decision: Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
METHOXY METHYL TRIPHENYL PHOSPHONIUM CHLORIDE CAS No.4009-98-7 ASSAY NLT 98%	1 kg	1	TRIPHENYL PHOSPHINE CAS NO: 603-35-0 ASSAY NLT 98%	0.806 kg
		2	METHYLAL CAS NO. 109-87-5 ASSAY NLT 99%	0.233 kg

RA may take appropriate action as per the decision of Norms Committee

143	**Case No.:20/10/82-ALC4/2018**	Party Name:TATVA CHINTAN PHARMA CHEM PVT LTD	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status:Deferred**
	HQ File :01/82/050/00307/AM19/	RLA File :34/24/040/00331/AM18/	Lic.No/Date:3410043903 21.02.2018	Defer Date:

Decision: Deferred for comments of TE

144	**Case No.:74/10/82-ALC4/2018**	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status:** Approved
	HQ File :01/82/050/00361/AM19/	RLA File :03/95/040/01015/AM18/	Lic.No/Date:0310819304 21.02.2018	

Decision: Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
YAPOX CL 30/10"HYDROQUINONE BIS"(2 HYDROXY ETHYL ETHER)	1 kg	1	HYDROQUINONE	0.611 kg

RA may take appropriate action as per the decision of Norms Committee

145	**Case No.:48/10/82-ALC4/2018**	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Deferred**
	HQ File :01/82/050/00335/AM19/	RLA File :03/95/040/00843/AM18/	Lic.No/Date:0310819336 22.02.2018	Defer Date:

Decision: The Committee considered the case as per agenda in the presence of technical experts and it was decided to refer the application to Department of C&PC for their examination/comments. The case is deferred

146	**Case No.:59/10/82-ALC4/2018**	Party Name:KAIRAV CHEMOFARBE INDUSTRIES LTD.	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Approved**
	HQ File :01/82/050/00346/AM19/	RLA File :03/94/040/00897/AM18/	Lic.No/Date:0310819340 22.02.2018	

Decision: Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
1,3 Dioxolane	1 kg	1	Monoethylene Glycol	0.882 kg
		2	Para Formaldehyde.	0.427 kg

RA may take appropriate action as per the decision of Norms Committee

147	**Case No.:61/10/82-ALC4/2018**	Party Name:BDR PHARMACEUTICALS INTERNATIONAL PVT. LTD.	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Deferred**
	HQ File :01/82/050/00348/AM19/	RLA File :03/94/040/00951/AM18/	Lic.No/Date:0310819351 22.02.2018	Defer Date:

Decision: Deferred for comments of TE

	Case No.:62/10/82-ALC4/2018	Party Name:ETERNIS FINE CHEMICALS LIMITED,	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Approved**
	HQ File :01/82/050/00349/AM19/	RLA File :03/94/040/00949/AM18/	Lic.No/Date:0310819358 22.02.2018	

148 **Decision:** Committee considered case as per agenda and in the light of earlier decision taken by NC in its 4/AM19 meeting dated 19.06.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
HAMBER / HAMBER - BHT / HAMBER - Toco (7-Acetyl-1,2,3,4,5,6,7,8-Octahydro 1,1,6,7-Tetramethyl Naphthalene)	1 kg	1.	METHYL ETHYL KETONE (MEK)	0.600 kg
		2.	MYRCENE	1.00 kg

RA may take appropriate action as per the decision of Norms Committee

	Case No.:105/10/82-ALC4/2018	Party Name:CIPLA LIMITED.	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Approved**
	HQ File :01/82/050/00392/AM19/	RLA File :03/94/040/00969/AM18/	Lic.No/Date:0310819360 22.02.2018	

149 **Decision:** Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Cipcox 2.5% Solution Toltrazuril Solution 2.5% w/v Pack size : 1 Ltr Each 100 ml contains : Toltrazuril 2.5 gm	1000.000 Nos.	1	Toltrazuril	25.5 kg

RA may take appropriate action as per the decision of Norms Committee

	Case No.:116/10/82-ALC4/2018	Party Name: AETHER INDUSTRIES LIMITED	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Approved**
	HQ File :01/82/050/00403/AM19/	RLA File :52/24/040/00078/AM18/	Lic.No/Date:5210042534 22.02.2018	

150 **Decision:** Committee considered case as per agenda and in the light of earlier decision taken by NC in its 3/AM19 meeting dated 05.06.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
DELTA-VALEROLACTONE	1 kg	1	1,5 – PENTANEDIOL	1.486 kg

RA may take appropriate action as per the decision of Norms Committee

151	**Case No.:46/10/82-ALC4/2018**	Party Name:ARVEE LABORATORIES INDIA PRIVATE LIMITED	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Approved**
	HQ File :01/82/050/00333/AM19/	RLA File :08/24/040/00275/AM18/	Lic.No/Date:0810142052 23.02.2018	

Decision: Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Exp. Qty.	S.No	Import Product	Quantity Allowed
Dimethyl 5-Nitroisophthalate	1 kg	1.	Isophthalic Acid	0.818 kg
		2.	Methanol	0.88 kg

RA may take appropriate action as per the decision of Norms Committee

152	**Case No.:63/10/82-ALC4/2018**	Party Name:J.B.KHOKHANI & CO.	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Approved**
	HQ File :01/82/050/00350/AM19/	RLA File :03/94/040/00935/AM18/	Lic.No/Date:0310819403 23.02.2018	

Decision: Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
ERYTHROMYCIN OXIME BASE	1 kg	1.	ERYTHROMYCIN THIOCYANATE (ON 100% ACTIVITY BASIS)	1.20 kg
		2.	ISOPROPANOL	0.78 litre
		3.	HYDROXYLAMINE HYDROCHLORIDE	0.60 kg

RA may take appropriate action as per the decision of Norms Committee

153	**Case No.:87/10/82-ALC4/2018**	Party Name:ATHENA DRUG DELIVERY SOLUTIONS PRIVATE LIMITED	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status:Deferred**
	HQ File :01/82/050/00374/AM19/	RLA File :03/94/040/00963/AM18/	Lic.No/Date:0310819402 23.02.2018	Defer Date:

Decision: Deferred for comments of TE

154	**Case No.:113/10/82-ALC4/2018**	Party Name:AMINES & PLASTICIZERS LIMITED	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Approved**
	HQ File :01/82/050/00400/AM19/	RLA File :03/94/040/00808/AM18/	Lic.No/Date:0310819400 23.02.2018	

Decision: Committee considered case as per agenda and deliberated on the matter in the presence of the

technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Export Quantity	Import Product	Quantity Allowed
AMINOSOL CST 115	1 kg	PIPERAZINE (N,N-DIETHYLENEDIAMINE)	0.154 kg

RA may take appropriate action as per the decision of Norms Committee

	Case No.:324/10/82-ALC4/2018	Party Name:BEST VALUE CHEM PVT. LTD.	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Approved**
	HQ File :01/82/050/00611/AM19/	RLA File :34/24/040/00343/AM18/	Lic.No/Date:3410043914 23.02.2018	

155 **Decision:** Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
Undecavertol (Kakdinol)	1 kg	1.	Propionaldehyde	0.842 kg
		2.	N- Chloropentane / 1 - Chloropentane	0.74 kg

RA may take appropriate action as per the decision of Norms Committee

	Case No.:103/10/82-ALC4/2018	Party Name:GLENMARK PHARMACEUTICALS LTD.,	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Approved**
	HQ File :01/82/050/00390/AM19/	RLA File :03/94/040/00977/AM18/	Lic.No/Date:0310819409 26.02.2018	

Decision: Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

156

Export Product	Export Quantity	Sl. No	Import Product	Quantity Allowed
Ursodiol Tablets USP 250mg (Pack Size 100 Tabs.)	Packs	1.	Ursodiol USP	255.0 mg/250 mg tablet
Ursodiol Tablets USP 500mg (Pack Size 100 Tabs.)	Packs	1.	Ursodiol USP	510.0 mg/500 mg tablet

RA may take appropriate action as per the decision of Norms Committee

157	**Case No.:86/10/82-ALC4/2018**	Party Name:AARTI DRUGS LIMITED	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Approved**
	HQ File :01/82/050/00373/AM19/	RLA File :03/94/040/00973/AM18/	Lic.No/Date:0310819442 27.02.2018	

Decision: Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Item of Export	Quantity	Sl. No.	Item of Import	Quantity allowed in kg
Norfloxacin	1 kg	1.	2,4 Dichloro-5-Fluoro Acetophenone(DCFA)	0.877
		2.	Dimethyl Carbonate	0.789
		3.	Sodium Hydride	0.289
		4.	Toluene	0.800
		5.	Acetic Acid	0.289
		6.	Dimethyl Sulphate	0.670
		7	Dimethyl Formamide	0.385
		8	Mono Ethyl Amine(70%)	0.439
		9	Caustic Flakes	0.410
		10	Sulfuric Acid	Not importable item
		11	Methanol	0.150

RA may take appropriate action as per the decision of Norms Committee.

158	**Case No.:84/10/82-ALC4/2018**	Party Name:ALTA LABORATORIES LTD.	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Approved**
	HQ File :01/82/050/00371/AM19/	RLA File :03/94/040/00929/AM18/	Lic.No/Date:0310819474 28.02.2018	

Decision: Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
SODIUM SALICYLATE	1 kg	1	SALICYLIC ACID	0.80 kg

RA may take appropriate action as per the decision of Norms Committee

159	**Case No.:85/10/82-ALC4/2018**	Party Name:AARTI DRUGS LIMITED	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status:** Approved
	HQ File :01/82/050/00372/AM19/	RLA File :03/94/040/00974/AM18/	Lic.No/Date:0310819473 28.02.2018	

Decision: Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl. No.	Import items	Qty. Allowed in kg
Ciprofloxacin Hydrochloride	1 kg	1	Ethyl 3 Cyclopropylamino-2(2,4 Dichloro-5Fluorobenzoyl) Acrylate	1.294
		2	Caustic Flakes	0.35
		3	Sulpuric Acid (98%)	Not importable item
		4	Tolune	0.457
		5	Anhydrous Piperazine	0.94

RA may take appropriate action as per the decision of Norms Committee

160	**Case No.:96/10/82-ALC4/2018**	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status:Deferred**
	HQ File :01/82/050/00383/AM19/	RLA File :03/95/040/00907/AM18/	Lic.No/Date:0310819451 28.02.2018	Defer Date:

Decision: The Committee considered the case as per agenda in the presence of technical experts and it was decided to refer the application to Department of C&PC for their examination/comments. The case is deferred

161	**Case No.:114/10/82-ALC4/2018**	Party Name:SIDDHARTH CARBOCHEM PRODUCTS LTD.	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Approved**
	HQ File :01/82/050/00401/AM19/	RLA File :03/95/040/00992/AM18/	Lic.No/Date:0310819448 28.02.2018	

Decision: Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl. No.	Import items	Qty. Allowed
METHYL SALICYLATE (MIN. 99%)	1 kg	1	SALICYLIC ACID	0.955 kg
		2	METHANOL	0.244 kg

RA may take appropriate action as per the decision of Norms Committee

162	**Case No.:83/10/82-ALC4/2018**	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Approved**
	HQ File :01/82/050/00370/AM19/	RLA File :03/94/040/00993/AM18/	Lic.No/Date:0310819493 01.03.2018	

Decision: Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl. No.	Import items	Qty. Allowed in kg
CILOSTAZOL	1 kg	1	[5- (4-Chlorobutyl)-1-Cyclohexyl-1H-Tetrazole] { CBT Cilostazol }	0.88 kg
		2	6-Hydroxy-3,4-Dihydroquinolinone [HCS Cilostazol]	0.59 kg
		3	Methanol	1.03 kg
		4	Iso Propyl Alcohol	2.90 kg

RA may take appropriate action as per the decision of Norms Committee

163	**Case No.:111/10/82-ALC4/2018**	Party Name:GLENMARK PHARMACEUTICALS LTD.,	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Approved**
	HQ File :01/82/050/00398/AM19/	RLA File :03/94/040/01000/AM18/	Lic.No/Date:0310819495 01.03.2018	

Decision: Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Sl. No.	Export product	Exp. Qty.	Import items	Qty. Allowed
1	Clotrimazole Cream USP 1% (Pack Size 15 Grams) (Net Wt. of Clotrimazole Micronized is 63.750 Kgs.)	425000.000 Packs	Clotrimazole Micronized	351.9 kg
2	Clotrimazole Cream USP 1% (Pack Size 30 Grams) (Net Wt. of Clotrimazole Micronized is 157.500 Kgs.)	525000.000 Packs		
3	Clotrimazole Cream USP 1% (Pack Size 45 Grams) (Net Wt. of Clotrimazole Micronized is 123.750 Kgs.)	275000.000 Packs		

RA may take appropriate action as per the decision of Norms Committee

164	**Case No.:212/10/82-ALC4/2018**	Party Name:GLENMARK PHARMACEUTICALS LTD.,	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status:Deferred**
	HQ File :01/82/050/00499/AM19/	RLA File :03/94/040/00999/AM18/	Lic.No/Date:0310819494 01.03.2018	Defer Date:

Decision: Deferred for comments of TE

	Case No.:26/10/82-ALC4/2018	Party Name:AMI LIFE SCIENCES PRIVATE LIMITED	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Approved**
	HQ File :01/82/050/00313/AM19/	RLA File :34/24/040/00358/AM18/	Lic.No/Date:3410043927 05.03.2018	

165 **Decision:** Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl. No.	Import items	Qty. Allowed
DOXOFYLLINE.WHITE CRYSTALLINE POWDER.	1 kg	1	ANHYDROUS THEOPHYLLINE.WHITE CRYSTALLINE POWDER	0.80 kg

RA may take appropriate action as per the decision of Norms Committee

	Case No.:50/10/82-ALC4/2018	Party Name:INDO AMINES LIMITED	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Approved**
	HQ File :01/82/050/00337/AM19/	RLA File :03/94/040/00953/AM18/	Lic.No/Date:0310819519 05.03.2018	

166 **Decision:** Committee considered case as per agenda and in the light of earlier decision taken by NC in its 2/82 meeting dated 16.05.2016, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl. No.	Import items	Qty. Allowed
CYANOETHANE (99.5%)	1 kg	1	PROPIONITRILE 98%	1.02 kg

RA may take appropriate action as per the decision of Norms Committee

	Case No.:52/10/82-ALC4/2018	Party Name:ELPPE CHEMICALS PRIVATE LIMITED	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status:**
	HQ File :01/82/050/00339/AM19/	RLA File :03/94/040/00975/AM18/	Lic.No/Date:0310819524 05.03.2018	

167 **Decision:** Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl. No.	Import items	Qty. Allowed
NICLOSAMIDE ANHYDROUS OR NICLOSAMIDE ANHYDROUS EP/BP OR NICLOSAMIDE	1 kg	1	SALICYLIC ACID	0.66 kg
		2	TRIETHYL AMINE	0.26 kg
		3	ISOPROPYL ALCOHOL	0.75 kg

RA may take appropriate action as per the decision of Norms Committee

	Case No.:12/10/82-ALC4/2018	Party Name:KLJ PLASTICIZERS LIMITED	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Approved**
	HQ File :01/82/050/00299/AM19/	RLA File :05/23/040/00478/AM18/	Lic.No/Date:0510405781 06.03.2018	

168 **Decision:** The Committee considered case as per agenda and in the light of earlier decision taken by NC in its 9/82 meeting dated 18.09.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
KANATOL - 1010 (DI-PROPYL HEPTYL PHTHALATE)	1 kg	1	PROPYL HEPTANOL	0.746 kg
		2	PHTHALIC ANHYDRIDE	0.350 kg

RA may take appropriate action as per the decision of Norms Committee

	Case No.:97/10/82-ALC4/2018	Party Name:MICRO ORGO-CHEM	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Approved**
	HQ File :01/82/050/00384/AM19/	RLA File :03/95/040/01022/AM18/	Lic.No/Date:0310819553 06.03.2018	

169 **Decision:** Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl. No.	Import items	Qty. Allowed
Methylcobalamin (Mecobalamin)/Methylcobalamine (Mecobalamine)	1 kg	1	Cyanocobalamin (Vitamin B 12)	0.95 kg

RA may take appropriate action as per the decision of Norms Committee

	Case No.:65/10/82-ALC4/2018	Party Name:CAMPHOR AND ALLIED PRODUCTS LIMITED	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status:** Approved
	HQ File :01/82/050/00352/AM19/	RLA File :03/94/040/01004/AM18/	Lic.No/Date:0310819583 07.03.2018	

170 **Decision:** Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed in kg
SANJINOL TOCO (2-Ethyl-4(2 2 3-Trimethylcyclopent-3-en-yl)-but-2-en-1-ol)	1 kg	1	Alpha Pinene	1.47
		2	N-Butyraldehyde	0.7722
		3	Sec Butanol	0.40
		4	Aluminum Tri-sec-Butoxide	0.072
		5	Di - N -Butylamine	0.077

RA may take appropriate action as per the decision of Norms Committee

171	**Case No.:95/10/82-ALC4/2018**	Party Name:MICRO ORGO-CHEM	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status:** Approved
	HQ File :01/82/050/00382/AM19/	RLA File :03/95/040/01021/AM18/	Lic.No/Date:0310819584 07.03.2018	

Decision: Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl. No.	Import items	Qty. Allowed
Artemether	1 kg	1	Artemisinin	1.04 kg

RA may take appropriate action as per the decision of Norms Committee

172	**Case No.:117/10/82-ALC4/2018**	Party Name:SCOTT EDIL ADVANCE RESEARCH LAB AND EDU LTD	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Approved**
	HQ File :01/82/050/00404/AM19/	RLA File :22/24/040/00085/AM18/	Lic.No/Date:2210015865 07.03.2018	

Decision: Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Import items	Qty. Allowed
Nystatin, Neomycin, Gramicidin with Triamcinolone Acetonide Cream (15gm) Each 1gm cream contains: Nystatin USP 100000 units, Neomycin Sulfate USP 2.5mg, Gramicidin USP 0.25mg, Triamcinolone Acetonide USP 1mg	116520.000 Nos.	Gramicidin USP	445.69 gram

RA may take appropriate action as per the decision of Norms Committee

173	**Case No.:10/10/82-ALC4/2018**	Party Name:HELLO PAINTS (P) LTD	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status:Deferred**
	HQ File :01/82/050/00297/AM19/	RLA File :05/23/040/00484/AM18/	Lic.No/Date:0510405814 08.03.2018	Defer Date:

Decision: Deferred for comments of TE

174	**Case No.:22/10/82-ALC4/2018**	Party Name:CHEMCON SPECIALITY CHEMICALS PVT LTD	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Approved**
	HQ File :01/82/050/00309/AM19/	RLA File :34/24/040/00353/AM18/	Lic.No/Date:3410043944 08.03.2018	

Decision: Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl. No.	Import items	Qty. Allowed
CHLOROMETHYL ISOPROPYL CARBONATE	1 kg	1	METHYL CHLOROFORMATE(MCF)	0.943 kg

	RA may take appropriate action as per the decision of Norms Committee

175	**Case No.:23/10/82-ALC4/2018**	Party Name:CHEMCON SPECIALITY CHEMICALS PVT LTD	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Approved**
	HQ File :01/82/050/00310/AM19/	RLA File :34/24/040/00323/AM18/	Lic.No/Date:3410043942 08.03.2018	

Decision: Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl. No.	Import items	Qty. Allowed
CHLOROMETHYL ISOPROPYL CARBONATE	1 kg	1	METHYL CHLOROFORMATE(MCF)	0.943 kg

RA may take appropriate action as per the decision of Norms Committee

176	**Case No.:45/10/82-ALC4/2018**	Party Name:CADILA HEALTHCARE LTD	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status:Deferred**
	HQ File :01/82/050/00332/AM19/	RLA File :08/24/040/00342/AM18/	Lic.No/Date:0810142125 08.03.2018	Defer Date:
	Decision: Deferred for comments of TE			

177	**Case No.:51/10/82-ALC4/2018**	Party Name:FDC LTD	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Deferred**
	HQ File :01/82/050/00338/AM19/	RLA File :03/94/040/01017/AM18/	Lic.No/Date:0310819641 08.03.2018	Defer Date:
	Decision: Committee considered the case as per agenda and it was decided to call from the firm a copy of Drug Manufacturing Licence (DML)			

178	**Case No.:98/10/82-ALC4/2018**	Party Name: AIMS IMPEX PVT. LTD.,	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Approved**
	HQ File :01/82/050/00385/AM19/	RLA File :03/94/040/01024/AM18/	Lic.No/Date:0310819648 08.03.2018	

Decision: In the light of earlier decision taken by Nc in its 4/82 meeting dated 19.06.2018 it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower :

Export Product	Qty.	Sl.No.	Import items	Quantity allowed in kg
COUMARIN	1 kg	1	SALICYLALDEHYDE	0.92 kg

RA concerned may take further necessary action as per above decision of NC

179	**Case No.:110/10/82-ALC4/2018**	Party Name:GLENMARK PHARMACEUTICALS LTD.,	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Approved**
	HQ File :01/82/050/00397/AM19/	RLA File :03/94/040/00987/AM18/	Lic.No/Date:0310819639 08.03.2018	

Decision: Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl. No.	Import items	Qty. Allowed in kg
Linezolid	1 kg	1	Thioacetic Acid	1.43
		2	Methylene Chloride/Methylene Dichloride/MDC	10.30
		3	R-Glycidyl Butyrate	0.7178
		4	Dimethyl Formamide	4.275
		5	Tetrahydrofuran	5.44
		6	3,4-Difluoronitrobenzene	0.80

RA may take appropriate action as per the decision of Norms Committee

180	**Case No.:11/10/82-ALC4/2018**	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status:** Approved
	HQ File :01/82/050/00298/AM19/	RLA File :05/23/040/00460/AM18/	Lic.No/Date:0510405828 09.03.2018	

Decision: Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl. No.	Import items	Qty. Allowed in kg
Pyridine 98% Min	1 kg	1	Alumino Silicate Catalyst	0.019
		2	Ethyl Alcohol (Denatured)	2.194
		3	Propionaldehyde	Not shown in process
		4	Methanol	1.41

RA may take appropriate action as per the decision of Norms Committee

181	**Case No.:57/10/82-ALC4/2018**	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status:Deferred**
	HQ File :01/82/050/00344/AM19/	RLA File :03/95/040/00839/AM18/	Lic.No/Date:0310819677 09.03.2018	Defer Date:

Decision: The Committee considered the case as per agenda in the presence of technical experts and it was decided to refer the application to Department of C&PC for their examination/comments. The case is deferred

	Case No.:66/10/82-ALC4/2018	Party Name:ETERNIS FINE CHEMICALS LIMITED,	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Approved**
	HQ File :01/82/050/00353/AM19/	RLA File :03/94/040/01025/AM18/	Lic.No/Date:0310819702 09.03.2018	

182 **Decision:** Committee considered case as per agenda and in the light of earlier decision taken by NC in its 18/82 meeting dated 10.02.2016 it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl. No.	Import items	Qty. Allowed
3-METHYL-3-PENTEN-2-ONE OR METHYL PENTEN ONE	1 kg	1	METHYL ETHYL KETONE (MEK)	1.065 kg

RA may take appropriate action as per the decision of Norms Committee

	Case No.:67/10/82-ALC4/2018	Party Name:CTX LIFESCIENCES PVT LTD,	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Approved**
	HQ File :01/82/050/00354/AM19/	RLA File :03/94/040/00907/AM18/	Lic.No/Date:0310819698 09.03.2018	

183 **Decision:** Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl. No.	Import items	Qty. Allowed in kg
Irbesartan	1 kg	1	2 - Cyano -4 -bromomethyl biphenyl	0.94 kg
		2	2-n-butyl - 1, 3 -diazospiro {4,4) non-4-ene HCL	0.80 kg

RA may take appropriate action as per the decision of Norms Committee

	Case No.:68/10/82-ALC4/2018	Party Name:CTX LIFESCIENCES PVT LTD,	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Approved**
	HQ File :01/82/050/00355/AM19/	RLA File :03/94/040/00906/AM18/	Lic.No/Date:0310819699 09.03.2018	

184 **Decision:** Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl. No.	Import items	Qty. Allowed in kg
Oxcarbazepine	1 kg	1	10-Methoxy Iminostilbene	1.10 kg

RA may take appropriate action as per the decision of Norms Committee

185	**Case No.:13/10/82-ALC4/2018**	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Approved**
	HQ File :01/82/050/00300/AM19/	RLA File :05/23/040/00459/AM18/	Lic.No/Date:0510405843 12.03.2018	

Decision: Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl. No.	Import items	Qty. Allowed in kg
Pyridine 98% Min	1 kg	1	Alumino Silicate Catalyst	0.019
		2	Ethyl Alcohol (Denatured)	2.194
		3	Propionaldehyde	Not shown in process
		4	Methanol	1.41

RA may take appropriate action as per the decision of Norms Committee

186	**Case No.:21/10/82-ALC4/2018**	Party Name:TRANSPEK INDUSTRY LIMITED	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status:Deferred**
	HQ File :01/82/050/00308/AM19/	RLA File :34/24/040/00365/AM18/	Lic.No/Date:3410043963 12.03.2018	Defer Date:

Decision: Deferred for comments of TE

187	**Case No.:64/10/82-ALC4/2018**	Party Name:GLOBE TROTTERS PVT LTD	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status:Deferred**
	HQ File :01/82/050/00351/AM19/	RLA File :03/94/040/00961/AM18/	Lic.No/Date:0310819725 12.03.2018	Defer Date:

Decision: Deferred for comments of TE

188	**Case No.:69/10/82-ALC4/2018**	Party Name:MEDISPRAY LABORATORIES PVT. LTD.	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status:Deferred**
	HQ File :01/82/050/00356/AM19/	RLA File :03/95/040/01054/AM18/	Lic.No/Date:0310819735 12.03.2018	Defer Date:

Decision: Deferred for comments of TE

189	**Case No.:73/10/82-ALC4/2018**	Party Name:METROPOLITAN EXIMCHEM PRIVATE LTD.	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Approved**
	HQ File :01/82/050/00360/AM19/	RLA File :03/95/040/00995/AM18/	Lic.No/Date:0310819734 12.03.2018	

Decision: Committee considered case as per agenda and in the light of earlier decision taken by NC in its 10/82 meeting dated 10.01.2018 it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl. No.	Import items	Qty. Allowed in kg
2,2-BIS (4-HYDROXY-3-NITROPHENYL) HEXAFLUOROPROPANE	1 kg	1	2,2-BIS (4-HYDROXY PHENYL) HEXAFLUOROPROPANE (BPAF)	0.98
		2	ACTIVATED CARBON	0.10
		3	METHANOL	2.00

RA may take appropriate action as per the decision of Norms Committee

190	**Case No.:311/10/82-ALC4/2018**	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status:Deferred**
	HQ File :01/82/050/00598/AM19/	RLA File :34/24/040/00361/AM18/	Lic.No/Date:3410043955 12.03.2018	Defer Date:

Decision: Deferred for comments of TE

191	**Case No.:15/10/82-ALC4/2018**	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Approved**
	HQ File :01/82/050/00302/AM19/	RLA File :05/23/040/00392/AM18/	Lic.No/Date:0510405866 13.03.2018	

Decision: Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl. No.	Import items	Qty. Allowed in kg
Piperidine (Min Purity 99%)	1 kg	1	Ruthenium Alumina Catalyst (Ruthenium 5 %)	0.00196
		2	Alumina Silicate Catalyst	0.01896
		3	Denatured Ethyl Alcohol	2.242
		4	Propionaldehyde	No details
		5	Methanol	1.441

RA may take appropriate action as per the decision of Norms Committee

192	**Case No.:16/10/82-ALC4/2018**	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Approved**
	HQ File :01/82/050/00303/AM19/	RLA File :05/23/040/00352/AM18/	Lic.No/Date:0510405865 13.03.2018	

Decision: Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl. No.	Import items	Qty. Allowed in kg
3 Cyano Pyridine	1 kg	1	Denatured Ethyl Alcohol	2.229
		2	Methanol	1.405
		3	Alumino Silicate Catalyst	0.023
		4	Propionaldehyde	No details

RA may take appropriate action as per the decision of Norms Committee

193	**Case No.:56/10/82-ALC4/2018**	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Deferred**
	HQ File :01/82/050/00343/AM19/	RLA File :03/95/040/01089/AM18/	Lic.No/Date:0310819759 13.03.2018	Defer Date:

Decision: Committee considered the case as per agenda and it was decided to call from the firm complete technical details as per Appendix 4E.

194	**Case No.:70/10/82-ALC4/2018**	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Deferred**
	HQ File :01/82/050/00357/AM19/	RLA File :03/95/040/01099/AM18/	Lic.No/Date:0310819771 13.03.2018	Defer Date:

Decision: Committee considered the case as per agenda and it was decided to call from the firm complete technical details as per Appendix 4E

195	**Case No.:89/10/82-ALC4/2018**	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Deferred**
	HQ File :01/82/050/00376/AM19/	RLA File :03/95/040/01086/AM18/	Lic.No/Date:0310819757 13.03.2018	Defer Date:

Decision: Committee considered the case as per agenda and it was decided to call from the firm complete technical details as per Appendix 4E

196	**Case No.:90/10/82-ALC4/2018**	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Approved**
	HQ File :01/82/050/00377/AM19/	RLA File :03/95/040/01072/AM18/	Lic.No/Date:0310819758 13.03.2018	

Decision: Committee considered case as per agenda and in the light of earlier decision taken by NC in its 2/AM19 meeting dated 16.05.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl. No.	Import items	Qty. Allowed in kg
OCTYLATED DIPHENYLAMINE(OCD FLAKES/POWDER)	1 kg	1	DIPHENYLAMINE	0.405
		2	DI-ISOBUTYLENE	0.62
		3	ACTIVATED CLAY	0.1

RA may take appropriate action as per the decision of Norms Committee

197	**Case No.:91/10/82-ALC4/2018**	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status:** Approved
	HQ File :01/82/050/00378/AM19/	RLA File :03/95/040/01073/AM18/	Lic.No/Date:0310819756 13.03.2018	

Decision: Committee considered case as per agenda and in the light of earlier decision taken by NC in its 2/AM19 meeting dated 16.05.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl. No.	Import items	Qty. Allowed in kg
AROMATIC DERIVATIVE OF DIPHENYLAMINE(ADA)	1 kg	1	DIPHENYLAMINE	0.447
		2	ALPHA METHYL STYRENE	1.23
		3	ACTIVATED CLAY	0.15

RA may take appropriate action as per the decision of Norms Committee

198	**Case No.:107/10/82-ALC4/2018**	Party Name:GLENMARK PHARMACEUTICALS LTD.,	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Deferred**
	HQ File :01/82/050/00394/AM19/	RLA File :03/94/040/01035/AM18/	Lic.No/Date:0310819774 13.03.2018	

Decision: Deferred for comments of TE

199	**Case No.:108/10/82-ALC4/2018**	Party Name:GLENMARK PHARMACEUTICALS LTD.,	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Approved**
	HQ File :01/82/050/00395/AM19/	RLA File :03/94/040/01036/AM18/	Lic.No/Date:0310819775 13.03.2018	

Decision: Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Sl. No.	Export product	Exp. Qty.	Import items	Qty. Allowed
1	Alclometasone Dipropionate USP Cream 0.05% 15gm (Pack Size 15gm)	70000.000 Pack	Alclometasone Dipropionate USP	4.0933 kg
2	Alclometasone Dipropionate USP Cream 0.05% 45gm (Pack Size 45gm)	40000.000 Pack		
3	Alclometasone Dipropionate USP Cream 0.05% 60gm (Pack Size 60gm)	30000.000 Pack		
4	Alclometasone Dipropionate Ointment 0.05% 15gm (Pack Size 15gm)	40000.000 Pack		
5	Alclometasone Dipropionate Ointment 0.05% 45gm (Pack Size 45gm)	35000.000 Pack		
6	Alclometasone Dipropionate Ointment 0.05% 60gm (Pack Size 60gm)	20000.000 Pack		

RA may take appropriate action as per the decision of Norms Committee

200	**Case No.:14/10/82-ALC4/2018**	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Approved**
	HQ File :01/82/050/00301/AM19/	RLA File :05/23/040/00472/AM18/	Lic.No/Date:0510405869 14.03.2018	

Decision: Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl. No.	Import items	Qty. Allowed in kg
Pyridine 98% Min	1 kg	1	Alumino Silicate Catalyst	0.019
		2	Ethyl Alcohol (Denatured)	2.194
		3	Propionaldehyde	Not shown in process
		4	Methanol	1.41

RA may take appropriate action as per the decision of Norms Committee

201	**Case No.:58/10/82-ALC4/2018**	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Approved**
	HQ File :01/82/050/00345/AM19/	RLA File :03/95/040/01095/AM18/	Lic.No/Date:0310819792 14.03.2018	

Decision: Committee considered case as per agenda and in the light of earlier decision taken by NC in its 2/AM19 meeting dated 16.05.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl. No.	Import items	Qty. Allowed in kg
ISO EUGENOL	1 kg	1	CLOVE LEAF OIL	1.40
		2	RUTHENIUM(III)2,4 PENTANEDIONATE(RUTHENIUM ACETYLACETONATE)	0.001

RA may take appropriate action as per the decision of Norms Committee

202	**Case No.:34/10/82-ALC4/2018**	Party Name:MAHIMA LIFE SCIENCES PVT.LTD.	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Approved**
	HQ File :01/82/050/00321/AM19/	RLA File :05/24/040/00590/AM18/	Lic.No/Date:0510405878 15.03.2018	

Decision: Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl. No.	Import items	Qty. Allowed in kg
PREDNISOLONE SODIUM PHOSPHATE	1 kg		PREDNISOLONE	0.839

RA may take appropriate action as per the decision of Norms Committee

203	**Case No.:71/10/82-ALC4/2018**	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Approved**
	HQ File :01/82/050/00358/AM19/	RLA File :03/95/040/01105/AM18/	Lic.No/Date:0310819835 15.03.2018	

Decision: Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl. No.	Import items	Qty. Allowed in kg
BUTYLATED OCTYLATED DIPHENYLAMINE(YALUB BODPA)	1 kg	1	DIPHENYLAMINE	0.405
		2	DI-ISOBUTYLENE	0.62
		3	ACTIVATED CLAY	0.15

RA may take appropriate action as per the decision of Norms Committee

204	**Case No.:106/10/82-ALC4/2018**	Party Name:GLENMARK PHARMACEUTICALS LTD.,	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Deferred**
	HQ File :01/82/050/00393/AM19/	RLA File :03/94/040/01046/AM18/	Lic.No/Date:0310819843 15.03.2018	Defer Date:
	Decision: Deferred for comments of TE			

205	**Case No.:109/10/82-ALC4/2018**	Party Name:DELTA FINOCHEM PVT.LTD.	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Approved**
	HQ File :01/82/050/00396/AM19/	RLA File :03/94/040/00997/AM18/	Lic.No/Date:0310819842 15.03.2018	

Decision: Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl. No.	Import items	Qty. Allowed in kg
N Hexyl Bromide	1 kg	1	Nacol 6-98 (1-Hexanol)	0.685
		2	Liquid Bromine	0.545

RA may take appropriate action as per the decision of Norms Committee

206	**Case No.:72/10/82-ALC4/2018**	Party Name:O C SPECIALITIES PVT.LTD.	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Deferred**
	HQ File :01/82/050/00359/AM19/	RLA File :03/95/040/01114/AM18/	Lic.No/Date:0310819894 16.03.2018	Defer Date:

Decision: Committee considered the case as per agenda and it was decided to call from the firm complete technical details as per Appendix 4E

207	**Case No.:94/10/82-ALC4/2018**	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Approved**
	HQ File :01/82/050/00381/AM19/	RLA File :03/95/040/01123/AM18/	Lic.No/Date:0310819888 16.03.2018	

Decision: Committee considered case as per agenda and in the light of earlier decision taken by NC in its 2/AM19 meeting dated 16.05.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl. No.	Import items	Qty. Allowed in kg
OCTYLATED DIPHENYLAMINE (OCD FLAKES/POWDER)	1 kg	1	DIPHENYLAMINE	0.405
		2	DI-ISOBUTYLENE	0.620
		3	ACTIVATED CLAY	0.100

RA may take appropriate action as per the decision of Norms Committee

208	**Case No.:119/10/82-ALC4/2018**	Party Name:IND SWIFT LABORATORIES LIMITED	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Approved**
	HQ File :01/82/050/00406/AM19/	RLA File :22/24/040/00093/AM18/	Lic.No/Date:2210015871 16.03.2018	

Decision: Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl. No.	Import items	Qty. Allowed in kg
FEXOFENADINE HYDROCHLORIDE	1 kg	1	Dimethyl Sulfoxide	1.12
		2	Toluene	6.80
		3	Methanol	4.00
		4	1,2 dimethoxyethane	1.12
		5	Sodium Borohydride Powder	0.332
		6	Methylene Chloride	3.00
		7	Acetone	2.21
		8	Isopropyl Alcohol	1.93

RA may take appropriate action as per the decision of Norms Committee

209	**Case No.:123/10/82-ALC4/2018**	Party Name:SARNA CHEMICALS PVT LTD	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Approved**
	HQ File :01/82/050/00410/AM19/	RLA File :52/24/040/00082/AM18/	Lic.No/Date:5210042561 16.03.2018	

Decision: Committee considered case as per agenda and in the light of earlier decision taken by NC in its 5/AM19 meeting dated 25.07.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl. No.	Import items	Qty. Allowed in kg
2-HYDROXY 4-METHOXY BENZALDEHYDE / MOSAL / DCPC / SR 119	1 kg	1	RESORCINOL	1.53
		2	ETHYLENE DICHLORIDE	0.972
		3	DIMETHYL FORMAMIDE	1.378
		4	ACETONE	1.000
		5	POTASSIUM CARBONATE	0.972

RA may take appropriate action as per the decision of Norms Committee

210	**Case No.:53/10/82-ALC4/2018**	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Approved**
	HQ File :01/82/050/00340/AM19/	RLA File :03/94/040/01047/AM18/	Lic.No/Date:0310819909 19.03.2018	

Decision: Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per

details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed in kg
SANJINOL TOCO (2-Ethyl-4(2 2 3-Trimethylcyclopent-3-en-yl)-but-2-en-1-ol)	1 kg	1	Alpha Pinene	1.47
		2	N-Butyraldehyde	0.7722
		3	Sec Butanol	0.40
		4	Aluminum Tri-sec-Butoxide	0.072
		5	Di - N -Butylamine	0.077

RA may take appropriate action as per the decision of Norms Committee

211

Case No.:54/10/82-ALC4/2018	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status:** Approved
HQ File :01/82/050/00341/AM19/	RLA File :03/94/040/01049/AM18/	Lic.No/Date:0310819910 19.03.2018	

Decision: Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed in kg
BACDANOL TOCO (2-Ethyl-4-(2 2 3-Trimethylcyclopent-3-en-yl)- but-2-en-1-ol)	1 kg	1	Alpha Pinene	1.47
		2	N-Butyraldehyde	0.7722
		3	Sec Butanol	0.40
		4	Aluminum Tri-sec-Butoxide	0.072
		5	Di - N -Butylamine	0.077

RA may take appropriate action as per the decision of Norms Committee

212

Case No.:55/10/82-ALC4/2018	Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED,	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Deferred**
HQ File :01/82/050/00342/AM19/	RLA File :03/94/040/00462/AM18/	Lic.No/Date:0310819905 19.03.2018	Defer Date:

Decision: Deferred for comments of TE

213

Case No.:211/10/82-ALC4/2018	Party Name:AMINES & PLASTICIZERS LIMITED	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Approved**
HQ File :01/82/050/00498/AM19/	RLA File :03/94/040/01041/AM18/	Lic.No/Date:0310819908 19.03.2018	

Decision: Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Export	Sl.	Import Product	Quantity

	Quantity	No.		Allowed
N-METHYL MORPHOLINE OXIDE - 50%	1 kg	1	MORPHOLINE	0.391 kg
		2	HYDROGEN PEROXIDE 50%	0.300 kg
		3	FORMIC ACID	0.245 g

RA may take appropriate action as per the decision of Norms Committee

	Case No.:219/10/82-ALC4/2018	Party Name:CHIRAG ENTERPRISE	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Approved**
	HQ File :01/82/050/00506/AM19/	RLA File :24/24/040/00048/AM18/	Lic.No/Date:2410042385 19.03.2018	

214 **Decision:** Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower :

Export Product	Qty.	Import items	Quantity allowed
CRUDE METHYL METHACRYLATE MONOMER	1 kg	ACRYLIC PLASTIC STRIPS / OFFCUTS & ACRYLIC PLASTIC SCRAP (CTSH NO. 39159030)	1.10 kg

RA concerned may take further necessary action as per above decision of NC

	Case No.:339/10/82-ALC4/2018	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status:** Approved
	HQ File :01/82/050/00626/AM19/	RLA File :03/94/040/01006/AM18/	Lic.No/Date:0310819906 19.03.2018	

215 **Decision:** Committee considered case as per agenda and as per earlier decision taken by NC taken by NC in its 4/82 meeting dated 19.06.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed kg
COPPER EDTA , Cu Content 14 % (+/- 1)	1 kg	1	ETHYLENE DIAMINE TETRA ACETIC AICD	0.710 kg

RA may take appropriate action as per the decision of Norms Committee

	Case No.:340/10/82-ALC4/2018	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Deferred**
	HQ File :01/82/050/00627/AM19/	RLA File :03/94/040/01008/AM18/	Lic.No/Date:0310819907 19.03.2018	Defer Date:

216 **Decision:** Committee considered case as per agenda and as per earlier decision taken by NC taken by NC in its 4/82 meeting dated 19.06.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg
DISODIUM MANGANESE EDTA Content 12.5% (+/- 0.5)	1 kg	1	ETHYLENE DIAMINE TETRA ACETIC ACID	0.690 kg

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:338/10/82-ALC4/2018	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Approved**
	HQ File :01/82/050/00625/AM19/	RLA File :03/94/040/01007/AM18/	Lic.No/Date:0310819948 20.03.2018	

217 **Decision:** Committee considered case as per agenda and as per earlier decision taken by NC taken by NC in its 24/82 meeting dated 15.11.2012, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed kg
EDTA FERRIC SODIUM Fe content 13% (+/- 0.5)	1 kg	1	ETHYLE DIAMINE TETRA ACETIC ACID	0.730 kg

RA may take appropriate action as per the decision of Norms Committee

	Case No.:25/10/82-ALC4/2018	Party Name:TIDE INDUSTRIES	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Approved**
	HQ File :01/82/050/00312/AM19/	RLA File :34/24/040/00390/AM18/	Lic.No/Date:3410043994 22.03.2018	

218 **Decision:** Committee considered case as per agenda and as per earlier decision taken by NC taken by NC in its 8/82 meeting dated 31.08.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed kg
Aldehyde C-12 MNA	1 kg	1	C-11 Alcohol	1.92 kg

RA may take appropriate action as per the decision of Norms Committee

	Case No.:42/10/82-ALC4/2018	Party Name:PCL OIL & SOLVENTS LTD.	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status:Deferred**
219	HQ File :01/82/050/00329/AM19/	RLA File :05/24/040/00619/AM18/	Lic.No/Date:0510405952 22.03.2018	Defer Date:

Decision: Committee considered case as per agenda and it was decided to call from the firm copy of Shipping Bill / COA of the export product.

	Case No.:43/10/82-ALC4/2018	Party Name:STERILE INDIA PRIVATE LIMITED	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Approved**
220	HQ File :01/82/050/00330/AM19/	RLA File :05/24/040/00628/AM18/	Lic.No/Date:0510405953 22.03.2018	

Decision: Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower :

Export Product	Qty.	Import items	Quantity allowed
MEROPENEM SODIUM STERILE (MEROPENEM FOR INJECTION)	1 kg	Meropenem Trihydrate (Non Sterile)	0.987 kg

RA concerned may take further necessary action as per above decision of NC

	Case No.:246/10/82-ALC4/2018	Party Name:EVEREST ORGANICS LIMITED	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Approved**
	HQ File :01/82/050/00533/AM19/	RLA File :09/70/040/00235/AM18/	Lic.No/Date:0910066084 23.03.2018	

221

Decision: Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and as per earlier decision taken by NC in its meeting No. 6/82 dated 26.07.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl. No.	Import items	Qty. Allowed in kg
DEXLANSOPRAZOLE FINISHED PRODUCT	1 kg	1	2,2,2-TRIFLUORO ETHANOL LIQUID MATERIAL	4.87
		2	2,3 LUTIDINE LIQUID MATERIAL	5.60
		3	CUMENE HYDRO PEROXIDE LIQUID MATERIAL	3.09
		4	HYDROGEN PEROXIDE LIQUID MATERIAL	4.76
		5	METHYLENE CHLORIDE LIQUID MATERIAL	12.50
		6	PIPERIDINE LIQUID MATERIAL	1.64
		7	ACETONE LIQUID MATERIAL	1.25

RA may take appropriate action as per the decision of Norms Committee

	Case No.:248/10/82-ALC4/2018	Party Name:AETHER INDUSTRIES LIMITED	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Approved**
	HQ File :01/82/050/00535/AM19/	RLA File :52/24/040/00088/AM18/	Lic.No/Date:5210042581 23.03.2018	

222

Decision: Committee considered case as per agenda and in the light of earlier decision taken by NC in its 5/AM19 meeting dated 25.07.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower :

Export Product	Qty.	Sl. No.	Import items	Quantity allowed
N-OCTYL-D-GLUCAMINE	1 kg	1	N-OCTYLAMINE	0.825 kg
		2	DEXTROSE ANHYDROUS	0.770 kg

RA concerned may take further necessary action as per above decision of NC

	Case No.:35/10/82-ALC4/2018	Party Name:ELIXIR PHARMA	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Approved**
	HQ File :01/82/050/00322/AM19/	RLA File :08/24/040/00384/AM18/	Lic.No/Date:0810142240 26.03.2018	

223 **Decision:** Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower :

Export Product	Qty.	Sl. No.	Import items	Quantity allowed
3-ISOBUTYL GLUTARIC ACID (CMH DIACID)	1 kg	1	ISOVALERALDEHYDE	0.6068 kg
		2	ETHYL CYANOACETATE	0.7814 kg
		3	DIETHYL MALONATE	0.90 kg

RA concerned may take further necessary action as per above decision of NC

	Case No.:36/10/82-ALC4/2018	Party Name:ARVEE LABORATORIES INDIA PRIVATE LIMITED	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Approved**
	HQ File :01/82/050/00323/AM19/	RLA File :08/24/040/00235/AM18/	Lic.No/Date:0810142241 26.03.2018	

224 **Decision:** Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
Dimethyl 5-Nitroisophthalate	1 kg	1.	Isophthalic Acid	0.818 kg
		2.	Methanol	0.88 kg

RA may take appropriate action as per the decision of Norms Committee

225	**Case No.:37/10/82-ALC4/2018**	Party Name:CADILA HEALTHCARE LTD	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status:Deferred**
	HQ File :01/82/050/00324/AM19/	RLA File :08/24/040/00379/AM18/	Lic.No/Date:0810142248 27.03.2018	Defer Date:
	Decision: Deferred for comments of TE			

226	**Case No.:41/10/82-ALC4/2018**	Party Name:V.D.H. ORGANICS PVT. LTD	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status:Deferred**
	HQ File :01/82/050/00328/AM19/	RLA File :05/24/040/00645/AM18/	Lic.No/Date:0510406013 28.03.2018	Defer Date:
	Decision: Deferred for comments of TE			

227	**Case No.:44/10/82-ALC4/2018**	Party Name:JUBILANT GENERICS LTD	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status:Deferred**
	HQ File	RLA File	Lic.No/Date:0510406024	Defer Date:

	:01/82/050/00331/AM19/	:05/23/040/00490/AM18/	28.03.2018	
	Decision: Deferred for comments of TE			

228	**Case No.:320/10/82-ALC4/2018**	Party Name:HETERO LABS LIMITED	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status:Deferred**
	HQ File :01/82/050/00607/AM19/	RLA File :09/24/040/00666/AM18/	Lic.No/Date:0910066105 28.03.2018	Defer Date:
	Decision: Deferred for comments of TE			

229

Case No.:321/10/82-ALC4/2018	Party Name:HETERO LABS LIMITED	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Approved**
HQ File :01/82/050/00608/AM19/	RLA File :09/24/040/00670/AM18/	Lic.No/Date:0910066106 28.03.2018	

Decision: Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Export Quantity	S.No	Import Product	Quantity Allowed in kg
2-Chloro-N-(2-chloro-4-methyl-3-pyridinyl)-3-pyridine carboxamide	1 kg	1.	Acetone	1.45
		2.	Methanol	2.75
		3	Malononitrile	0.50
		4	2-Chloro Nicotinic Acid	0.71
		5	Toluene	3.65
		6	Dimethyl Formamide	0.04

RA may take appropriate action as per the decision of Norms Committee

230

Case No.:38/10/82-ALC4/2018	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Approved**
HQ File :01/82/050/00325/AM19/	RLA File :05/23/040/00495/AM18/	Lic.No/Date:0510406030 02.04.2018	

Decision: Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl. No.	Import items	Qty. Allowed in kg
Pyridine 98% Min	1 kg	1	Alumino Silicate Catalyst	0.019
		2	Ethyl Alcohol (Denatured)	2.194
		3	Propionaldehyde	Not shown in process
		4	Methanol	1.41

RA may take appropriate action as per the decision of Norms Committee

231	**Case No.:39/10/82-ALC4/2018**	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Approved**
	HQ File :01/82/050/00326/AM19/	RLA File :05/23/040/00496/AM18/	Lic.No/Date:0510406033 02.04.2018	Defer Date:

Decision: Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl. No.	Import items	Qty. Allowed in kg
Piperidine (Min Purity 99%)	1 kg	1	Ruthenium Alumina Catalyst (Ruthenium 5 %)	0.00196
		2	Alumina Silicate Catalyst	0.01896
		3	Denatured Ethyl Alcohol	2.242
		4	Propionaldehyde	No details
		5	Methanol	1.441

RA may take appropriate action as per the decision of Norms Committee

232	**Case No.:40/10/82-ALC4/2018**	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Approved**
	HQ File :01/82/050/00327/AM19/	RLA File :05/23/040/00497/AM18/	Lic.No/Date:0510406032 02.04.2018	

Decision: Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl. No.	Import items	Qty. Allowed in kg
Piperidine (Min Purity 99%)	1 kg	1	Ruthenium Alumina Catalyst (Ruthenium 5 %)	0.00196
		2	Alumina Silicate Catalyst	0.01896
		3	Denatured Ethyl Alcohol	2.242
		4	Propionaldehyde	No details
		5	Methanol	1.441

RA may take appropriate action as per the decision of Norms Committee

233	**Case No.:104/10/82-ALC4/2018**	Party Name:ENCEE AROMATICS PVT. LIMITED	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Approved**
	HQ File :01/82/050/00391/AM19/	RLA File :32/24/040/00062/AM18/	Lic.No/Date:3210078439 02.04.2018	

Decision: Committee considered case as per agenda and in the light of earlier decision taken by NC in its 2 /AM19 meeting dated 16.05.2018, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
Secondary Butyl Quinoline	1 kg	1.	Glycerine	2.748 kg

RA may take appropriate action as per the decision of Norms Committee

234	**Case No.:336/10/82-ALC4/2018**	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Deferred**
	HQ File :01/82/050/00623/AM19/	RLA File :03/94/040/01086/AM18/	Lic.No/Date:0310820211 02.04.2018	Defer Date:

Decision: Deferred for comments of TE

235	**Case No.:214/10/82-ALC4/2018**	Party Name:AARTI DRUGS LIMITED	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status:** Approved
	HQ File :01/82/050/00501/AM19/	RLA File :03/94/040/01084/AM18/	Lic.No/Date:0310820224 03.04.2018	

Decision: Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl. No.	Import items	Qty. Allowed in kg
Clopidogrel Bisulphate	1 kg	1	2-Chlorophenyl Glycine	1.00
		2	Methanol	3.27
		3	Toluene	1.36
		4	Methylene Di Chloride (MDC)	2.82
		5	L-(+)-Tartaric Acid	0.667
		6	Acetone	2.36
		7	2-Thiophene Ethanol	0.60
		8	Activated Carbon	0.039

RA may take appropriate action as per the decision of Norms Committee

236	**Case No.:335/10/82-ALC4/2018**	Party Name:CIPLA LIMITED.	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status:Deferred**
	HQ File :01/82/050/00622/AM19/	RLA File :03/94/040/01092/AM18/	Lic.No/Date:0310820244 03.04.2018	Defer Date:
	Decision: Deferred for comments of TE			

237	**Case No.:17/10/82-ALC4/2018**	Party Name:PAYAL POLYPLAST PRIVATE LIMITED	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Approved**
	HQ File :01/82/050/00304/AM19/	RLA File :05/24/040/00629/AM18/	Lic.No/Date:0510406058 06.04.2018	

Decision: Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
Di-Octyl Tera Phthalate (DOTP)	1 kg	1.	Pure Tera Phthalic Acid	0.437 kg
		2.	2 Ethyl Hexanol	0.680 kg

RA may take appropriate action as per the decision of Norms Committee

238	**Case No.:125/10/82-ALC4/2018**	Party Name:GLOBAL PHARMA HEALTH CARE PVT LTD	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Approved**
	HQ File :01/82/050/00412/AM19/	RLA File :04/24/040/00272/AM18/	Lic.No/Date:0410164168 06.04.2018	

Decision: Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
HYOSCINE BUTYL BROMIDE 10MG Tablets	1 kg	1.	HYOSCINE BUTYL BROMIDE IP/BP	10.2 mg/tablet

RA may take appropriate action as per the decision of Norms Committee

239	**Case No.:5/10/82-ALC4/2018**	Party Name:DCM SHRIRAM INDUSTRIES LTD,	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status:Deferred**
	HQ File :01/82/050/00292/AM19/	RLA File :05/23/040/00515/AM18/	Lic.No/Date:0510406067 09.04.2018	Defer Date:
	Decision: Deferred for comments of TE			

	Case No.:251/10/82-ALC4/2018	Party Name:GLENMARK PHARMACEUTICALS LTD.,	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Approved**
	HQ File :01/82/050/00538/AM19/	RLA File :03/94/040/00002/AM19/	Lic.No/Date:0310820324 09.04.2018	

240

Decision: Committee considered case as per agenda and as per earlier decision taken by NC in its 8/82 meeting dated 31.08.2018 it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

EXPORT PRODUCT :

Desogestrel and Ethinyl Estradiol Tablets USP 0.15mg/0.02mg one tablet

SI. No.	**Imort Items**	Desogestrel and Ethinyl Estradiol Tablets USP 0.15mg/0.02mg
1	Desogestrel	0.153 mg/tablet
2	Ethinyl Estradiol	0.0204 mg /tablet

EXPORT PRODUCT :

Ethinyl Estradiol Tablets USP 0.01 mg (VIORELE) 1 No. tablet

SI. No.	**Imort Items**	Ethinyl Estradiol Tablets USP 0.01 mg (VIORELE)
1	Ethinyl Estradiol	0.0102 mg/tablet

RA may take appropriate action as per the decision of Norms Committee

241	**Case No.:256/10/82-ALC4/2018**	Party Name:GLENMARK PHARMACEUTICALS LTD.,	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Approved**
	HQ File :01/82/050/00543/AM19/	RLA File :03/94/040/00001/AM19/	Lic.No/Date:0310820322 09.04.2018	

Decision: Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Sl. No.	Export product	Exp. Qty.	Import items	Qty. Allowed
1	Lithium Carbonate capsule USP 150mg (Pack Size 100 Tabs.)	50000.000 packs	Lithium Carbonate USP	25015.50 kg
2	Lithium Carbonate capsule USP 300mg (Pack Size 100 Tabs.)	50000.000 packs		
3	**62/0-** Lithium Carbonate capsule USP 300mg (Pack Size 1000 Tabs.)	50000.000 packs		
4	Lithium Carbonate capsule USP 600mg (Pack Size 100 Tabs.)	50000.000 packs		
5	Lithium Carbonate ER Tab USP 300mg (Pack Size 100 Tabs.)	60000.000 packs		
6	Lithium Cabronate ER Tab USP 450MG (Pack Size 100 Tabs.)	55000.000 packs		

RA may take appropriate action as per the decision of Norms Committee

242	**Case No.:121/10/82-ALC4/2018**	Party Name:CHIRAG ENTERPRISE	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Approved**
	HQ File :01/82/050/00408/AM19/	RLA File :24/24/040/00053/AM18/	Lic.No/Date:2410042399 10.04.2018	

Decision: Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower :

Export Product	Qty.	Import items	Quantity allowed
CRUDE METHYL METHACRYLATE MONOMER	1 kg	ACRYLIC PLASTIC STRIPS / OFFCUTS & ACRYLIC PLASTIC SCRAP (CTSH NO. 39159030)	1.10 kg

RA concerned may take further necessary action as per above decision of NC

243	**Case No.:254/10/82-ALC4/2018**	Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED,	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Approved**
	HQ File :01/82/050/00541/AM19/	RLA File :03/94/040/00967/AM18/	Lic.No/Date:0310820357 10.04.2018	

Decision: Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower :

Export Product	Qty.	Sl. No.	Import items	Quantity allowed
PARA CHLORO BENZYL CYANIDE 75% SOLUTION IN N-BUTYL ACETATE (4-CHLORO BENZYL CYANIDE 75% SOLUTION IN N-BUTYL ACETATE)	1 kg	1	PARA CHLORO BENZYL CYANIDE OR 4-CHLORO BENZYL CYANIDE	0.75 kg
		2	N-BUTYL ACETATE	0.25 kg

RA concerned may take further necessary action as per above decision of NC

244	**Case No.:255/10/82-ALC4/2018**	Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED,	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Approved**
	HQ File :01/82/050/00542/AM19/	RLA File :03/94/040/00972/AM18/	Lic.No/Date:0310820359 10.04.2018	

Decision: Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower :

Export Product	Qty.	Sl. No.	Import items	Quantity allowed in Kg
PARA CHLORO BENZYL CYANIDE 75% SOLUTION IN N-BUTYL ACETATE (4-CHLORO BENZYL CYANIDE 75% SOLUTION IN N-BUTYL ACETATE)	1 kg	1	PARA CHLORO BENZYL CYANIDE OR 4-CHLORO BENZYL CYANIDE	0.75 kg
		2	N-BUTYL ACETATE	0.25 kg

RA concerned may take further necessary action as per above decision of NC

245	**Case No.:318/10/82-ALC4/2018**	Party Name:CLARIANT INDIA LIMITED	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Approved**
	HQ File :01/82/050/00605/AM19/	RLA File :03/94/040/00026/AM19/	Lic.No/Date:0310820361 10.04.2018	

Decision: Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed in kg
PIROCTONE OLAMINE OR VIPIROX	1 kg	1	Dimethylacrylic Acid Methyl Ester (DAME)	0.85
		2	Isononanoyl Chloride or	1.30

			3,5,5-Trimethyl Haxanyl Chloride	
		3	Hydroxylamine Hcl (99% MIN) Or Hydroxylamine Hydro Chloride(99% MIN)	0.73
		4	Methanol	1.00
		5	Di Chloro Methane (MDC)	0.50
		6	Ethylene Di Chloride (EDC)	1.00
		7	Toluene	0.25
		8	Hydro Quinone	Not shown in process

RA may take appropriate action as per the decision of Norms Committee

246	**Case No.:334/10/82-ALC4/2018**	Party Name:ZYTEX BIOTECH PVT. LTD.	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Approved**
	HQ File :01/82/050/00621/AM19/	RLA File :03/95/040/01161/AM18/	Lic.No/Date:0310820343 10.04.2018	
	Decision: Committee considered the case and it was decided to send the copy of application to Department of Biotechnology for their comments.			

247	**Case No.:6/10/82-ALC4/2018**	Party Name:JODAS EXPOIM PVT.LTD.,	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status:Deferred**
	HQ File :01/82/050/00293/AM19/	RLA File :05/23/040/00491/AM18/	Lic.No/Date:0510406090 11.04.2018	Defer
	Decision: Deferred for comments of TE			

248	**Case No.:101/10/82-ALC4/2018**	Party Name:PRIVI ORGANICS INDIA LIMITED	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Approved**
	HQ File :01/82/050/00388/AM19/	RLA File :03/95/040/00003/AM19/	Lic.No/Date:0310820393 11.04.2018	

Decision: Committee considered case as per agenda and in light of earlier decision taken in 2/82 meeting held on 16.05.2018 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Amber Fleur	1 Kg.	1.	Myrcene 80%	0.90 kg
		2.	Methyl Ethyl Ketone	0.53 kg
		3.	Phosphoric Acid	0.025 kg

RA concerned may take further necessary action as per above decision of NC

249	**Case No.:118/10/82-ALC4/2018**	Party Name:IND SWIFT LABORATORIES LIMITED	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Approved**
	HQ File :01/82/050/00405/AM19/	RLA File :22/24/040/00004/AM19/	Lic.No/Date:2210015879 11.04.2018	

Decision: Committee considered case as per agenda and in light of earlier decision taken in 3/82 meeting held on 05.06.2018 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed in kg
Clarithromycin Granules 42% (Suspension Grade)	1 Kg.	1.	Clarithromycin	0.4242
		2.	Carbopol	0.30
		3.	HPMC Phthalate	0.30
		4	Acetone	2.00

RA concerned may take further necessary action as per above decision of NC

250	**Case No.:243/10/82-ALC4/2018**	Party Name:ZENITH DYEINTERMEDIATES LIMITED	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Approved**
	HQ File :01/82/050/00530/AM19/	RLA File :03/95/040/01150/AM18/	Lic.No/Date:0310820378 11.04.2018	

Decision: Committee considered case as per agenda and in consultation with technical authority present in meeting, it was decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Export Qty.	S.No	Import Product	Quantity Allowed
NAS-5 (2-DIAZO-1-NAPTHOL-5-SULFONIC ACID, SODIUM SALT)	1 kg	1	TOBIAC ACID (PURITY MIN. 97%)	1.205 kg

RA may take appropriate action as per the decision of Norms Committee

251	**Case No.:232/10/82-ALC4/2018**	Party Name:DEEPAK NOVOCHEM TECHNOLOGIES LTD	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status:Deferred**
	HQ File :01/82/050/00519/AM19/	RLA File :31/83/040/00171/AM18/	Lic.No/Date:3110067030 12.04.2018	Defer

Decision: Committee considered the case as per agenda and it was decided to call from the firm complete technical details as per appendix 4E and exact chemical name of export product.

252	**Case No.:332/10/82-ALC4/2018**	Party Name:USV PRIVATE LIMITED	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Approved**
	HQ File :01/82/050/00619/AM19/	RLA File :03/95/040/00026/AM19/	Lic.No/Date:0310820440 12.04.2018	

Decision: Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower :

Export Product	Qty.	Sl. No.	Import items	Quantity allowed in Kg
Doxycycline Hyclate DR Tablets USP 100 MG	1 kg	1	Doxycycline Hyclate USP	117.7 mg/100 mg tablet
Doxycycline Hyclate DR Tablets USP 150 MG		2	Doxycycline Hyclate USP	176.55mg/150 mg tablet

RA concerned may take further necessary action as per above decision of NC

253	**Case No.:88/10/82-ALC4/2018**	Party Name:PARAGON INDUSTRIES	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status:Deferred**
	HQ File :01/82/050/00375/AM19/	RLA File :08/24/040/00004/AM19/	Lic.No/Date:0810142368 13.04.2018	Defer
	Decision: Deferred for comments of TE			

254	**Case No.:7/10/82-ALC4/2018**	Party Name:DHANUKA LABORATORIES LTD	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Approved**
	HQ File :01/82/050/00294/AM19/	RLA File :05/23/040/00016/AM19/	Lic.No/Date:0510406124 16.04.2018	

Decision: Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed in kg
7 AVNA POWDER	1 Kg.	1.	7-Phenylacetamideo -3-Chloromethyl Cephalosporanic Acid Para Methoxy Benzyl Ester (GCLE)	2.672
		2.	TRIPHENYL PHOSPHINE	1.26
		3.	BUTYL ACETATE	5.06
		4	METHYLENE CHLORIDE (MDC)	12.66
		5	PHENOL	0.933
		6	METHANOL	8.00

RA concerned may take further necessary action as per above decision of NC

255	**Case No.:120/10/82-ALC4/2018**	Party Name:NECTAR LIFESCIENCES LIMITED	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status:Deferred**
	HQ File :01/82/050/00407/AM19/	RLA File :22/24/040/00006/AM19/	Lic.No/Date:2210015885 16.04.2018	Defer
	Decision: Deferred for comments of TE			

256	**Case No.:2/10/82-ALC4/2018**	Party Name:DR J PHARMACHEM PRIVATE LIMITED	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Approved**
	HQ File :01/82/050/00289/AM19/	RLA File :31/83/040/00003/AM19/	Lic.No/Date:3110067032 18.04.2018	

Decision: Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP on net to net basis as under:

Export Product	Qty.	Import items	Quantity allowed
SODIUM BENZOATE MICRONISED	26532.030 kg	SODIUM BENZOATE POWDER	26532.030 kg

RA concerned may take further necessary action as per above decision of NC

257	**Case No.:24/10/82-ALC4/2018**	Party Name:ASCENT FINECHEM PVT. LTD.,	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status:Deferred**
	HQ File :01/82/050/00311/AM19/	RLA File :08/24/040/00309/AM18/	Lic.No/Date:0810142416 18.04.2018	Defer

Decision: Deferred for comments of TE

258	**Case No.:227/10/82-ALC4/2018**	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Approved**
	HQ File :01/82/050/00514/AM19/	RLA File :05/24/040/00021/AM19/	Lic.No/Date:0510406146 18.04.2018	

Decision: Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed in kg
ATORVASTATIN CALCIUM	1 Kg.	1	(4R-Cis)-1,1-Dimethylethyl-6-cyanomethyl-2,2-dimethyl-1,3-dioxane -4-Acetate	0.708
		2	4-Fluoro-alpha-[2-methyl-1-oxopropyl]-gamma-oxo-N-beta-diphenyl benzene butanamide	0.994
		3	Methylene chloride	4.35
		4	Diisopropyl ether	3.79

RA concerned may take further necessary action as per above decision of NC

259	**Case No.:257/10/82-ALC4/2018**	Party Name:GLENMARK PHARMACEUTICALS LTD.,	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Approved**
	HQ File :01/82/050/00544/AM19/	RLA File :03/94/040/00044/AM19/	Lic.No/Date:0310820520 18.04.2018	

Decision: Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed in kg
TELMISARTAN	1 Kg.	1	2n-Propyl-4-methyl-6-(1-methyl benzimidazole-2-yl)benzimidazole	0.763
		2	4-Methyl-2biphenylcarboxylic Acid Methyl Ester	0.60

RA concerned may take further necessary action as per above decision of NC

260	**Case No.:297/10/82-ALC4/2018**	Party Name:DIVIS LABORATORIES LTD	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Approved**
	HQ File :01/82/050/00584/AM19/	RLA File :09/24/040/00019/AM19/	Lic.No/Date:0910066158 18.04.2018	

Decision: Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed in kg
VALACYCLOVIR HCL (Valacyclovir Hcl Anhydrous)	1kg.	1.	ACYCLOVIR	0.82
		2.	N,N DI CYCLO HEXYL CARBODIIMIDE	1.15
		3	FORMIC ACID -94%	0.52
		4	DI METHYL FORMAMIDE	2.00
		5	ACETONE	7.50
		6	Z-L-VALINE	1.23
		7	PALLADIUM METAL	0.0002

RA concerned may take further necessary action as per above decision of NC

261	**Case No.:4/10/82-ALC4/2018**	Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD.	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Approved**
	HQ File :01/82/050/00291/AM19/	RLA File :05/24/040/00017/AM19/	Lic.No/Date:0510406158 19.04.2018	

Decision: Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per

details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Ketorolac Tromethamine Ophthalmic Solution 0.5% w/v 5 ml, (Each ml contains Ketorolac Tromethamine 5 mg (Equivalent to 4.718 Kg of Bulk Drug) (Pharmaceutical Formulations / Standard Grade)	188700.000 Nos.	1	KETOROLAC TROMETHAMINE	4.812 kg

RA concerned may take further necessary action as per above decision of NC

Case No.:8/10/82-ALC4/2018	Party Name:DHANUKA LABORATORIES LTD	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Approved**
HQ File :01/82/050/00295/AM19/	RLA File :05/23/040/00019/AM19/	Lic.No/Date:0510406170 19.04.2018	

262

Decision: Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed in kg
CEFUROXIME AXETIL AMORPHOUS STEARIC ACID COATED 15% POWDER	1 Kg.	1	D-7ACA (Desacetyl-7- Amino Cephalosporanic Acid)	0.118
		2	PHOSPHOROUS PENTA CHLORIDE (PCL5)	0.123
		3	SMIA (Z)-2- Methoxy imino-2-(Furyl-2-yl)Acetic Acid Amoonium Salt	0.109
		4	METHANOL	0.491
		5	METHYLENE CHLORIDE	0.413
		6	CHLOROSULPHONYL ISOCYANATE (CSI)	0.0832
		7	ACETONE	0.283
		8	1,1,3,3,TETRA METHYL GUANIDINE	0.0337
		9	N,N DIMETHYL ACETAMIDE (DMAC)	0.314
		10	ETHYL ACETATE	0.296
		11	STEARIC ACID (KOLLIWAX S FINE (SPEZIOL L2SM GF)	0.0843
		12	ACTIVATED CARBON	0.016
		13	1-ACETOXYETHYL BROMIDE (AEB)	0.0923

RA concerned may take further necessary action as per above decision of NC

263	**Case No.:9/10/82-ALC4/2018**	Party Name:DHANUKA LABORATORIES LTD	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Approved**
	HQ File :01/82/050/00296/AM19/	RLA File :05/23/040/00020/AM19/	Lic.No/Date:0510406171 19.04.2018	

Decision: Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms as applied by firm under para 4.7 of HBP as per details given below:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed in kg
CEFUROXIME AXETIL AMORPHOUS STEARIC ACID COATED 30% Powder	5500.000 Kg.	1	D-7ACA (Desacetyl-7- Amino Cephalosporanic Acid)	1298.000
		2	PHOSPHOROUS PENTA CHLORIDE (PCL5)	1347.500
		3	SMIA (Z)-2-Methoxy Imino-2-(Furyl-2-yl)Acetic Acid Ammonium Salt	1207.000
		4	METHANOL	5401.000
		5	Methylene Chloride	4543.000
		6	CHLOROSULPHONYL ISOCYANATE (CSI)	913.000
		7	ACETONE	3091.000
		8	1,1,3,3,TETRA METHYL GUANIDINE	371.250
		9	N,N DIMETHYL ACETAMIDE (DMAC)	3432.000
		10	ETHYL ACETATE	3256.000
		11	STEARIC ACID (KOLLIWAX S FINE (SPEZIOL L2SM GF)	3766.950
		12	ACTIVATED CARBON	176.000
		13	1-ACETOXYETHYL BROMIDE (AEB)	1017.500

RA concerned may take further necessary action as per above decision of NC

264	**Case No.:258/10/82-ALC4/2018**	Party Name:GLENMARK PHARMACEUTICALS LTD.,	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status:Deferred**
	HQ File :01/82/050/00545/AM19/	RLA File :03/94/040/00047/AM19/	Lic.No/Date:0310820569 20.04.2018	Defer
	Decision: Deferred for comments of TE			

265	**Case No.:239/10/82-ALC4/2018**	Party Name:SUPREET CHEMICALS PVT.LTD.	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status:Deferred**
	HQ File :01/82/050/00526/AM19/	RLA File :52/24/040/00013/AM19/	Lic.No/Date:5210042612 23.04.2018	Defer
	Decision: Deferred for comments of TE			

	Case No.:333/10/82-ALC4/2018	Party Name:ZYTEX BIOTECH PVT. LTD.	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Deferred**
266	HQ File :01/82/050/00620/AM19/	RLA File :03/95/040/00051/AM19/	Lic.No/Date:0310820589 23.04.2018	Defer
	Decision: Committee considered the case and it was decided to send the copy of application to Department of Biotechnology for their comments.			

	Case No.:18/10/82-ALC4/2018	Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD.	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Approved**
	HQ File :01/82/050/00305/AM19/	RLA File :05/24/040/00031/AM19/	Lic.No/Date:0510406208 24.04.2018	

267

Decision: Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Volini Gel 30gm (Each tube contains equivalent to 1.50gm of Racementhol) 660000 Tubes of 30gm equivalent to 990.000 Kg of bulk drug)	Nos.	1	Racementhol	1.53 gm/ 30 gm tube

RA concerned may take further necessary action as per above decision of NC

	Case No.:292/10/82-ALC4/2018	Party Name:SATYADEVA PHARMACEUTICALS PVT LTD	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status:** Approved
	HQ File :01/82/050/00579/AM19/	RLA File :09/24/040/00028/AM19/	Lic.No/Date:0910066172 25.04.2018	

268

Decision: Committee considered case as per agenda and in the light of earlier decision taken by NC in its 13/82 meeting dated 27.11.2015, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower :

Export Product	Qty.	Sl. No.	Import items	Quantity allowed in Kg
N-((N-METHYL-N-((2-ISOPROPYL-4-THIAZOLYL) METHYL)AMINO) CARBONYL) L-VALINE, LITHIUM SALT (MTV) III	1 kg	1	ISOBUTYRAMIDE	0.666
		2	Tetrahydrofuran	1.486
		3	Methylene Chloride	1.272
		4	Lithium Hydroxide Monohydrate	0.85
		5	Isopropyl Alcohol	0.49
		6	Methyl Tertiary Butyl Ether	1.131
		7	TOLUENE	1.14
		8	L-VALINE	0.60

RA concerned may take further necessary action as per above decision of NC

	Case No.:319/10/82-ALC4/2018	Party Name:ANUPAM RASAYAN (INDIA) LTD	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status:** Approved
	HQ File :01/82/050/00606/AM19/	RLA File :52/24/040/00014/AM19/	Lic.No/Date:5210042617 25.04.2018	

269 **Decision:** Committee considered the case as per agenda and in consultation with technical authority present in meeting, it was decided to ratify norms as per the earlier decision taken in norms committee meeting No.10/82 held on 10.01.2018 under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
2-Chloro-4-(4-Chloro Phenoxy) Acetophenone	1 kg	1	Para Chloro Phenol	0.9670 kg
		2	Meta Dichloro Benzene	1.3500 kg
		3	Dimethyl Sulfoxide	0.8000 kg

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:253/10/82-ALC4/2018	Party Name:GLENMARK PHARMACEUTICALS LTD.,	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Approved**
	HQ File :01/82/050/00540/AM19/	RLA File :03/94/040/00068/AM19/	Lic.No/Date:0310820740 01.05.2018	

270 **Decision:** Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Sl. No.	Export product	Exp. Qty.	Import items	Qty. Allowed
1	Lamotrigine Tablets CD 25mg (Pack size 100 Tabs.)	Pack	Lamotrigine	25.50 mg/tablet
2	Lamotrigine Tablets CD 5mg (Pack size 100 Tabs.)	Pack	Lamotrigine	5.1 mg/tablet
3	Lamotrigine Tablets USP 100mg (Pack size 100 Tabs.)	Pack	Lamotrigine	102.0 mg/tablet
4	Lamotrigine Tablets USP 150mg (Pack size 60 Tabs.)	Pack	Lamotrigine	153.0 mg/tablet
5	Lamotrigine Tablets USP 200mg (Pack size 60 Tabs.)	Pack	Lamotrigine	204.0 mg/tablet
6	Lamotrigine Tablets USP 25mg (Pack size 100 Tabs.)	Pack	Lamotrigine	25.50 mg/tablet

RA may take appropriate action as per the decision of Norms Committee

271	**Case No.:28/10/82-ALC4/2018**	Party Name:RECKITT BENCKISER HEALTHCARE INDIA PRIVATE LIMITED	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status:Deferred**
	HQ File :01/82/050/00315/AM19/	RLA File :05/24/040/00059/AM19/	Lic.No/Date:0510406297 02.05.2018	Defer
	Decision: Deferred for comments of TE			

272	**Case No.:29/10/82-ALC4/2018**	Party Name:RECKITT BENCKISER HEALTHCARE INDIA PRIVATE LIMITED	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status:Deferred**
	HQ File :01/82/050/00316/AM19/	RLA File :05/24/040/00058/AM19/	Lic.No/Date:0510406296 02.05.2018	Defer
	Decision: Deferred for comments of TE			

273

Case No.:30/10/82-ALC4/2018	Party Name:DHANUKA LABORATORIES LTD	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Approved**
HQ File :01/82/050/00317/AM19/	RLA File :05/23/040/00030/AM19/	Lic.No/Date:0510406299 02.05.2018	

Decision: Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed in kg
7 AVNA POWDER	1 Kg.	1.	7-Phenylacetamideo -3-Chloromethyl Cephalosporanic Acid Para Methoxy Benzyl Ester (GCLE)	2.672
		2.	TRIPHENYL PHOSPHINE	1.26
		3.	BUTYL ACETATE	5.06
		4	METHYLENE CHLORIDE(MDC)	12.66
		5	PHENOL	0.933
		6	METHANOL	8.00

RA concerned may take further necessary action as per above decision of NC

274

Case No.:31/10/82-ALC4/2018	Party Name:DHANUKA LABORATORIES LTD	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Approved**
HQ File :01/82/050/00318/AM19/	RLA File :05/23/040/00031/AM19/	Lic.No/Date:0510406309 03.05.2018	

Decision: Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed in kg
CEFUROXIME AXETIL AMORPHOUS USP/BP/IP/JP POWDER	1 Kg.	1	D-7ACA(Deacetyl-7-aminocephalosporanic acid)	0.752
		2	(Z)-2-Methoxyimino-2-2(furyl-2-yl) acetic acid ammonium salt (SMIA)	0.700
		3	Phosphorous Pentachloride(PCl5)	0.784
		4	METHANOL	3.05
		5	Methylene Chloride	2.87
		6	CHLOROSULPHONYL ISOCYANATE (CSI)	0.53
		7	ACETONE	0.175
		8	TETRA METHYL GUANIDINE	0.215
		9	DIMETHYL ACETAMIDE (DMAC)	1.94
		10	ETHYL ACETATE	1.84
		11	1-ACETOXYETHYLBROMIDE (AEB)	0.59
		12	ACTIVATED CARBON	0.100

RA concerned may take further necessary action as per above decision of NC

275	**Case No.:32/10/82-ALC4/2018**	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Approveed**
	HQ File :01/82/050/00319/AM19/	RLA File :05/23/040/00341/AM18/	Lic.No/Date:0510406313 03.05.2018	

Decision: Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed in kg
Beta Picoline	1 Kg.	1	Denatured Ethyl Alcohol	1.120
		2	Methanol	0.76
		3	Ammonia	0.82
		4	Alumino Silicate Catalyst	0.0065
		5	Propionaldehyde	0.057

RA concerned may take further necessary action as per above decision of NC

276	**Case No.:33/10/82-ALC4/2018**	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Approved**
	HQ File :01/82/050/00320/AM19/	RLA File :05/23/040/00415/AM18/	Lic.No/Date:0510406312 03.05.2018	

Decision: Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl. No.	Import items	Qty. Allowed in kg
Pyridine 98% Min	1 kg	1	Alumino Silicate Catalyst	0.019
		2	Ethyl Alcohol (Denatured)	2.194
		3	Propionaldehyde	Not shown in process
		4	Methanol	1.41

RA may take appropriate action as per the decision of Norms Committee

	Case No.:314/10/82-ALC4/2018	Party Name:CADILA HEALTHCARE LTD	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status:** ~~**Deferred**~~ Approved
277	HQ File :01/82/050/00601/AM19/	RLA File :08/24/040/00024/AM19/	Lic.No/Date:0810142503 03.05.2018	Defer

Decision: Committee considered case as per agenda and in the light of earlier decision taken by NC in its 1/82 meeting dated 01.05.2018 it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl. No.	Import items	Quantity allowed Kg
MOISTURISING NASAL SPRAY (OXYMETAZOLINE HYDROCHLORIDE 0.05%)	1 lakh Nos.	1.	OXYMETAZOLINE HYDROCHLORIDE USP	1.122 kgs
		2.	30 CC HDPE 18 MM BOTTLE NS AS PER GENERAL POLICY FOR PACKING MATERIAL : PACKING MATERIAL IN FINISHED FORM - NET NOS. 100000)	Relevant as per packing policy
		3	PUMP/ACTUATOR, 0.10 ML AS PER GENERAL POLICY FOR PACKING MATERIAL : PACKING MATERIAL IN FINISHED FORM - NET NOS. 100000)	

RA concerned may take further necessary action as per above decision of NC

	Case No.:242/10/82-ALC4/2018	Party Name:ZENITH DYEINTERMEDIATES LIMITED	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status:Deferred**
278	HQ File :01/82/050/00529/AM19/	RLA File :03/95/040/00079/AM19/	Lic.No/Date:0310820789 04.05.2018	Defer

Decision: Committee considered the case as per agenda and it was decided to call from the firm a copy Certificate of Analysis (COA) from foreign supplier

279	**Case No.:252/10/82-ALC4/2018**	Party Name:ETERNIS FINE CHEMICALS LIMITED,	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Approved**
	HQ File :01/82/050/00539/AM19/	RLA File :03/94/040/00078/AM19/	Lic.No/Date:0310820791 04.05.2018	

Decision: Committee considered case as per agenda and in the light of earlier decision taken by NC in its 5/AM19 meeting dated 25.07.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed
COUMARIN	1 kg	1	SALICYLALDEHYDE	0.92 kg
		2	ACETIC ANHYDRIDE	Not allowed
		3	METHANOL	Not allowed

RA may take appropriate action as per the decision of Norms Committee

280	**Case No.:27/10/82-ALC4/2018**	Party Name:SENTISS PHARMA PVT.LTD.	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status:Deferred**
	HQ File :01/82/050/00314/AM19/	RLA File :05/24/040/00052/AM19/	Lic.No/Date:0510406335 07.05.2018	Defer

Decision: Deferred for comments of TE

281	**Case No.:225/10/82-ALC4/2018**	Party Name:DR J PHARMACHEM PRIVATE LIMITED	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status:Deferred**
	HQ File :01/82/050/00512/AM19/	RLA File :31/83/040/00014/AM19/	Lic.No/Date:3110067038 07.05.2018	Defer

Decision: Deferred for comments of TE

282	**Case No.:270/10/82-ALC4/2018**	Party Name:GLENMARK PHARMACEUTICALS LTD.,	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Approved**
	HQ File :01/82/050/00557/AM19/	RLA File :03/94/040/00048/AM19/	Lic.No/Date:0310820814 07.05.2018	Defer

Decision: Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Sl. No.	Export product	Exp. Qty.	Import items	Qty. Allowed
1	Gabapentin Tablets 600mg (Pack Size 100 Tabs.)	Pack	Gabapentin	612.0 mg/600 mg tablet
2	Gabapentin Tablets 600mg (Pack Size 500 Tabs.)	Pack	Gabapentin	612.0 mg/600 mg tablet
3	Gabapentin Tablets 800mg (Pack Size 100 Tabs.)	Pack	Gabapentin	816.0 mg/800 mg tablet

4	Gabapentin Tablets 800mg (Pack Size 500 Tabs.)	Pack	Gabapentin	816.0 mg/800 mg tablet

RA may take appropriate action as per the decision of Norms Committee

283

Case No.:271/10/82-ALC4/2018	Party Name:DORF KETAL CHEMICALS INDIA PRIVATE LIMITED	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Approved**
HQ File :01/82/050/00558/AM19/	RLA File :03/94/040/00093/AM19/	Lic.No/Date:0310820807 07.05.2018	

Decision: Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed Kg
Chemical -Organic Mixture - Trade Name - Clearlink 1080 (2-Alkyl Isophoronediamine)	1kg	1	Iso Phorone Diamine / IPDA	0.680 kg
		2	Platinum Catalyst 2020 PMC / 3% Platinum on carbon Catalyst Sulfided (Code 2020 and B171032-3)	0.0003 kg

RA concerned may take further necessary action as per above decision

284

Case No.:272/10/82-ALC4/2018	Party Name:DORF KETAL CHEMICALS INDIA PRIVATE LIMITED	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status:Deferred**
HQ File :01/82/050/00559/AM19/	RLA File :03/94/040/00090/AM19/	Lic.No/Date:0310820805 07.05.2018	Defer

Decision: Deferred for comments of TE

285

Case No.:122/10/82-ALC4/2018	Party Name:SARNA CHEMICALS PVT LTD	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status:Deferred**
HQ File :01/82/050/00409/AM19/	RLA File :52/24/040/00001/AM19/	Lic.No/Date:5210042627 08.05.2018	Defer

Decision: Deferred for comments of TE

286

Case No.:247/10/82-ALC4/2018	Party Name:GOPINATH CHEM-TECH LTD.,	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status:Deferred**
HQ File :01/82/050/00534/AM19/	RLA File :08/24/040/00391/AM18/	Lic.No/Date:0810142536 09.05.2018	Defer

Decision: Deferred for comments of TE

287	**Case No.:250/10/82-ALC4/2018**	Party Name:AETHER INDUSTRIES LIMITED	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status:Deferred**
	HQ File :01/82/050/00537/AM19/	RLA File :52/24/040/00016/AM19/	Lic.No/Date:5210042638 10.05.2018	Defer
	Decision: Deferred for comments of TE			

288	**Case No.:220/10/82-ALC4/2018**	Party Name:SUBHASH CHEMICAL INDUSTRIES PVT LTD	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Approved**
	HQ File :01/82/050/00507/AM19/	RLA File :31/83/040/00016/AM19/	Lic.No/Date:3110067045 11.05.2018	

Decision: Committee considered case as per agenda and as per earlier decision taken by NC in its 2/82 meeting dated 16.05.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed in kg
Di Methyl Adipate	1 kg	1	Adipic Acid	0.921 kg

RA may take appropriate action as per the decision of Norms Committee

289	**Case No.:315/10/82-ALC4/2018**	Party Name:CADILA HEALTHCARE LTD	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Approved**
	HQ File :01/82/050/00602/AM19/	RLA File :08/24/040/00040/AM19/	Lic.No/Date:0810142581 11.05.2018	

Decision: Committee considered case as per agenda and as per earlier decision taken by NC in its 6/82 meeting dated 26.07.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed
FLUOCINONIDE TOPICAL SOLUTION USP 0.05% (0.5 MG/ML) (60 ML)	Nos.	1.	FLUOCINONIDE USP	30.6 mg/60 ml bottle
		2	DEHYDRATED ALCOHOL USP	16.59 gm/60 ml bottle

RA may take appropriate action as per the decision of Norms Committee

	Case No.:276/10/82-ALC4/2018	Party Name:GLENMARK PHARMACEUTICALS LTD.,	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Approved**
	HQ File :01/82/050/00563/AM19/	RLA File :03/94/040/00092/AM19/	Lic.No/Date:0310820976 15.05.2018	

290

Decision: Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Sl. No.	Export product	Exp. Qty.	Import items	Qty. Allowed
1	Gabapentin Tablets 600mg (Pack Size 100 Tabs.)	Pack	Gabapentin	612.0 mg/600 mg tablet
2	Gabapentin Tablets 600mg (Pack Size 500 Tabs.)	Pack	Gabapentin	612.0 mg/600 mg tablet
3	Gabapentin Tablets 800mg (Pack Size 100 Tabs.)	Pack	Gabapentin	816.0 mg/800 mg tablet
4	Gabapentin Tablets 800mg (Pack Size 500 Tabs.)	Pack	Gabapentin	816.0 mg/800 mg tablet

RA may take appropriate action as per the decision of Norms Committee

	Case No.:245/10/82-ALC4/2018	Party Name:METROPOLITAN EXIMCHEM PRIVATE LTD.	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Approved**
	HQ File :01/82/050/00532/AM19/	RLA File :03/95/040/00128/AM19/	Lic.No/Date:0310821019 16.05.2018	

291

Decision: Committee considered case as per agenda and in the light of earlier decision taken by NC in its 10/82 meeting dated 10.01.2018 it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl. No.	Import items	Qty. Allowed
2,2-BIS (4-HYDROXY-3-NITROPHENYL) HEXAFLUOROPROPANE	1 kg	1	2,2-BIS (4-HYDROXY PHENYL) HEXAFLUOROPROPANE (BPAF)	1.10 kg
		2	ACTIVATED CARBON	0.12 kg
		3	METHANOL	2.80 kg

RA may take appropriate action as per the decision of Norms Committee

	Case No.:327/10/82-ALC4/2018	Party Name:MANGALAM DRUGS & ORGANICS LIMITED	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Deferred**
292	HQ File :01/82/050/00614/AM19/	RLA File :03/95/040/00119/AM19/	Lic.No/Date:0310821020 16.05.2018	

Decision: Deferred for comments of TE

	Case No.:204/10/82-ALC4/2018	Party Name:RINI LIFE SCIENCE PVT.LTD.,	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Approved**
	HQ File :01/82/050/00491/AM19/	RLA File :56/24/040/00001/AM19/	Lic.No/Date:5610005413 17.05.2018	

293

Decision: Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl. No.	Import items	Qty. Allowed
GLIMEPIRIDE SULPHONAMIDE (4-[2-(3-ethyl-4-methyl-2-oxo-3-pyrroline-1-carboxamide)ethyl] benzene sulphonamide)	1 kg	1	3-ETHYL-4-METHYL-3-PYRROLINE-2-ONE	0.710 kg

RA may take appropriate action as per the decision of Norms Committee

	Case No.:244/10/82-ALC4/2018	Party Name:MELOG SPECIALITY CHEMICALS PVT. LTD.	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status:Deferred**
294	HQ File :01/82/050/00531/AM19/	RLA File :03/95/040/00023/AM19/	Lic.No/Date:0310821042 17.05.2018	Defer

Decision: Deferred for comments of TE

	Case No.:329/10/82-ALC4/2018	Party Name:SHREE BANKEY BEHARI LAL AROMATICS	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Approved**
	HQ File :01/82/050/00616/AM19/	RLA File :05/24/040/00063/AM19/	Lic.No/Date:0510406491 17.05.2018	

295

Decision: Committee considered case as per agenda and in the light of earlier decision taken by NC in its 8/82 meeting dated 31.08.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl. No.	Import items	Qty. Allowed in kg
CARVACROL	1 kg	1	D-LIMONENE (LIMONENE CITRUS TERPENE, ORANGE TERPENE, BRAZILIAN CITRUS TERPENE, STANDARD CITRUS TERPENE, ORANGE OIL)	1.48

RA may take appropriate action as per the decision of Norms Committee

	Case No.:215/10/82-ALC4/2018	Party Name:BALAJI AMINES LIMITED	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Approved**
	HQ File :01/82/050/00502/AM19/	RLA File :31/83/040/00021/AM19/	Lic.No/Date:3110067058 21.05.2018	

296 **Decision:** Committee considered case as per agenda and in the light of earlier decision taken by NC in its 8/82 meeting dated 25.09.2014, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed in kg
N-METHYL-2-PYRROLIDONE	1 kg	1	METHANOL	0.370
		2	AMMONIA ANHYDROUS	0.160
		3	1,4 BUTANEDIOL	1.044
		4	METHYLAMINE CATALYST	0.00080
		5	GBL CATALYST	0.00075

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:217/10/82-ALC4/2018	Party Name:BALAJI AMINES LIMITED	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Approved**
	HQ File :01/82/050/00504/AM19/	RLA File :31/83/040/00020/AM19/	Lic.No/Date:3110067057 21.05.2018	

297 **Decision: :** Committee considered case as per agenda and in the light of earlier decision taken by NC in its 6/82 meeting dated 26.07.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed
N-ETHYL-2-PYRROLIDONE	1 kg	1	GAMMA BUTYROLACTONE	0.72 kg
		2	MONOETHYLAMINE 70% SOLUTION	0.533 kg

RA may take appropriate action as per the decision of Norms Committee

	Case No.:226/10/82-ALC4/2018	Party Name:BALAJI AMINES LIMITED	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Approved**
	HQ File :01/82/050/00513/AM19/	RLA File :31/83/040/00019/AM19/	Lic.No/Date:3110067056 21.05.2018	

298 **Decision:** Committee considered case as per agenda and in the light of earlier decision taken by NC in its 8/82 meeting dated 25.09.2014, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed
GAMMA BUTYROLACTONE	1 kg	1	1,4 BUTANEDIOL	1.16 kg
		2	GBL CATAYLYST	0.001 kg

RA may take appropriate action as per the decision of Norms Committee

299	**Case No.:240/10/82-ALC4/2018**	Party Name:SANMAR SPECIALITY CHEMICALS LIMITED,	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Approved**
	HQ File :01/82/050/00527/AM19/	RLA File :04/24/040/00035/AM19/	Lic.No/Date:0410164357 22.05.2018	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed
4-(2-Aminoethyl)-2-methoxyphenol.	1 kg	1.	Vanillin	1.124 kg
		2.	Sodium Cyanide	0.416 kg
		3.	Methyl Tetra Butyl Ether	0.25 kg

RA concerned may take further necessary action as per above decision of NC.

300	**Case No.:265/10/82-ALC4/2018**	Party Name:FINE ORGANIC INDUSTRIES LTD	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Approved**
	HQ File :01/82/050/00552/AM19/	RLA File :03/94/040/00130/AM19/	Lic.No/Date:0310821155 22.05.2018	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
STEARYL ERUCAMIDE	1 kg	1	ERUCIC ACID	0.592 kg
		2	STEARYL AMINE	0.471 kg

RA may take appropriate action as per the decision of Norms Committee

301	**Case No.:216/10/82-ALC4/2018**	Party Name:DEEPAK NOVOCHEM TECHNOLOGIES LTD	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status:Deferred**
	HQ File :01/82/050/00503/AM19/	RLA File :31/83/040/00005/AM19/	Lic.No/Date:3110067060 23.05.2018	Defer

Decision: Deferred for comments of TE

302	**Case No.:322/10/82-ALC4/2018**	Party Name:LUPIN LIMITED	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Approved**
	HQ File :01/82/050/00609/AM19/	RLA File :03/95/040/01050/AM18/	Lic.No/Date:0310821192 23.05.2018	

Decision: Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl. No.	Import items	Qty. Allowed in kg
LEVETIRACETAM	1 kg	1	ACTIVATED CARBON	0.0128
		2	CELITE	0.100
		3	ACETIC ACID	0.650
		4	METHYLENE CHLORIDE	2.26
		5	SODIUM SULPHATE ANHYDROUS	1.00
		6	4-CHLOROBUTYRYL CHLORIDE	1.02
		7	POTASSIUM HYDROXIDE	1.15
		8	S(+)-2- AMINOBUTYRAMIDE HCL	0.95

RA may take appropriate action as per the decision of Norms Committee

303	**Case No.:323/10/82-ALC4/2018**	Party Name:LUPIN LIMITED	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status:Deferred**
	HQ File :01/82/050/00610/AM19/	RLA File :03/95/040/00928/AM18/	Lic.No/Date:0310821182 23.05.2018	Defer

Decision: Deferred for comments of TE

304	**Case No.:337/10/82-ALC4/2018**	Party Name:CADILA HEALTHCARE LTD	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Approved**
	HQ File :01/82/050/00624/AM19/	RLA File :08/24/040/00045/AM19/	Lic.No/Date:0810142659 23.05.2018	

Decision: Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product

LEUCOVORIN CALCIUM FOR INJECTION 50 MG/VIAL, 100 MG/ VIAL, 200 MG/ VIAL 350 MG/ VIAL and 500 MG/ VIAL

S.NO.	Import Items	For export of 1 No. **Tablets** (Quantity in mg)				
		50MG/ VIAL	100MG/ VIAL	200MG/ VIAL	350MG/ VIAL	500MG/ VIAL
1	LEUCOVORIN CALCIUM	55.65 mg	110.74 mg	220.96 mg	386.80 mg	556.5 mg

2	10 ML 22MM BD, TY I CLEAR GLASS VIAL	Relevant, as per packing policy
3	30 ML 34.5MM BD TY I CLEAR GLASS VIAL	
	RUBBER STOPPER 20MM LYO RTU,C1419 6720GC6GV3G	
	10 ML 22MM BD, TY I CLEAR GLASS VIAL	

RA may take appropriate action as per the decision of Norms Committee.

305	**Case No.:331/10/82-ALC4/2018**	Party Name:ANUH PHARMA LTD.	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Approved**
	HQ File :01/82/050/00618/AM19/	RLA File :03/94/040/00112/AM19/	Lic.No/Date:0310821222 24.05.2018	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Clobetasol Propionate BP/USP/IP/EP	1 kg		Betamethasone BP/USP/IP/EP	1.00 kg

RA may take appropriate action as per the decision of Norms Committee

306	**Case No.:268/10/82-ALC4/2018**	Party Name:GLENMARK PHARMACEUTICALS LTD.,	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status:Deferred**
	HQ File :01/82/050/00555/AM19/	RLA File :03/94/040/00163/AM19/	Lic.No/Date:0310821272 28.05.2018	Defer

Decision: Deferred for comments of TE

307	**Case No.:325/10/82-ALC4/2018**	Party Name:BEST VALUE CHEM PVT. LTD.	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Approved**
	HQ File :01/82/050/00612/AM19/	RLA File :34/24/040/00057/AM19/	Lic.No/Date:3410044182 28.05.2018	

Decision: Committee considered the case as per agenda and in the light of earlier decision taken in meeting no. 4/82 dated 19.06.2018, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given

below or as applied by the firm, whichever is less:

Export Product	Export Qty.	Sl. No.	Import items	Qty. allowed
Undecavertol (Kakdinol) 4-Methyl-3-decen-5-ol	1 kg	1	Propionaldehyde	0.842 kg
		2.	N Amyl Alcohol / 1- Pentanol	0.639 kg

RA may take appropriate action as per the decision of Norms Committee

308	**Case No.:264/10/82-ALC4/2018**	Party Name:GLENMARK PHARMACEUTICALS LTD.,	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status:Deferred**
	HQ File :01/82/050/00551/AM19/	RLA File :03/94/040/00168/AM19/	Lic.No/Date:0310821286 29.05.2018	Defer
	Decision: Deferred for comments of TE			

309	**Case No.:301/10/82-ALC4/2018**	Party Name:DIVIS LABORATORIES LTD	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Approved**
	HQ File :01/82/050/00588/AM19/	RLA File :09/24/040/00093/AM19/	Lic.No/Date:0910066284 29.05.2018	

Decision: Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl. No.	Import items	Qty. Allowed in kg
B-WING (L-VALINE CYCLIC UREA)	1 kg	1	L-VALINE	1.837
		2	METHYL CHLORO FORMATE	2.25
		3	ACRYLONITRILE	0.95
		4	CAUSTIC POTASH FLAKES	4.055
		5	METHYLENE CHLORIDE	2.25
		6	ISO PROPYL ALCOHOL	0.92

RA may take appropriate action as per the decision of Norms Committee

310	**Case No.:293/10/82-ALC4/2018**	Party Name:SATYADEVA PHARMACEUTICALS PVT LTD	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Deferred**
	HQ File :01/82/050/00580/AM19/	RLA File :09/24/040/00102/AM19/	Lic.No/Date:0910066289 31.05.2018	Defer
	Decision: Deferred for comments of TE			

311	**Case No.:266/10/82-ALC4/2018**	Party Name:FINE ORGANIC INDUSTRIES LTD	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Approved**
	HQ File :01/82/050/00553/AM19/	RLA File :03/94/040/00102/AM19/	Lic.No/Date:0310821382 01.06.2018	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it

was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
FATTY ACID ESTER	1 kg	1	LAURIC ACID	0.749 kg
		2	GLYCERINE	0.344 kg

RA may take appropriate action as per the decision of Norms Committee

312	**Case No.:267/10/82-ALC4/2018**	Party Name:GLENMARK PHARMACEUTICALS LTD.,	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status:Deferred**
	HQ File :01/82/050/00554/AM19/	RLA File :03/94/040/00190/AM19/	Lic.No/Date:0310821416 04.06.2018	Defer
	Decision: Deferred for comments of TE			

313	**Case No.:260/10/82-ALC4/2018**	Party Name:DELTA FINOCHEM PVT.LTD.	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Approved**
	HQ File :01/82/050/00547/AM19/	RLA File :03/94/040/00174/AM19/	Lic.No/Date:0310821493 06.06.2018	

Decision: Committee considered case as per agenda and in the light of earlier decision taken by NC in its 2/82 meeting dated 16.05.2018 it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl. No.	Import items	Qty. Allowed
N Hexyl Bromide	1 kg	1	Nacol 6-98 (1-Hexanol)	0.685 kg
		2	Liquid Bromine	0.545 kg

RA may take appropriate action as per the decision of Norms Committee

314	**Case No.:261/10/82-ALC4/2018**	Party Name:DELTA FINOCHEM PVT.LTD.	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status:Deferred**
	HQ File :01/82/050/00548/AM19/	RLA File :03/94/040/00173/AM19/	Lic.No/Date:0310821551 08.06.2018	Defer
	Decision: Deferred for comments of TE			

315	**Case No.:262/10/82-ALC4/2018**	Party Name:DELTA FINOCHEM PVT.LTD.	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Approved**
	HQ File :01/82/050/00549/AM19/	RLA File :03/94/040/00176/AM19/	Lic.No/Date:0310821553 08.06.2018	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl. No.	Import items	Qty. Allowed
Ethyl Triphenyl Phosphonium	1 kg	1	Tri Phenyl Phosphine	0.78 kg

Bromide		2	Ethyl Bromide	0.23 kg

RA may take appropriate action as per the decision of Norms Committee

	Case No.:263/10/82-ALC4/2018	Party Name:DELTA FINOCHEM PVT.LTD.	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Approved**
	HQ File :01/82/050/00550/AM19/	RLA File :03/94/040/00175/AM19/	Lic.No/Date:0310821552 08.06.2018	

316 **Decision:** Committee considered case as per agenda and in the light of earlier decision taken by NC in its 2/AM19 meeting dated 16.05.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl. No.	Import items	Qty. Allowed
Tri Ethyl Phosphono Acetate	1 kg	1	Tri Phenyl Phosphine	0.83kg
		2	Ethyl Chloro Acetate	0.70 kg

RA may take appropriate action as per the decision of Norms Committee

317	**Case No.:277/10/82-ALC4/2018**	Party Name:CIPLA LIMITED.	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Deferred**
	HQ File :01/82/050/00564/AM19/	RLA File :03/94/040/00208/AM19/	Lic.No/Date:0310821558 08.06.2018	Defer

Decision: Deferred for comments of TE

318	**Case No.:279/10/82-ALC4/2018**	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status:Deferred**
	HQ File :01/82/050/00566/AM19/	RLA File :03/94/040/00207/AM19/	Lic.No/Date:0310821556 08.06.2018	Defer

Decision: Deferred for comments of TE

	Case No.:280/10/82-ALC4/2018	Party Name:GLENMARK PHARMACEUTICALS LTD.,	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Approved**
	HQ File :01/82/050/00567/AM19/	RLA File :03/94/040/00211/AM19/	Lic.No/Date:0310821555 08.06.2018	

319 **Decision:** Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Sl. No.	Export product	Exp. Qty.	Import items	Qty. Allowed
1	Carvedilol Tablets USP 3.125mg (Pack Size 100 Tab.) (Net content of Import Item Sr.no.1 is 31.250 Kgs)	Pack		3.1875 mg / 3.125 mg/tablet

2	Carvedilol Tablets USP 3.125mg (Pack Size 500 Tab.) (Net content of Import Item Sr.no.1 is 46.875 Kgs)		Carvedilol	
3	Carvedilol Tablets USP 6.25mg (Pack Size 100 Tab.) (Net content of Import Item Sr.no.1 is 31.250 Kgs.)	Pack	Carvedilol	6.375 mg / 6.25 mg/tablet
4	Carvedilol Tablets USP 6.25mg (Pack Size 500 Tab.) (Net content of Import Item Sr.no.1 is 156.250 Kgs.)			
5	Carvedilol Tablets USP 12.50mg (Pack Size 100 Tab.) (Net content of Import Item Sr.no.1 is 62.500 Kgs.)	Pack	Carvedilol	12.75 mg / 12.50 mg/tablet
6	Carvedilol Tablets USP 12.50mg (Pack Size 500 Tab.) (Net content of Import Item Sr.no.1 is 156.250 Kgs.)			
7	Carvedilol Tablets USP 25mg (Pack Size 100 Tab.) (Net content of Import Item Sr.no.1 is 100.000 Kgs.)	Pack	Carvedilol	25.5 mg/ 25 mg tablet
8	Carvedilol Tablets USP 25mg (Pack Size 500 Tab.) (Net content of Import Item Sr.no.1 is 312.500 Kgs.)			

RA may take appropriate action as per the decision of Norms Committee

Case No.:328/10/82-ALC4/2018	Party Name:LUPIN LIMITED	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Approved**
HQ File :01/82/050/00615/AM19/	RLA File :03/95/040/00198/AM19/	Lic.No/Date:0310821579 08.06.2018	

Decision: Committee considered case as per agenda and in the presence of technical expert present in the meeting, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower :

320

Export Product	Qty.	Sl. No.	Import items	Quantity allowed in Kg
ETHAMBUTOL HCL	1 kg	1	DL 2 AMINOBUTANOL	1.6014
		2	TARTARIC ACID	0.153
		3	METHANOL	0.4172
		4	ISOPROPYL ALCOHOL	0.187
		5	ETHYLENE DICHLORIDE	0.4663

RA concerned may take further necessary action as per above decision of NC
Note:- SION A-225 & A-227 to be revised

321	**Case No.:273/10/82-ALC4/2018**	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status:Deferred**
	HQ File :01/82/050/00560/AM19/	RLA File :03/94/040/00224/AM19/	Lic.No/Date:0310821762 19.06.2018	Defer
	Decision: Deferred for comments of TE			

322	**Case No.:278/10/82-ALC4/2018**	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status:Deferred**
	HQ File :01/82/050/00565/AM19/	RLA File :03/94/040/00223/AM19/	Lic.No/Date:0310821761 19.06.2018	Defer
	Decision: Deferred for comments of TE			

323	**Case No.:281/10/82-ALC4/2018**	Party Name:GLENMARK PHARMACEUTICALS LTD.,	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Approved**
	HQ File :01/82/050/00568/AM19/	RLA File :03/94/040/00233/AM19/	Lic.No/Date:0310821763 19.06.2018	

Decision: Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Sl. No.	Export product	Exp. Qty.	Import items	Qty. Allowed
1	Acyclovir Ointment USP 5% 15gm (Net. wt. of Acyclovir USP Micronized (Chemo) is 37.500 Kgs.)	50000.000 Pack	Acyclovir USP Micronized (Chemo)	114.75 kg
2	Acyclovir Ointment USP 5% 30gm (Net. wt. of Acyclovir USP Micronized (Chemo) is 75.000 Kgs.)	50000.000 Pack		

RA may take appropriate action as per the decision of Norms Committee

324	**Case No.:269/10/82-ALC4/2018**	Party Name:GLENMARK PHARMACEUTICALS LTD.,	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Approved**
	HQ File :01/82/050/00556/AM19/	RLA File :03/94/040/00251/AM19/	Lic.No/Date:0310821882 22.06.2018	

Decision: Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Sl. No.	Export product	Exp. Qty.	Import items	Qty. Allowed
1	Carvedilol Tablets USP 3.125mg (Pack Size 100 Tab.) (Net content of Import Item Sr.no.1 is 31.250 Kgs)	Pack		3.1875 mg / 3.125 mg/tablet

2	Carvedilol Tablets USP 3.125mg (Pack Size 500 Tab.) (Net content of Import Item Sr.no.1 is 46.875 Kgs)		Carvedilol	
3	Carvedilol Tablets USP 6.25mg (Pack Size 100 Tab.) (Net content of Import Item Sr.no.1 is 31.250 Kgs.)	Pack	Carvedilol	6.375 mg / 6.25 mg/tablet
4	Carvedilol Tablets USP 6.25mg (Pack Size 500 Tab.) (Net content of Import Item Sr.no.1 is 156.250 Kgs.)			
5	Carvedilol Tablets USP 12.50mg (Pack Size 100 Tab.) (Net content of Import Item Sr.no.1 is 62.500 Kgs.)	Pack	Carvedilol	12.75 mg / 12.50 mg/tablet
6	Carvedilol Tablets USP 12.50mg (Pack Size 500 Tab.) (Net content of Import Item Sr.no.1 is 156.250 Kgs.)			
7	Carvedilol Tablets USP 25mg (Pack Size 100 Tab.) (Net content of Import Item Sr.no.1 is 100.000 Kgs.)	Pack	Carvedilol	25.5 mg/ 25 mg tablet
8	Carvedilol Tablets USP 25mg (Pack Size 500 Tab.) (Net content of Import Item Sr.no.1 is 312.500 Kgs.)			

RA may take appropriate action as per the decision of Norms Committee

325	**Case No.:274/10/82-ALC4/2018**	Party Name:MELOG SPECIALITY CHEMICALS PVT. LTD.	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status:Deferred**
	HQ File :01/82/050/00561/AM19/	RLA File :03/95/040/00235/AM19/	Lic.No/Date:0310821895 25.06.2018	Defer
	Decision: Deferred for comments of TE			

326	**Case No.:259/10/82-ALC4/2018**	Party Name:ENCEE AROMATICS PVT. LIMITED	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Approved**
	HQ File :01/82/050/00546/AM19/	RLA File :32/24/040/00013/AM19/	Lic.No/Date:3210078533 26.06.2018	

Decision: In the light of earlier decision taken by NC in its 6/82 meeting dated 26.07.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Export Quantity	Import Product	Quantity Allowed
Enamber / Kephalis / Tetrambrone	1 kg	Triethyl Orthoformate	2.400 kg

RA may take appropriate action as per the decision of Norms Committee

	Case No.:299/10/82-ALC4/2018	Party Name:DIVIS LABORATORIES LTD	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Approved**
	HQ File :01/82/050/00586/AM19/	RLA File :09/24/040/00160/AM19/	Lic.No/Date:0910066381 26.06.2018	

327

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty. Allowed in kg
LEVETIRACETAM	1 kg	1	2-(2-OXO-PYRROLIDIN-1-YL) BUTANOIC ACID	1.84
		2	TOLUENE	1.33
		3	METHYLENE CHLORIDE	4.11
		4	D-(+)-ALPHA PHENYL ETHYL AMINE	0.35
		5	TRI ETHYL AMINE	1.17
		6	ISO PROPYL ALCOHOL	1.11
		7	ACETONE	1.05
		8	ETHYL CHLORO FORMATE	1.06

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:300/10/82-ALC4/2018	Party Name:DIVIS LABORATORIES LTD	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Approved**
	HQ File :01/82/050/00587/AM19/	RLA File :09/24/040/00155/AM19/	Lic.No/Date:0910066383 26.06.2018	

328

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed in kg
VALACYCLOVIR HCL (Valacyclovir Hcl Anhydrous)	1kg.	1.	ACYCLOVIR	0.82
		2.	N,N DI CYCLO HEXYL CARBODIIMIDE	1.15
		3	FORMIC ACID -94%	0.52
		4	DI METHYL FORMAMIDE	2.00
		5	ACETONE	7.50
		6	Z-L-VALINE	1.23
		7	PALLADIUM METAL	0.0002

RA concerned may take further necessary action as per above decision of NC.

329	**Case No.:275/10/82-ALC4/2018**	Party Name:GLENMARK PHARMACEUTICALS LTD.,	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status:Deferred**
	HQ File :01/82/050/00562/AM19/	RLA File :03/94/040/00258/AM19/	Lic.No/Date:0310821966 27.06.2018	Defer
	Decision: Deferred for comments of TE			

330	**Case No.:205/10/82-ALC4/2018**	Party Name:RINI LIFE SCIENCE PVT.LTD.,	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Approved**
	HQ File :01/82/050/00492/AM19/	RLA File :56/24/040/00006/AM19/	Lic.No/Date:5610005433 28.06.2018	

Decision: Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl. No.	Import items	Qty. Allowed
GLIMEPIRIDE (USP/EP/BP/JP)	1 kg	1	3-ETHYL-4-METHYL-3-PYRROLINE-2-ONE	0.5667 kg

RA may take appropriate action as per the decision of Norms Committee

331	**Case No.:298/10/82-ALC4/2018**	Party Name:DIVIS LABORATORIES LTD	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Approved**
	HQ File :01/82/050/00585/AM19/	RLA File :09/24/040/00163/AM19/	Lic.No/Date:0910066410 02.07.2018	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty. Allowed in kg
DEXTROMETHORPHAN BASE	1 kg	1	N-FORMYL OCTABASE	1.55
		2	PHOSPHORUS PENTOXIDE	1.20
		3	TOLUENE	1.09
		4	METHANOL	0.824
		5	ACETONE	0.420

RA may take appropriate action as per the decision of Norms Committee.

332	**Case No.:235/10/82-ALC4/2018**	Party Name:CLEAN SCIENCE AND TECHNOLOGY PVT.LTD.	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Approved**
	HQ File	RLA File	Lic.No/Date:3110067104	

:01/82/050/00522/AM19/	:31/83/040/00048/AM19/	03.07.2018	

Decision: The Committee considered the case as per agenda and in the light of earlier decision taken by NC in its 7/82 meeting dated 24.08.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl.No.	Import items	Qty.
Guaiacol	1 kg	1	Phenol PURITY 99% AND ABOVE	1.108 kg
		2	Dimethyl Sulphate PURITY 99% AND ABOVE	0.847 kg
		3	Caustic Lye PURITY 40% AND ABOVE (100% basis)	0.35 kg
		4	Hydrogen Peroxide (60%) PURITY 60%	0.687 kg
		5	Acetone (Solvent)	0.14 kg

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:236/10/82-ALC4/2018	Party Name:CLEAN SCIENCE AND TECHNOLOGY PVT.LTD.	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Approved**
	HQ File :01/82/050/00523/AM19/	RLA File :31/83/040/00047/AM19/	Lic.No/Date:3110067103 03.07.2018	

333

Decision: The Committee considered the case as per agenda and in the light of earlier decision taken by NC in its 9/82 meeting dated 18.09.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Mono Methyl Ether of Hydroquinone – MEHQ	1 kg	1	Phenol	1.1077 kg
		2	Dimethyl Sulphate	0.8470 kg
		3	Caustic Lye PURITY 40% AND ABOVE (100% Basis)	0.5346 kg
		4	Hydrogen Peroxide (60%) PURITY 60%	0.8 kg
		5	Acetone (Solvent)	0.14 kg

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:234/10/82-ALC4/2018	Party Name:SUBHASH CHEMICAL INDUSTRIES PVT LTD	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Approved**
	HQ File :01/82/050/00521/AM19/	RLA File :31/83/040/00042/AM19/	Lic.No/Date:3110067105 04.07.2018	

334

Decision: Committee considered case as per agenda and as per earlier decision taken by NC in its 2/82 meeting dated 16.05.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed in kg
Di Methyl Adipate	1 kg	1	Adipic Acid	0.921 kg

RA may take appropriate action as per the decision of Norms Committee

	Case No.:294/10/82-ALC4/2018	Party Name:SATYADEVA PHARMACEUTICALS PVT LTD	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Approved**
	HQ File :01/82/050/00581/AM19/	RLA File :09/24/040/00157/AM19/	Lic.No/Date:0910066421 04.07.2018	

335 **Decision:** The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Import items	Qty. Allowed kg
(4R-Cis)-1,1-Dimethylethyl-6-(2-aminoethyl)-2,2-Dimethyl-1,3-Dioxane-4-acetate (OR) Amino ketal	1 kg	(4R-Cis)-1,1-Dimethylethyl-6-cyanomethyl-2,2-Dimethyl-1,3-dioxane-4-acetate (ATS-8)	1.01 kg

RA concerned may take further necessary action as per above decision of NC

	Case No.:233/10/82-ALC4/2018	Party Name:BALAJI AMINES LIMITED	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Approved**
	HQ File :01/82/050/00520/AM19/	RLA File :31/83/040/00051/AM19/	Lic.No/Date:3110067110 09.07.2018	

336 **Decision:** Committee considered case as per agenda and in the light of earlier decision taken by NC in its 2/82 meeting dated 16.05.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed
GAMMA BUTYROLACTONE	1 kg	1	1,4 BUTANEDIOL	1.16 kg
		2	GBL CATAYLYST	0.001 kg

RA may take appropriate action as per the decision of Norms Committee

	Case No.:238/10/82-ALC4/2018	Party Name:CLEAN SCIENCE AND TECHNOLOGY PVT.LTD.	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Approved**
	HQ File :01/82/050/00525/AM19/	RLA File :31/83/040/00049/AM19/	Lic.No/Date:3110067113 13.07.2018	

337 **Decision:** The Committee considered the case as per agenda and in the light of earlier decision taken by NC in its 7/82 meeting dated 24.08.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl.No.	Import items	Qty.
Guaiacol	1 kg	1	Phenol PURITY 99% AND ABOVE	1.108 kg
		2	Dimethyl Sulphate PURITY 99% AND ABOVE	0.847 kg
		3	Caustic Lye PURITY 40% AND ABOVE (100% basis)	0.35 kg
		4	Hydrogen Peroxide (60%) PURITY 60%	0.687 kg

	5	Acetone (Solvent)	0.14 kg

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:241/10/82-ALC4/2018	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Approved**
	HQ File :01/82/050/00528/AM19/	RLA File :04/24/040/00065/AM19/	Lic.No/Date:0410164486 13.07.2018	

338 **Decision:** The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty. Allowed in kg
N-t-Boc trans-4-hydroxy-l-proline	1 kg	1	Trans-4-hydroxy-l-proline	0.886
		2	Di-tert butyldicarbonate	1.51
		3	Ethyl Acetate	2.50
		4	Causticsoda Flakes	0.30

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:237/10/82-ALC4/2018	Party Name:CLEAN SCIENCE AND TECHNOLOGY PVT.LTD.	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Deferred**
339	HQ File :01/82/050/00524/AM19/	RLA File :31/83/040/00050/AM19/	Lic.No/Date:3110067115 16.07.2018	Defer

Decision: Deferred for comments of TE

	Case No.:326/10/82-ALC4/2018	Party Name:BEST VALUE CHEM PVT. LTD.	Meet No/Date:10/82-ALC4/2018 16.10.2018	**Status: Approved**
	HQ File :01/82/050/00613/AM19/	RLA File :34/24/040/00179/AM19/	Lic.No/Date:3410044431 21.08.2018	

340 **Decision:** The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 4/82-ALC4/2018, dated 19.06.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Export Qty.	Sl. No.	Import items	Qty. allowed
Methyl Heptine Carbonate (methyl oct-2-ynoate)	1 kg	1	1-Heptyne Technical	0.890 kg
		2.	1-Pentanol/N-Amyl Alcohol	0.805 kg

RA may take appropriate action as per the decision of Norms Committee.

Manual Cases

Case No. B- 1 M.No. 10 /AM19 Date 13.11.2018	M/s. METROPOLITAN EXIMCHEM PRIVATE LTD F. No. 01/82/050/00556/AM18/DES-III RLA File No: 03/95/040/00216/AM18 Adv.Auth. No. 0310814420 dated 04.07.2017
Decision: Committee considered case as per agenda and in consultation with technical expert present in the meeting, it was decided to amend the description of import item at serial No. 2 to be read as **"ETHYL 3-AMINO-4,4,4-TRIFLUOROCROTONATE(EATC)"** instead **Ethyl 4,4,4 Trifluoro Aceto Acetate.** The rest of the minutes of meeting 2/82 dated 16.05.2018 (at serial No. 485) would remain same. RA concerned may take further necessary action as per above decision of NC	

Case No. B- 2 M.No. 10 /AM19 Date 13.11 .2018	M/s. GLENMARK PHARMACEUTICALS LTD F.No. 01/82/050/01037/AM19/DES-III F.No. 03/94/040/00586/AM18 Adv.Auth. No. 0310816538 Dated:26.10.2017
Decision: Committee considered case as per agenda and in consultation with technical expert present in the meeting, it was decided to amend the description of export item to be read as **"Clindamycin & Benzoyl Peroxide Gel 1%/5%"** instead of **"Clindamycin & Benzoyl Peroxide Gel 1%/0.05%".** The rest of the minutes of meeting 4/82 dated 19.06.2018 (at serial No. 103) would remain same. RA concerned may take further necessary action as per above decision of NC	

Case No. B- 3 M.No. 10 /AM19 Date 13.11 .2018	M/s. GLENMARK PHARMACEUTICALS LTD F.No. 01/82/050/00132/AM19/DES-III F.No. 03/94/040/00880/AM18 Adv.Auth. No. 0310818814 Dated:31.01.2018
Decision: Committee considered the case as per agenda and in consultation with technical expert present in the meeting, it was decided to amend the quantity of import item for the export product at serial No. 1 to be read as **"25.50 mg/25 mg tablet** instead of **22.50 mg/ 25 mg tablet".** The rest of the minutes of meeting 4/82 dated 19.06.2018 (at serial No. 383) would remain same. RA concerned may take further necessary action as per above decision of NC	

Case No. B- 4 M.No. 10 /AM19 Date 13.11 .2018	M/s. GLENMARK PHARMACEUTICALS LTD F.No. 01/82/050/00037/AM19/DES-III F.No. 03/94/040/00691/AM18 Adv.Auth. No. 0310817509 dated 06.12.2017

Decision: Committee re-considered the case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to revise the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
Colesevelam HCL for oral suspension 3.75 GM	pack	1	Colesevelam Hydrochloride	3.9375 gm / pack

RA concerned may take further necessary action as per above decision of NC

Case No. B- 5 M.No. 10 /AM19 Date 13.11.2018	M/s. CROPNOSYS (INDIA) Pvt. Ltd F.No. 01/82/050/00112/AM15/DES-III F.No. 03/94/040/00908/AM14/ Adv.Auth. No. 0310767733 Dated 24.01.2014

Decision: Committee re-considered the case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed
2-Amino-3-Chloro-5-Trifluoromethyl Pyridine Minimum 98% [F1]	1 kg	1	2,3-Dichloro-5-trifluoromethyl Pyridine [DCTF]	1.20 kg

The firm have to pay composition fee of Rs. 5000/- at RA concerned before issuance of EODC as per para 4.17 of HBP 2015-20.

RA may take appropriate action as per the decision of Norms Committee

Case No. B- 6 M.No. 10 /AM19 Date 13.11 .2018	M/s. MANGALAM DRUGS & ORGANICS IMITED F. No. 01/82/50/01184/AM14/DES-III F.No. 03/95/040/00454/AM14 Adv.Auth. No. 0310753231 dated 11.10.2013

Decision: The Committee considered case as per agenda and firm's letter dated 13.06.2018 in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty. allowed
LUMEFANTRINE	1 kg	1	Fluorene	1.33 kg
		2	Di Methyl Formamide (DMF)	2.04 kg
		3	Sodium Brohydride	0.07 kg
		4	N-DI-Butylamine	1.23 kg
		5	4-Chloro Benzaldehyde	0.42 kg

RA may take appropriate action as per the decision of Norms Committee.

Case No. B- 7 M.No. 10 /AM19 Date 13.11.2018	M/s CADILA PHARMACEUTICALS LTD F.No. 01/82/050/01449/AM17/DES-III F.No. 08/24/040/00449/AM17 Adv.Auth. No. 0810139633 dated 01.02.2017

Decision: Committee considered the case as per agenda and in consultation with technical expert present in the meeting, it was decided to correct the quantity of import item to be read as "30.6 mg/tablet instead of 30.06 mg/tablet". The rest of the minutes of meeting 3/82 dated 05.06.2018 (at serial No. 260) would remain same.

RA concerned may take further necessary action as per above decision of NC

Case No. B- 8 M.No. 10 /AM19 Date 13.11.2018	M/s. ENALTEC LABS PVT.LTD F.No. 01/82/050/00181/AM19/DES-III F.No. 08/24/040/00939/AM18 Adv.Auth. No. 0310819252 dated 20.02.2018

Decision: Committee considered the case as per agenda and in consultation with technical expert present in the

meeting, it was decided to amend the description of import item at serial No. 2 to be read as N-OCTYL-D-GLUCAMINE instead N-OCTYL-D-GLUCAMINE 2- (3-BENZOYLPHENYL) PROPIONITRILE 99% MIN (KETOPROFEN NITRILE). The rest of the minutes of meeting 4/82 dated 19.06.2018 (at serial No. 429) would remain same.

RA concerned may take further necessary action as per above decision of NC

Case No. B- 9 M.No. 10 /AM19 Date 13.11.2018	M/s. ENALTEC LABS PVT.LTD F.No. 01/82/050/00002/AM19/DES-III F.No. 08/24/040/00971/AM18 Adv.Auth. No. 0310819410 dated 26.02.2018

Decision: Committee considered the case as per agenda and in consultation with technical expert present in the meeting, it was decided to correct the description of import item at serial No. 2 to be read as **"4-FLUORO-ALPHA-(2-METHYL-1-OXOPROPYL)-GAMA-OXO-N,BETA-DIPHENYL BENZENEBUTANAMIDE** instead of **"4-FLUORO- ALPHA-(2-METHYL-1-OXOPROPYL)- GAMA-OXO-N, BETA- DIPHENYL BENZENEBUTANAMIDE (4R-CIS)-1,1-DIMETHYLETHYL-6-CYANOMETHYL-2,2- DIMETHYL-1,3-DIOXANE-4-ACETATE"**. The rest of the minutes of meeting 4/82 dated 19.06.2018 (at serial No. 436) would remain same.

.

RA concerned may take further necessary action as per above decision of NC

Case No. B- 10 M.No. 10 /AM19 Date 13.11.2018	M/s. AMINES & PLASTICIZERS LIMITED F.No. 01/82/050/00384/AM18/DES-III F.No. 03/94/040/00099/AM18 Adv.Auth. No. 0310813032 Dated:03.05.2017

Decision: Committee considered the case as per agenda and in consultation with technical expert present in the meeting, it was decided to amend the quantity of import item "PIPERAZINE (N,N-DIETHYLENEDIAMINE)" as 0.155 instead of 0.277". The rest of the minutes of meeting 7/82 dated 22.11.2017 (at serial No. 286) would remain same.

The firm have to pay composition fee of Rs. 5000/- at RA concerned before issuance of EODC as per para 4.17 of HBP 2015-20

RA concerned may take further necessary action as per above decision of NC

Case No. B- 11 M.No. 10 /AM19 Date 13.11.2018	M/s. AMINES & PLASTICIZERS LIMITED F.No. 01/82/050/01630/AM16/DES-III F.No. 03/94/040/00792/AM16 Adv.Auth. No. 0310801428 Dated 31.12.2015

Decision: The Committee re-considered case as per agenda and in the presence of the technical experts, it was decided to revise the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty. allowed
N-ACETYL MORPHOLINE	1 kg	1	MORPHOLINE	0.732 kg

The firm have to pay composition fee of Rs. 5000/- at RA concerned before issuance of EODC as per para 4.17 of HBP 2015-20.

RA concerned may take further necessary action as per above decision of NC

Case No. B- 12 M.No. 10 /AM18 Date 13.11.2018	M/s. AKZO NOBEL CHEMICALS (INDIA) LIMITED F. No. 01/82/050/01044/AM12/DES-III F. No. 01/82/050/00825/AM12/ /DES-III
RLA File No: 31/83/040/202/AM12 RLA File No: 31/83/040/139/AM12	Adv.Auth. No. 3110052229 dated 03.01.2012 Adv.Auth. No. 3110050876 dated 07.10.2011

Decision: Committee considered the case as per agenda and in consultation with technical expert present in the meeting, it was decided to amend the description and the quantity of import item "import item at Sl. No. 2 to be read as **"Ethapol XS Quantity as 0.083 kg"** instead **"Polyvinyl Alcohol quantity as 0.030 kg".** The rest of the minutes of meeting 30/82 dated 25.10.2011 would remain same.

The firm have to pay composition fee of Rs. 10000/- (@ of Rs. 5000/- per advance authorization) at RA concerned before issuance of EODC as per para 4.17 of HBP 2015-20.

RA concerned may take further necessary action as per above decision of NC.

Case No. B- 13 M.No. 10/AM18 Date 13.11 .2018	M/s. GLOBAL CALCIUM PRIVATE LIMITED F.No. 01/82/050/01465/AM15/DES-III F.No. 07/24/040/00302/AM15 Adv.Auth. No. 0710107307 dated 30.12.2014

Decision: Committee re-considered the case as per agenda and in consultation with technical expert present in the meeting, it was decided to revise norms against export item under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Sl. No.	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed in kg
1	CALCIUM LACTATE GLUCONATE	1 kg	1.	CALCIUM GLUCONATE - ORAL GRADE	0.686
			2.	CALCIUM CARBONATE	0.310
			3	LACTIC ACID - ANY GRADE	0.560
2	FERROUS LACTATE	1 kg	1.	LACTIC ACID - ANY GRADE	1.028
3	MAGNESIUM LACTATE	1 kg	1.	LACTIC ACID - ANY GRADE	1.19
4	ZINC LACTATE	1 kg	1.	LACTIC ACID - ANY GRADE	0.990
5	MAGNESIUM LACTATE GLUCONATE	1 kg	1	LACTIC ACID - ANY GRADE	0.390
			2	GLUCONO DELTA LACTONE	0.617
6	CALCIUM LACTATE	1 kg	1	LACTIC ACID – ANY GRADE	0.922
			2	CALCIUM CARBONATE	0.50

RA may take appropriate action as per the decision of Norms Committee

Case No. B- 14 M.No. 10/AM18 Date 13.11 .2018	M/s. GLOBAL CALCIUM PRIVATE LIMITED F.No. 01/82/050/00688/AM15/DES-III F.No. 07/24/040/00323/AM14 Adv.Auth. No. 0710101055 Dated:02.01.2014
Decision: Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to maintain status quo as there is no need of any change. RA may take appropriate action as per the decision of Norms Committee	

Case No. B- 15 M.No. 10/AM18 Date 13.11 .2018	M/s. GLOBAL CALCIUM PRIVATE LIMITED F.No. 01/82/050/00314/AM16/DES-III F.No. 07/24/040/00393/AM15 Adv.Auth. No. **0710108142 dated 01.05.2015**

Decision: Committee considered the case as per agenda and in the light of earlier decision taken in meeting no. 1/82 dated 01.05.2018, it was decided to revise norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg
CALCIUM LACTOBIONATE	1 kg	1.	CALCIUM CARBONATE	0.172 kg
		2.	LACTOSE	1.16 kg
CALCIUM BROMOLACTOBIONATE	1 kg	1.	CALCIUM CARBONATE	0.360 kg
		2.	LACTOSE	1.021 kg
		3.	HYDROBROMIC ACID	0.510 kg
CALCIUM GLUBIONATE	1 kg	1.	LACTOSE	0.515kg
		2.	CALCIUM CARBONATE	0.135 kg
		3.	CALCIUM GLUCONATE - ORAL GRADE	0.444 kg
LACTOBIONIC ACID	1 kg	1.	CALCIUM CARBONATE	0.234 kg
		2.	LACTOSE	1.58 kg

A may take appropriate action as per the decision of Norms Committee

Case No. B- 16 M.No. 10/AM18 Date 13.11 .2018	M/s. Global Calcium Pvt. Ltd F.No. 01/82/050/00323/AM18/DES-III F.No. 07/24/040/00248/AM17 Adv.Auth. No. 0710110659 dated 17.11.2016
Decision: Committee considered the case as per agenda and in consultation with technical expert present in the meeting, it was decided to amend the quantity of import item to be read as **"Gluocno Delta Lactone"** instead **"Gluocnate Delta Lactone".** The rest of the minutes of meeting 10/82 dated 10.01.2018 (at serial No. 355) would remain same. RA concerned may take further necessary action as per above decision of NC.	

Case No. B- 17 M.No. 10/AM18 Date 13.11 .2018	M/s. Global Calcium Pvt. Ltd F.No. 01/82/050/01246/AM17/DES-III F.No. 01/82/050/00670/AM18/DES-III
RA F.No. 07/24/040/00217/AM17 RA F.No. 07/24/040/00042/AM18	Adv.Auth. No. 0710110566 dated 25.10.2016 Adv.Auth. No. 0710111633 dated 22.05.2017

Decision: Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to maintain status quo as there is no need of any change. RA concerned may take further necessary action as per above decision of NC.	

Case No. B- 18 M.No. 10/AM18 Date 13.11 .2018	M/s. GLOBAL CALCIUM PRIVATE LIMITED F.No. 01/82/050/00672/AM18/DES-III F.No. 03/94/040/00393/AM17 Adv.Auth. No. 0710111246 Dated:07.03.2017
Decision: The Committee considered the case as per agenda and in consultation with technical expert present in the meeting, it was decided to request the firm to furnish compel technical details as per appendix 4E. The case is deferred.	

Case No. B- 19 M.No. 10/AM18 Date 13.11 .2018	M/s. Mangalam Drugs and Organics Ltd., Mumbai F.No. 01/82/050/00575/AM16 F.No. 01/82/050/00965/AM17
RLA F.No. 03/95/040/01037/AM15 RLA F.No. 03/95/040/00322/AM17	Advance Licence No. 0310794511 dated 11.03.2015 Advance Licence No. 0310808020 dated 03.09.2016
Decision: Committee re-considered the case as per agenda and in consultation with technical expert present in the meeting, it was decided to allow the quantity of import item at Sl. No. 3 as **"TRIMETHYL ORTHO ACETATE as 0.50 kg".** The rest of the minutes of meeting 5/82 dated 25.06.2015 and meeting No. 01/82 dated 12.04.2017 would remain same. . RA concerned may take further necessary action as per above decision of NC.	

Case No. B-20 Meeting No. 19/AM16 Dated:	M/s. Agio Pharmaceuticals Ltd. F.No. 01/82/50/877/AM14/DES-III RLA F.No. 03/94/40/542/AM14 Advance Licence No. 0310752494 dated 07.10.2013

Decision: Committee re-considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to revise the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Sl. No.	Export product	Exp. Qty.	Import items	Qty. Allowed in
1	BENDAZ 2500 MG Albendazole Bolus 2500 mg	1 No.	ALBENDAZOLE USP/BP/EP/CP	2550 mg/2500 mg bolus
2	Bendaz 600 mg Albendazole Bolus 600 mg.	1 No.	ALBENDAZOLE USP/BP/EP/CP	612 mg/600 mg bolus
3	Bendaz 2.5% Suspension 1000 ml Albendazole Oral suspension 2.5%w/v Albendazole UDP 25 mg	1 No.	ALBENDAZOLE USP/BP/EP/CP	0.0255 kg/1000 ml bottle

4	Bendaz Super 50 Suspension 1 Ltr Bottle Each ml contains Albendazole USP 25 mg Praziquantel USP 25 mg	1 No.	ALBENDAZOLE USP/BP/EP/CP	0.0255 kg/ 1 litre bottle

RA may take appropriate action as per the decision of Norms Committee

Case No. B-21 Meeting No. 19/AM16 Dated:	M/s. PREGNA INTERNATIONAL LTD F.No. 01/82/50/877/AM14/DES-III RLA F.No. 03/95/040/00859/AM18 Advance Licence No. 0310818603 Dated 18.01.2018

Decision: Committee considered the case as per agenda and in consultation with technical expert present in the meeting, it was decided to amend the description of Unit of Measurement of export product to be read as 1 Number instead of 1 kg. The rest of the minutes of meeting 4/82 dated 19.06.2018 would remain same.

RA concerned may take further necessary action as per above decision of NC.

Case No. B- 22 M.No. 10 /AM19 Date 13.11.2018	M/s. UPL Ltd., Mumbai F.No. 01/82/050/00490/AM15/DES-III F.No. 03/95/040/00033/AM15/ Adv.Auth. No. 0310782129 Dated 20.05.2014

Decision: Committee re-considered the case as per agenda and in consultation with technical expert present in the meeting, it was decided to revise the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed in kg
OLOA 262 (ZnDTP)	1 kg	1	2-Butanol	0.3129
		2	4-Methyl Pentanol	0.1404
		3	Yellow Phosphorus	0.104
		4	Sulphur	0.277

RA may take appropriate action as per the decision of Norms Committee

Case No. B- 23 M.No. 10 /AM19 Date 13.11.2018	M/s. BHAGIRADHA CHEMICALS & INDUSTRIES LIMITED F.No. 01/82/50/01752/AM16 F.No. 09/24/040/00570/AM16 Adv.Auth. No. 0910063087 dated 01.01.2016

Decision: Committee re-considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to revise the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty. allowed
METHOXY ACRYLATE 5 (METHYL (E)-2-[2-(6-CHLOROPYRIMIDIN-4-YLOXY)-PHENYL]-3-METHOXY ACRYLATE)	1 kg	1.	ORTHO CHLORO BENZYL CYANIDE	1.324 kg
		2.	TRIMETHYL ORTHOFORMATE	0.95 kg
		3.	4,6-DICHLOROPYRIMIDINE	0.90 kg

RA may take appropriate action as per the decision of Norms Committee.

Case No. B-24 M.No. 10 /AM19 Date 13.11 .2018	M/s. HONOUR LAB LIMITED F. No. 01/82/50/793/AM17/DES-III F.No. 09/24/040/00321/AM17 Adv.Auth. No. 0910064126 dated 09.09.2016

Decision: The Committee re-considered case as per agenda and in the presence of the technical experts, it was decided to revise the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty. allowed in kg
Isopropyl ((S)-(Perfluorophenoxy)(Phenoxy)Phosphoryl)-L-Alaninate	1 kg	1.	L-alanine	0.64
		2.	Dimethyl formamide	1.20
		3.	Phenyl dichloro phosphate	0.931
		4.	Triethyl amine	0.80
		5.	Pentafluorophenol	0.77
		6.	Diisopropyl ether	1.50
		7.	Acetonitrile	1.50

The firm have to pay composition fee of Rs. 5000/- at RA concerned before issuance of EODC as per para 4.17 of HBP 2015-20.
RA may take appropriate action as per the decision of Norms Committee.

Case No. B- 25 M.No. 10/AM18 Date 13.11 .2018	M/s. Encube Ethicals Pvt. Ltd., Mumbai F.No. 01/82/50/01083/AM16/DES-III RLA F.No. 03/94/40/279/AM16 Advance Licence No. 0310798629 dated 03.09.2015

Decision: Committee considered the case as per agenda and in consultation with technical expert present in the meeting, it was decided to amend the quantity of import item "**Eucalyptus Oil**" to be read as 107.10 gms for 100 tubes instead of 10.77gms for 100 tubes". The rest of the minutes of meeting 12/82 dated 28.09.2016 would remain same.

RA concerned may take further necessary action as per above decision of NC

Case No. B- 26 M.No. 10 /AM19 Date 13.11 .2018	M/s. Alembic Pharmaceuticals Limited F.No. 01/82/050/00985/AM18/DES-III F.No. 01/82/050/00492/AM18/DES-III F.No. 01/82/050/00986/AM18/DES-III
F.No. 34/24/040/00241/AM18 F.No. 34/24/040/00092/AM18 F.No. 34/24/040/00201/AM18	Adv.Auth. No. 3410043673 dated 04.12.2017 Adv.Auth. No. 3410043328 dated 05.07.2017 Adv.Auth. No. 3410043594 dated 06.11.2017

Decision: The Committee re-considered case as per agenda and in the presence of the technical experts, it was decided to revise the ad-hoc input output norms in respect of above mentioned advance authorization under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty. allowed in KGA
AZITHROMYCIN STEP - 4	1 KGA	1.	ERYTHROMYCIN BASE USP	1.58 kg
		2.	HYDROXYLAMINE HYDROCHLORIDE	0.714 kg
		3.	METHANOL	2.24 kg
		4.	METHANE SULFONYL CHLORIDE	0.47 kg
		5.	ACETONE	6.45 kg
		6.	ETHYL ALCOHOL	2.8 liter
		7.	PLATINUM METAL	0.100 gm

The firm have to pay composition fee of Rs. 10000/- (@ Rs. 5000/- of each advance authorization except Adv. Auth. No.3410043594 dated 06.11.2017) of two advance authorization at RA concerned before issuance of EODC as per para 4.17 of HBP 2015-20.
RA may take appropriate action as per the decision of Norms Committee.

Case No. B- 27 M.No. 10 /AM19 Date 13.11 .2018	M/s. Alembic Pharmaceuticals Limited F.No. 01/82/050/01346/AM17/DES-III F.No. 34/24/040/00184/AM17 Adv.Auth. No. 3410042556 dated 26.09.2016

Decision: The Committee re-considered case as per agenda and in the presence of the technical experts, it was decided to revise the ad-hoc input output norms in respect of above mentioned advance authorization under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Norms for Export Product : Telmisartan and Hydrochlorothiazide Tablets 40 mg/12.5 mg, 80 mg/12.5 mg and 80 mg/25 mg

Sl. No.	Export product	Qty.	Sl. No.	Import items	Qty. allowed
1	Telmisartan and Hydrochlorothiazide tablets 40 mg/12.5 mg	1 No.	1.	Telmisartan	40.8 mg
2	Telmisartan and Hydrochlorothiazide tablets 80 mg/12.5 mg	1 No.	2.	Telmisartan	81.6 mg
3	Telmisartan and Hydrochlorothiazide tablets 80	1 No.	2.	Telmisartan	81.60 mg

	mg/25 mg				

(B) Norms for Telmisartan

Export product	Qty.	Sl. No.	Import items	Qty. allowed in kg
Telmisartan	1kg	1	2-N-PROPYL-4-METHYL-6-(1-METHYLBENZIMIDAZOLE-2-YL) BENZIMIDAZOLE	0.82
		2	METHYL-4-(BROMOMETHYL)-BIPHENYL-2-CARBOXYLATE OR 4-BROMOMETHYLBIPHENYL-2-CARBOXYLIC ACID METHYL ESTER	0.87
		3	ACETONE	0.98
		4	METHANOL	3.34
		5	ACTIVATED CARBON	0.02

The firm have to pay composition fee of Rs. 5000/- at RA concerned before issuance of EODC as per para 4.17 of HBP 2015-20
RA may take appropriate action as per the decision of Norms Committee.

Case No. B- 28 M.No. 10 /AM19 Date 13.11.2018	M/s. VENUS REMEDIES LTD F. No. 01/82/050/288//AM17/DES-III
RLA File No: 22/24/040/00101/AM16	Adv. Auth. No. 2210015410 Dated 09.02.2016

Decision: The Committee re-considered case as per agenda and in the presence of the technical experts, it was decided to revise the ad-hoc input output norms in respect of above mentioned advance authorization under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty. allowed
CEFTAZIDIME + SULBACTAM POWDER FOR SOLUTION FOR INJECTION 1.5G EACH VIAL CONTAINS CEFTAZIDIME PENTAHYDRATE WITH SODIUM CARBONATE EQV. TO CEFTAZIDIME 1000MG, SULBACTAM SODIUM EQV. TO SULBACTAM 500MG	1 No.	1.	CEFTAZIDIME PENTAHYDRATE WITH SODIUM CARBONATE STERILE USP	1253 mg/1.5 gm Injections
CEFTAZIDIME + SULBACTAM POWDER FOR SOLUTION FOR INJECTION 3.0G EACH VIAL CONTAINS CEFTAZIDIME PENTAHYDRATE WITH SODIUM CARBONATE EQV. TO CEFTAZIDIME 2000MG, SULBACTAM SODIUM EQV. TO SULBACTAM 1000MG	1 No.	2.	CEFTAZIDIME PENTAHYDRATE WITH SODIUM CARBONATE STERILE USP	2506 mg/3.0 gm Injection

The firm have to pay composition fee of Rs. 5000/- at RA concerned before issuance of EODC as per para 4.17 of HBP 2015-20. RA may take appropriate action as per the decision of Norms Committee.

Case No. B- 29 M.No. 10 /AM19 Date 13.11.2018	M/s. THEON PHARMACEUTICALS LTD F. No. 01/82/050/00373/AM18/DES-III
RA File No: 22/24/040/00007/AM18	Adv. Auth. No. 2210015689 Dated:27.04.2017

Decision: The Committee re-considered case as per agenda and in the presence of the technical experts, it was decided to revise the ad-hoc input output norms in respect of above mentioned advance authorization under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty. allowed
CEFTAZIDIME FOR INJECTION USP 1000 mg, 10 ml vail (Each vial contains sterile ceftazidime pentahydrate USP eq to ceftazidime 1000mg)	1 No.	1.	Ceftazidime for Injection (mix with Sodium Carbonate)	1.281 gm

RA may take appropriate action as per the decision of Norms Committee.

****